BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH AT NEW DELHI

ORIGINAL APPLICATION NO. 269 OF 2024

IN THE MATTER OF:-

SANAVVAR **…. PETITIONER**

VERSUS

STATE OF U.P. **…. RESPONDENTS**

INDEX

SR. NO.	PARTICULARS	PAGES
1.	Affidavit on behalf of Respondent No.3/ U.P. Pollution Control Board.	1 – 3
2.	**ANNEXURE R-3/1** Status Report	4 – 107

NEW DELHI
DATED: 16.12.2024

(PRADEEP MISRA & DALEEP DHYANI)
Counsel for the U.P. Pollution Control Board,
138 New Lawyers' Chamber,
Supreme Court of India
New Delhi – 110001
(M): 9810252518
Email ID: pradeepmisra@yahoo.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 269 of 2024

NOTARY PRERNA TYAGI NOTARY MUZAFFARNAGAR Reg. No. 7866 GOVT. OF INDIA

IN THE MATTER OF:

Sanavvar **.... Applicant**

Versus

State of Uttar Pradesh **.... Respondents**

AFFIDAVIT ON BEHALF OF THE RESPONDENT NO.-3, UTTAR PRADESH POLLUTION CONTROL BOARD, IN COMPLIANCE TO THE ORDER DATED 21.11.2024 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI.

I, Ankit Singh S/o Shri Ajit Singh, aged about 38 years, presently posted as Regional Officer, Uttar Pradesh Pollution Control Board (hereinafter UPPCB), Muzaffarnagar do hereby solemnly affirm and state on oath as under:

1. I say that I am the Regional Officer of the Respondent in the present case and as such being conversant with the facts and

PRERNA TYAGI NOTARY MUZAFFARNAGAR

16 DEC 2024

circumstances of the present case, am competent to swear this affidavit.

2. That present matter is about the huge air pollution being caused by the emission of poisonous industrial gases and black smoke by various industrial units involved in the present matter in question.

3. That vide its order dated 21.11.2024 this Hon'ble National Green Tribunal, Principal Bench, New Delhi (hereinafter Hon'ble Tribunal) has directed the UPPCB to verify the facts stated by the proponents who have filed their replies on and after 17.10.2024 and submit report accordingly.

4. That in compliance to the order dated 21.11.2024 passed by this Hon'ble Tribunal, the officials of the UPPCB has inspected and verified the site of the industries in question on different dates. The detailed Status Report is being attached herewith as **Annexure No.-R3/1**.

5. That the Annexure annexed to the present accompanying Affidavit is true copy of their respective original.

6. That the present affidavit on behalf of the Uttar Pradesh Pollution Control Board is submitted before this Hon'ble Tribunal for kind perusal and consideration.

NOTARY PRERNA TYAGI NOTARY MUZAFFARNAGAR Reg. No. 7866 GOVT. OF INDIA

PRERNA TYAGI
NOTARY
MUZAFFARNAGAR

16 DEC 2024

DEPONENT

VERIFICATION:

Verified at Muzaffarnagar on this the 16th day of December, 2024 that the contents of above affidavit are true and correct to my knowledge based on records and information received and believed to be true, no part of it is false and nothing material has been concealed therefrom.

NOTARY

NOTARY

DEPONENT

NOTARIAL NOTARY PRERNA TYAGI MUZAFFARNAGAR Reg. No. 7866 GOVT. OF INDIA

Sworn before me this Ankit Singh
the deponent
s/are identified by Shri
I have satisfied myself by examining the
deponent who has
he affidavit which has been read out and
explained to the deponent Fee...
charged

PRERNA TYAGI
NOTARY
MUZAFFARNAGAR

Identified by

16 DEC 2024

Annexure No.-R3/1

STATUS REPORT IN COMPLIANCE TO HON'BLE NATIONAL GREEN TRIBUNAL (NGT) ORDER DATED 17.10.2024 IN ORIGINAL APPLICATION NO. 269/2024 IN THE MATTER OF SANAVVAR VS STATE OF UP

BACKGROUND

Hon'ble National Green Tribunal considered Suo Motto on basis of a letter petition dated 16.09.2023 sent by Sanavvar S/o Shamim, resident of village Sikheda, Muzaffarnagar, Muzaffarnagar. The complaint was regarding air pollution caused by emission of gases being emitted by certain industrial units. The industries included 05 paper industries, 08 Tyre Pyrolysis units, 01 Slaughter House and 01 Food Processing Unit.

Hon'ble Tribunal vide order dated 21.05.2024 constituted joint committee of CPCB, UPPCB and District Administration to inspect the industrial units mentioned in the complaint and submit detailed factual report . The Joint Committee inspected the industries and submitted the joint committee report dated 02.08.2024 to Hon'ble Tribunal. As per the joint committee report, out of 05 pulp and paper units, 03 units were found non- complying, 01 Slaughter House found non- complying which has been already closed down by the Board and 01 Food Processing Unit which was also found non- complying. Additionally, out of 08 listed Tyre Pyrolysis Plants in the O.A., 06 were found non-complying and remaining 02 were either closed/ partially closed. The detailed status of all the industrial units along with the action taken by Board against the non- compliant industrial units has been submitted by Regional Officer, UPPCB, Muzaffarnagar through its affidavit dated 14.09.2024. Hon'ble Tribunal, after taking in cognizance the joint committee report submitted to Hon'ble Tribunal on 14.09.2024, Hon'ble Tribunal passed directions on 17.10.2024 directing UPPCB to verify the facts stated by the concerned industries in their replies and submit a report accordingly. Regional Officer, UPPCB submitted affidavit dated 19.11.2014 in compliance to the order dated 17.10.2024 passed by Hon'ble Tribunal including details of status of action taken by UPPCB against the industries which were found non-compliant along with verification report of industries which had submitted replies to Hon'ble Tribunal.

Order dated 21.11.2024 issued by Hon'ble Tribunal, New Delhi

Hon'ble NGT in its order dated 21.11.2024 directed that :-

"2. Learned Counsel appearing for the proponents pray for and allowed two weeks time to go through said report and file objections, if any. 3. In the meantime, we also direct Uttar Pradesh Pollution Control Board (hereinafter referred to as 'UPPCB') to verify the facts stated by the proponents who have filed their replies on and after 17.10.2024 and submit report.."

Hon'ble Tribunal, after taking in cognizance of the affidavit submitted by Regional Officer, UPPCB Muzaffarnagar on 19.11.2024, passed the above order dated 21.11.2024. The affidavit included the action taken against the industries (included in the O.A. as respondents) which were found non- compliant during previous joint inspection or during verification inspection carried out by UPPCB. The present status of the industries and updated action taken against the industries by UPPCB is tabulated below:-

Table 1 Detailed compliance status of industries mentioned in the Hon'ble NGT in OA No. 269/2024 Sanavvar Vs State of UP

S. no.	Name of unit	Date of Inspection by Joint Committee	Operational status	Validity of CTO issued under Water/Air Act	ETP Details	Boiler/ Turbine capacity with Air Pollution Control Device and stack height (m)	Boiler ash generation (MT/d) and Ash disposal method	Compliance status as per the inspection of Joint Committee		Reason for non-compliance as per joint inspection report	Final Action against units found non-compliant
								Water Act	Air Act		
1.	M/s Al-Noor Exports, 09th KM, Village Shernagar, Jansath Road, Muzaffarnagar, Uttar Pradesh-251203	04.01.2024	Closed due to closure direction dated 24.05.2024 issued by UPPCB	-	Bar Screen, Oil & Grease Tank, Equalization Tank, Chemical Reaction Tank, DAF, Tube Settler, Aeration Tank, Secondary Clarifier, Carbon Filter, Sludge	-	-	Non-Complying	-	Unit was previously inspected by UPPCB and was found non-compliant before the joint	UPPCB has issued closure order dated 24.05.24 against the unit which is still effective and unit is closed in

S. no.	Name of unit	Date of Inspection by Joint Committee	Operational status	Validity of CTO issued under Water/Air Act	ETP Details	Boiler/ Turbine capacity with Air Pollution Control Device and stack height (m)	Boiler ash generation (MT/d) and Ash disposal method	Compliance status as per the inspection of Joint Committee		Reason for non-compliance as per joint inspection report	Final Action against units found non-compliant
								Water Act	Air Act		
					Drying Beds, Belt Press					committee inspections.	compliance of Closure Order.
2.	M/s Gulshan Polyols Ltd., 09th Km, Jansath Road, Muzaffarnagar, Uttar Pradesh-251001	11.01.2024	Operational	Valid	Equalization Tank, Buffer Tank, Anaerobic Digester, Clarifier-1, Anoxic Tank, Clarifier-2, Aeration Tank-1, Aeration Tank-2, Clarifier-3, Treated Water Collection Tank, Sand Filter, Activated Carbon Filter, Sludge Drying Beds etc.	Boiler- 24 TPH (01 no.) and Turbine-2.75 MW and 2 MW (02 nos.) Dust collector And Electrostatic precipitators (stack height-65 m) **Fuel :** Coal 325 MT/Day OR Rice Husk/Biomass 375 MT/Day	15 MT/day Dumping in low lying area	Not Complying	Complying	Unit found non-complying w.r.t. discharge norms. Show Cause notice dated 05.04.2024 issued by UPPCB with imposition of E.C. of Rs. 3,90,000/-.	**Reverification inspection conducted on 20.06.2024 Show Cause Notice Revoked and E.C. of Rs 3,90,000/- realized by UPPCB. Latest inspection done by UPPCB on 03.12.2024. During inspection unit found complying.**

S. no.	Name of unit	Date of Inspection by Joint Committee	Operational status	Validity of CTO issued under Water/Air Act	ETP Details	Boiler/ Turbine capacity with Air Pollution Control Device and stack height (m)	Boiler ash generation (MT/d) and Ash disposal method	Compliance status as per the inspection of Joint Committee		Reason for non-compliance as per joint inspection report	Final Action against units found non-compliant
								Water Act	Air Act		
3.	M/s Mahalaxmi Paper Mills, Muzaffarnagar, Uttar Pradesh-251203	03.01.2024	Operational	Valid	Equalization Tank, Save All, Hill Screen, Primary Clarifier, Aeration Tank-2 Nos., Secondary Clarifier, Multigrade Filter etc.	Boiler-18 TPH (01 no.) & Turbine-450 KVA (01 no.) Cyclone, Air pre Heater, Wet scrubber, Bag filter (stack height-35 m) **Fuel :** RDF/Biomass/ Agriculture Refuse and Pellets/Briquettes/Low Sulphur Coal 250 MT/Day	20.0 MT/Day Dumping in low lying area	Not Complying	Complying	Unit found non-complying w.r.t. discharge norms. Show Cause Notice issued dated 05.04.2024 with imposition of EC of Rs 60,000/-	**Re verification inspection carried out on 27.07.2024. SCN revocation report sent to UPPCB H.O. Lucknow with imposition of E.C. of Rs. 60,000/- which is under consideration. Latest inspection done by UPPCB on 07.11.2024 and 03.12.2024. During inspection unit found complying.**

S. no.	Name of unit	Date of Inspection by Joint Committee	Operational status	Validity of CTO issued under Water/Air Act	ETP Details	Boiler/ Turbine capacity with Air Pollution Control Device and stack height (m)	Boiler ash generation (MT/d) and Ash disposal method	Compliance status as per the inspection of Joint Committee		Reason for non-compliance as per joint inspection report	Final Action against units found non-compliant
								Water Act	Air Act		
4.	M/s Shakti Kraft and Tissues Pvt. Ltd., 9th Km Jansath Road, Muzaffarnagar 251001 (formerly known as M/s Kishti Paper Mill)	03.01.2024	Operational	Valid	Collection Tank, Hill Screen, Sedicell, Primary Clarifier, Secondary Clarifier.	Boiler-14 TPH (01 no.) & Turbine-2.25 MW (01 no.) Multi-cyclone, dust-collector and wet-scrubber (stack height-32 m) **Fuel :** Low Sulphur Coal/Biomass 100 MTD	4.5 MT/Day Dumped in low lying land owned by the unit	Complying	Complying	--	**Complying. No action required** **Latest inspection done by UPPCB on 03.12.2024. During inspection unit found complying.**
5.	M/s KK Duplex & Paper Mills Pvt. Ltd., 08th Km Jansath Road, Muzaffarnagar, Uttar Pradesh-251001	09.01.2024	Operational	Valid	Equalization Tank, Sedicell, Tube Settler-1, Aeration Tank, Tube Settler-2, Secondary Clarifier, Sprey Filter, Dual Media Filter, Sludge Drying Beds etc.	Boiler- 22 TPH (01 no.) & Turbine-3 MW (01 no.) SNCR Technology, Bag Filter (stack height-32 m)	19 MT/Day Dumped in low lying land owned by the unit & also sent to Brick Kilns for making brick.	Complying	Complying	--	**Complying. No action required** **Latest inspection done by UPPCB on 04.12.2024. During inspection**

S. no.	Name of unit	Date of Inspection by Joint Committee	Operational status	Validity of CTO issued under Water/Air Act	ETP Details	Boiler/ Turbine capacity with Air Pollution Control Device and stack height (m)	Boiler ash generation (MT/d) and Ash disposal method	Compliance status as per the inspection of Joint Committee		Reason for non-compliance as per joint inspection report	Final Action against units found non-compliant
								Water Act	Air Act		
						Fuel : RDF, MSW/NRSW 300 MT/Day					**unit found complying.**
6.	M/s Orient Board & Paper Mills, 09th Km, Jansath Road, Muzaffarnagar, Uttar Pradesh-251203	03.01.2024	Operational	Valid	Equalization Tank, Hill Screen, Primary Clarifier, Aeration Tank, Secondary Clarifier, Multigrade Filter, Micron Filter, Sludge Drying Beds etc.	Boiler-18 TPH (01 no.) Turbine 1.25 MW Multi Toned Cyclone, Dry Pulse Jet Type Filter followed by Wet Scrubber Stack- 45 M. **Fuel :** RDF 250 MT/Day, Biomass Fuel/Low Sulphur Coal 75 MT/Day	20.0 MTD Low Lying area/Brick manufacturing	Non Complying	Complying	Unit found non-complying w.r.t. discharge norms. Show Cause Notice issued dated 05.04.2024 with imposition of EC of Rs 60,000/-	**Re verification inspection carried out on 27.07.2024 Show Cause Revoked with imposition of E.C. of Rs. 60,000/- which is realized by UPPCB.** **Latest inspection done by UPPCB on 03.12.2024. During inspection unit found complying.**

S. no.	Name of unit	Date of Inspection by Joint Committee	Operational status	Validity of CTO issued under Water/Air Act	ETP Details	Boiler/ Turbine capacity with Air Pollution Control Device and stack height (m)	Boiler ash generation (MT/d) and Ash disposal method	Compliance status as per the inspection of Joint Committee		Reason for non-compliance as per joint inspection report	Final Action against units found non-compliant
								Water Act	Air Act		
7.	M/s Disha Industries Pvt. Ltd., Muzaffarnagar	05.07.2024	Operational	Valid	Hill Screen, Equalization Tank, Sedicell, Primary Clarifier, Aeration Tank, Secondary Clarifier, Dual Media Filter, Sludge Drying Beds etc.	Boiler-20 TPH & 40 TPH (02 nos.) Turbine 1.0 MW Multi cyclone & Wet scrubber installed at 20 TPH boiler with Stack 30 M., Lime Scrubber and Bag filter installed at 40 TPH boiler (Stack 40 m) **Fuel :** Biomass 125 MTD, RDF 400 MTD	15.5 MT/Day Low Lying Area/Brick Manufacturing	Non-Complying	Complying	Unit found non-complying w.r.t. ZLD condition imposed by UPPCB. Show Cause Notice issued dated 05.04.2024 with imposition of EC of Rs 1,20,000/-	**Re verification inspection carried out on 29.10.2024. Show Cause Revoked with imposition of E.C. of Rs. 1,20,000/- which has been realized.** **Latest inspection done by UPPCB on 04.12.2024, unit found complying.**
8.	M/s Saras Paper Mill, Muzaffarnagar		**Does Not Exist**								

Compliance status of End-of-life Tyres (ELTs) Pyrolysis Oil Units in Hon'ble NGT in OA No. 269/2024 Sanavvar Vs State of UP

Sr. No.	Name of the unit	Operational status at the time of Joint Inspection	Date of Inspection by Joint Committee	Compliance status as per joint committee inspection	Action taken against the violating industry w.r.t. joint committee inspection	Action against violating industries after re-verification	Present Status/Compliance/Direction Issued
1	M/s Shri Jee Reclaiming Mills Pvt. Ltd. Jansath Road, Muzaffarnagar	Non-operational	04.07.2024	Non-compliance	Unit found closed during joint inspection. Consent expired. Letter issued to the unit not to operate the unit as per the recommendation by the joint committee. Further UPPCB issued show cause notice under Air Act dated 11.09.2024.	Unit found closed during reverification. Recommendation for closure sent to H.O. UPPCB.	Closure order dated 13.12.2024 issued against the unit. Unit is closed.
2	M/s ASV Reclaiming LLP, Jansath Road, Muzaffarnagar	Self Closed	04.07.2024	Non-compliance	UPPCB issued show cause notice under Air Act dated 11.09.2024 with imposition of E.C. of Rs. 6250/- per day till compliance is done by the unit.	Found complying during re-verification. Recommendation for imposition of E.C. for violation period sent to H.O. UPPCB.	Show Cause Revoked vide letter dated 19.11.2024. E.C. Imposed of Rs. 5,50,000/- which is not deposited till date. Letter sent to D.M. Mzn for recovery of EC as Land Revenue.
3	M/s Shri Bankey Bihari Enterprises, Jansath Road, Muzaffarnagar	Operational	04.07.2024	Non-compliance	UPPCB issued show cause notice under Air Act dated 11.09.2024 with imposition of E.C. of Rs. 6250/- per day till compliance is done by the unit.	Found complying during re-verification. Recommendation for imposition of E.C. for violation period sent to H.O. UPPCB. Stack emission monitoring report on 07.12.2024 shows parameters within norms	SCN Revoked vide letter dated 19.11.2024. E.C. Imposed Rs. 6,06,250/- which is not deposited till date. Letter sent to D.M. Mzn for recovery of E.C. as Land Revenue.

Sr. No.	Name of the unit	Operational status at the time of Joint Inspection	Date of Inspection by Joint Committee	Compliance status as per joint committee inspection	Action taken against the violating industry w.r.t. joint committee inspection	Action against violating industries after re-verification	Present Status/Compliance/Direction Issued
4	M/s Dev Enterprises, Jansath Road, Muzaffarnagar	Permanently Closed					
5	M/s Ram Ji Enterprises, Jansath Road, Muzaffarnagar	Closed	05.07.2024	Non-compliance	UPPCB had issued closure direction vide letter dated 11.01.2019 which is still effective.	Unit found closed during re verification. Closure order still effective.	Closure order still effective and unit closed.
6	M/s Vinayak Industries, Vill-Shernagar, Jansath Road, Muzaffarnagar	Closed	05.07.2024	Non-compliance	UPPCB issued show cause notice under Air Act dated 11.09.2024 with imposition of E.C. of Rs. 6250/- per day till compliance is done by the unit.	Found partially complying during reverification. Recommendation for imposition of E.C. for violation period with issuance of closure order sent to H.O. UPPCB.	Closure direction issued with imposition of E.C. Rs. 25,000/- which has been realized. Unit closed in compliance to closure order.
7	M/s MMD Green Energy Solutions, 7th Km. Jansath Road, Muzaffarnagar	Operational	05.07.2024	Non-compliance	UPPCB issued show cause notice under Air Act dated 11.09.2024 with imposition of E.C. of Rs. 6250/- per day till compliance is done by the unit.	Found complying during reverification. Recommendation for imposition of E.C. for violation period is being sent to H.O. UPPCB.	Show cause revoked on 19.11.2024. E.C. Imposed of Rs. 5,68,750/- which has been realized by UPPCB. Unit has applied to obtain consent to operate which is under consideration. Presently unit is closed.

1001

Sr. No.	Name of the unit	Operational status at the time of Joint Inspection	Date of Inspection by Joint Committee	Compliance status as per joint committee inspection	Action taken against the violating industry w.r.t. joint committee inspection	Action against violating industries after re-verification	Present Status/Compliance/Direction Issued
8	M/s ARG Rubber Processed Oil Industries, Jansath Road, Muzaffarnagar	Non-operational	05.07.2024	Self-closed	Unit found closed during joint inspection. Consent has been revoked by UPPCB along with directions not to operate the unit in compliance to the recommendation by the joint committee. Further UPPCB issued show cause notice under Air Act dated 11.09.2024.	Unit found closed during reverification. Recommendation for closure sent to H.O. UPPCB.	Closure order issued vide letter dated 13.12.2024 with imposition of E.C. of Rs. 6,06,250/- against the unit. Unit is closed.

1002

As per the directions of Hon'ble Tribunal, following units have submitted replies before the Hon'ble Tribunal. The latest status of units which have submitted their replies are as below :

Sr. No.	Name of the unit	Operational status	Action taken w.r.t. joint committee inspection	Date of Re verification by UPPCB	Compliance status upon Re – Verification	Remarks
1.	M/s Shri Bankey Bihari Enterprises, Jansath Road, Muzaffarnagar	Operational	UPPCB issued show cause notice under Air Act dated 11.09.2024 with imposition of E.C. of Rs. 6250/- per day till compliance is done by the unit.	09.10.2024 And 03.12.2024	Found complying during re-verification. Recommendation for imposition of E.C. for violation period sent to H.O. UPPCB. Stack emission monitoring carried out on 03.12.2024. Parameters found within norms.	SCN Revoked. E.C. Imposed Rs. 6,06,250/- which is not deposited till date. Letter sent to D.M. Mzn for recovery of E.C. as Land Revenue.
2.	M/s Vinayak Industries, Vill-Shernagar, Jansath Road, Muzaffarnagar	Closed	UPPCB issued show cause notice under Air Act dated 11.09.2024 with imposition of E.C. of Rs. 6250/- per day till compliance is done by the unit.	29.10.2024	Found partially complying during reverification. Recommendation for imposition of E.C. for violation period with issuance of closure order sent to H.O. UPPCB.	Closure order issued with imposition of EC of Rs 25,000/- which has been realized
3.	M/s Orient Board & Paper Mills, 09th Km, Jansath Road, Muzaffarnagar, Uttar Pradesh-251203	Operational	Unit found non-complying w.r.t. discharge norms. Show Cause Notice issued dated 05.04.2024 with imposition of EC of Rs 60,000/-	03.12.2024	Unit found complying during reverification w.r.t. treated effluent discharge and stack monitoring.	Show Cause Revoked with imposition of E.C. of Rs. 60,000/- which is realized by UPPCB

4	M/s MMD Green Energy Solutions, 7th Km. Jansath Road, Muzaffarnagar	Self Closed	UPPCB issued show cause notice under Air Act dated 11.09.2024 with imposition of E.C. of Rs. 6250/- per day till compliance is done by the unit.	09.10.2024	Found complying during reverification. Recommendation for imposition of E.C. for violation period is being sent to H.O. UPPCB.	SCN Revoked. E.C. Imposed of Rs. 5,68,750/- which has been realized by UPPCB and consent applied which is under process
5	M/s Gulshan Polyols Ltd., 09th Km, Jansath Road, Muzaffarnagar, Uttar Pradesh-251001	Operational	Unit found non-complying w.r.t. discharge norms. Show Cause notice dated 05.04.2024 issued by UPPCB with imposition of E.C. of Rs. 3.90 Lac.	20.06.2024	Found complying during reverification. Recommendation for imposition of E.C. for violation period is being sent to H.O. UPPCB.	Reverification inspection conducted on 20.06.2024. Show Cause Notice Revoked and E.C. of Rs 3,90,000/- realized by UPPCB

Apart from the above, Following industries have also submitted their compliance replies uploaded on or after 17.10.2024. However, Re verification of these units have already been carried out by UPPCB because the replies were submitted in hard copy before submission of affidavit of 19.11.2024 and the latest status of the action taken against the units is mentioned in the table below :-

Sr. No.	Name of the unit	Operational status	Date of Inspection by UPPCB	Compliance status		Remarks
				Water	Air	
1.	M/s Mahalaxmi Paper Mills, Muzaffarnagar, Uttar Pradesh-251203	Operational	07.11.2024 & 03.12.2024	Industry found complying w.r.t. ZLD	At the time of inspection, stack monitoring being done by UPPCB. The Particulate Matter found within the prescribed limit.	Re verification inspection carried out on 27.07.2024. SCN revocation report sent to UPPCB H.O. Lucknow with imposition of E.C. of Rs. 60,000/- which is under consideration. Latest inspection done by UPPCB on 07.11.2024 and 03.12.2024. During inspection unit found complying.
2.	M/s Shakti Kraft and Tissues Pvt. Ltd., 9th Km Jansath Road, Muzaffarnagar 251001 (formerly known as M/s Kishti Paper Mill)	Operational	06.11.2024 & 03.12.2024	Industry found complying w.r.t. ZLD	At the time of inspection, stack monitoring being done by UPPCB. The Particulate Matter found within the prescribed limit.	Found Complying
3.	M/s KK Duplex & Paper Mills Pvt. Ltd., 08th Km Jansath Road, Muzaffarnagar, Uttar Pradesh-251001	Operational	04.11.2024 & 04.12.2024	Industry found complying w.r.t. ZLD	At the time of inspection, stack monitoring being done by UPPCB. The Particulate Matter found within the prescribed limit.	Found Complying
4.	M/s MMD Green Energy Solutions, 7th Km. Jansath Road, Muzaffarnagar	Non-Operational	09.10.2024	Complying	Complying	Verification carried out on 09.10.2024. E.C. of Rs. 5,68,750/- imposed along with revoking of show cause notice vide letter dated 19.11.2024. Industry deposited the E.C. in Board's A/c on 02.12.2024.

The above action taken report is put up for perusal and further action.

(Ankit Singh)
Regional Officer, UPPCB, Muzaffarnagar

1005

1. M**/s Al-Noor Exports. 09th KM, Village Shernagar, Jansath Road, Muzaffarnagar, Uttar Pradesh-251203**

01.	Name of the Industry	**M/s Al-Noor Exports**
02.	Address/Tel	09th KM, Village Shernagar, Jansath Road, Muzaffarnagar, Uttar Pradesh-251203
03.	Date of Inspection	09.12.2024
04.	Name & Designation of Industry representative	No authorized representative present
05.	Products/By-products/Process	Frozen Buffalo Meat, MBM, Tallow
06.	Production Capacity	Slaughtering of Buffaloes 600 Nos./Day
07.	Raw material & their consumption	Live Buffaloes
09.	Sector (Govt./Pvt./Co-op)	Private
Observation		
The unit had already been issued closure order dated 24.05.2024 by UPPCB for finding non – compliance under Water (Prevention and Control of Pollution) Act 1974. The closure order is still effective, Unit is completely closed in compliance of the orders, Hence, efficiency of the pollution control systems could not be verified.		

2. M/s Shakti Kraft and Tissues Pvt. Ltd., 9th Km Jansath Road, Muzaffarnagar 251001 (formerly known as M/s Kirti Paper Mill).

01.	Name of the Industry	**M/s Shakti Kraft and Tissues Pvt. Ltd.**
02.	Address/Tel	9th Km Jansath Road, Muzaffarnagar 251001 (formerly known as M/s Kirti Paper Mill
03.	Date of Inspection	03.12.2024 by UPPCB
04.	Name & Designation of Industry representative	Mr. Atulya Kaushik, G.M. Plant
05.	Products/By-products/Process	Kraft Paper
06.	Production Capacity	150 MT/Day (Waste Paper Based)
07.	Raw material & their consumption	Waste Paper
Information pertaining to Water Pollution		
10.	Water source & Consumption (KL/Day) Industrial Domestic	Tubewell 350 KLD 5 KLD
11.	NOC from UPGWD and its validity with date (Expired / Applied for Renewal/ First Time Applied / Never Applied)	Valid upto 01.05.2027
12.	Waste water generation (KL/Day) Industrial Domestic	 Unit is based on Zero Liquid Discharge System 2 KLD
13.	Waste water Treatment Facility Industrial Domestic	 ETP Installed Disposed through Septic Tank

14.	Details of ETP with unit wise detail/dimension	Collection Tank, Hill Screen, Sedicell, Primary Clarifier, Secondary Clarifier. Unit has installed 360º PTZ camera in ETP area which is connected with the Server of CPCB Delhi and UPPCB, Lucknow for continuous monitoring of ZLD compliance.
15.	Quality of effluent being discharged	Found complying on ZLD System
16.	Mode of Effluent Disposal (Land/River/Drain)	Treated effluent recycled in process.
17.	Consent Status (Water)	CCA granted upto 31.12.2029
18.	Treated effluent storage facility	NA
Information pertaining to Air Pollution		
19.	Source of Air Pollution	Boiler- 14 TPH (01 no.) & Turbine- 2.25 MW (01 no.)
20.	Details of fuel and its consumption	Low Sulphur Coal/Biomass 100 MTD
21.	Details of Air Pollution Control Systems and Stack detail	Multi Cyclone type Dust Collector followed by Wet Scrubber Stack Height : 32 meter high from ground level
22.	Status of APCS	Operational
23.	Consent of status (Air)	CCA granted upto 31.12.2029
24.	Quality of emission being emitted through stack	Stack monitoring of the Boiler was conducted on dated 06.11.2024. As per the monitoring report, Particulate matters were found within the norms. Copy of Monitoring report enclosed as **Annexure-1.** The unit has also installed OCEMS for online and continuous monitoring of emissions being emitted from the stacks.
25.	Fly Ash Details	Fly ash generated – 4.5 MT/Day (Approx)

		Unit is disposing the fly ash on low lying areas which is then compacted and covered by sand and grass. During brick kilns operation, the unit also disposes fly ash to them for brick making. Mode of Transportation (covered/not covered) :- Covered Land with specific Khasra no details where ash is being disposed :- Khasra No. 418 Village Nirana, Tehsil Sadar, Distt. Muzaffarnagar Lat. Long. : 29.4163476, 77.7652794 Area of Land : 0.5940 Ha.
Action Taken against unit for non-compliance		Unit was previously inspected with CPCB on 03.01.2024. During joint inspection, the unit was found complying. Hence, no action required.
Action taken by UPPCB w.r.t. inspection report of Amicus Curie submitted to Hon'ble National Green Tribunal		Observation of Amicus Curie The Unit was not found in operation at the time of visit as there was no electricity in the Unit at the time of visit. After sometime, it was resumed. The Unit uses Baggase as Fuel for the Boiler having 14 Ton capacity. Unit was stated to ZLD. Compliance by industry : Unit found complying on ZLD System and stack monitoring report also shows particulate mater within the prescribed norms.

3. M/s KK Duplex & Paper Mills Pvt. Ltd., 08th Km Jansath Road, Muzaffarnagar, Uttar Pradesh-251001

01.	Name of the Industry	**M/s KK Duplex & Paper Mills Pvt. Ltd.**
02.	Address/Tel	08th Km Jansath Road, Muzaffarnagar, Uttar Pradesh-251001
03.	Date of Inspection	04.12.2024 by UPPCB
05.	Products/By-products/Process	Kraft Paper/Duplex Board
06.	Production Capacity	200 MT/Day (Waste Paper Based)
07.	Raw material & their consumption	Waste Paper 240 MT/Day
Information pertaining to Water Pollution		
10.	Water source & Consumption (KL/Day) Industrial Domestic	Tubewell 425 KLD 10 KLD
11.	NOC from UPGWD and its validity with date (Expired / Applied for Renewal/ First Time Applied / Never Applied)	Valid upto 13.03.2026
12.	Waste water generation (KL/Day) Industrial Domestic	 Unit is based on Zero Liquid Discharge System 6 KLD
13.	Waste water Treatment Facility Industrial Domestic	 ETP Installed Disposed through Septic Tank

14.	Details of ETP with unit wise detail/dimension	Equalization Tank, Sedicell, Tube Settler-1, Aeration Tank, Tube Settler-2, Secondary Clarifier, Sprey Filter, Dual Media Filter, Sludge Drying Beds etc.. Unit has installed 360º PTZ camera in ETP area which is connected with the Server of CPCB Delhi and UPPCB, Lucknow for continuous monitoring of ZLD compliance.
15.	Quality of effluent being discharged	Found complying on ZLD System
16.	Mode of Effluent Disposal (Land/River/Drain)	Treated effluent recycled in process.
17.	Consent Status (Water)	CCA Granted which is valid upto 31.12.2027
18.	Treated effluent storage facility	NA
Information pertaining to Air Pollution		
19.	Source of Air Pollution	Boiler- 22 TPH (01 no.) & Turbine-3 MW (01 no.)
20.	Details of fuel and its consumption	RDF, MSW/NRSW 300 MT/Day
21.	Details of Air Pollution Control Systems and Stack detail	SNCR Technology followed by Bag Filter Stack Height : 30 meter high from ground level
22.	Status of APCS	Operational
23.	Consent of status (Air)	CCA Granted which is valid upto 31.12.2027
24.	Quality of emission being emitted through stack	Stack monitoring of the Boiler was conducted on dated 04.11.2024. As per the monitoring report, Particulate matters were found within the norms. Copy of Monitoring report enclosed as **Annexure-2.** The unit has also installed OCEMS for online and continuous monitoring of emissions being emitted from the stack.
25.	Fly Ash Details	Fly ash generated – 19 MTD (Approx.)

		Unit is disposing the fly ash on low lying areas which is then compacted and covered by sand and grass. During brick kilns operation, the unit also disposes fly ash to them for brick making. Mode of Transportation (covered/not covered) :- Covered Land with specific Khasra no details where ash is being disposed :- Khasra No. 222, 224, Rameez Brick Field, Vill. Sikhera, Tehsil Jansath, Muzaffarnagar Area of Land : 1.012 Ha.
Action Taken against unit for non-compliance		Unit was previously inspected with CPCB on 03.01.2024. During joint inspection, the unit was found complying. However, during inspection of UPPCB, unit found ZLD condition and Stack monitoring report showed parameter within the prescribed limit.
Action taken by UPPCB w.r.t. inspection report of Amicus Curie submitted to Hon'ble National Green Tribunal		<u>Observation of Amicus Curies</u> i) The sludge was found lying in open at various points near the ETP. <u>Compliance by industry</u> : During UPPCB visit on 10.12.2024. The unit had cleared the sludge dumped and is as per photo:

	ii) The undersigned found that the some liquid was oozing out from through holes in the boundary wall, into the drain located on the adjoining street. Compliance by industry :- During UPPCB inspection on 10.12.2024, it was found that the small hole from where little quantity of domestic sewage/boiler condensate was discharged has been completely blocked as per Photo :

4. M/s Orient Board & Paper Mills, 09th Km, Jansath Road, Muzaffarnagar, Uttar Pradesh-251203

01.	Name of the Industry	**M/s Orient Board & Paper Mills**
02.	Address/Tel	09th Km, Jansath Road, Muzaffarnagar, Uttar Pradesh-251203
03.	Date of Inspection	03.12.2024 by UPPCB
04.	Name & Designation of Industry representative	Mr. Anant Tyagi, Director
05.	Products/By-products/Process	Kraft Paper and Board, Poster Paper and Light grams Kraft Papers/Tissue Paper
06.	Production Capacity	Kraft Paper and Board 110 MT/Day Poster Paper and Light grams Kraft Papers/Tissue Paper 80 MT/Day
07.	Raw material & their consumption	Waste Paper 240 MT/Day
Information pertaining to Water Pollution		
10.	Water source & Consumption (KL/Day) Industrial Domestic	Tubewell 660 KLD 5 KLD
11.	NOC from UPGWD and its validity with date (Expired / Applied for Renewal/ First Time Applied / Never Applied)	Valid upto 30.03.2027
12.	Waste water generation (KL/Day) Industrial Domestic	 450 KLD 3 KLD
13.	Waste water Treatment Facility Industrial Domestic	 ETP Installed Disposed through Septic Tank

14.	Details of ETP with unit wise detail/dimension	Equalization Tank, Hill Screen, Primary Clarifier, Aeration Tank, Secondary Clarifier, Multigrade Filter, Micron Filter, Sludge Drying Beds etc.. Unit has installed OCEMS at the outlet of ETP, which is connected with the Server of CPCB Delhi and UPPCB, Lucknow for continuous monitoring of discharged effluent. Values in OCEMS were found within prescribed limit during inspection.
15.	Quality of effluent being discharged	Sample from outlet of ETP was collected and analysed at UPPCB Laboratory Muzaffarnagar. The parameters were found within the prescribed limits **(Annexure-3)**.
16.	Mode of Effluent Disposal (Land/River/Drain)	Treated effluent recycled in process and remaining discharged through Dhandhera Drain which meets River Kali West and then River Hindon.
17.	Consent Status (Water)	CCA valid upto 31.12.2028
18.	Treated effluent storage facility	NA
Information pertaining to Air Pollution		
19.	Source of Air Pollution	Boiler-18 TPH (01 no.) and Turbine 1.25 MW (01 No.)
20.	Details of fuel and its consumption	RDF 250 MT/Day, Biomass Fuel/Low Sulphur Coal 75 MT/Day
21.	Details of Air Pollution Control Systems and Stack detail	Multi Toned Cyclone, Dry Pulse Jet Type Filter followed by Wet Scrubber Stack Height : 45 meter high from ground level
22.	Status of APCS	Operational
23.	Consent of status (Air)	CCA valid upto 31.12.2028
24.	Quality of emission being emitted through stack	Stack monitoring of the Boiler was conducted on dated 03.12.2024. As per the stack monitoring report, Particulate matters were found within the norms. Copy of Monitoring

		report enclosed as **Annexure-4.** The unit has also installed OCEMS for online and continuous monitoring of emissions being emitted from the stacks.
25.	Fly Ash Details	Fly ash generated – 20.0 MT/Day (Approx.) Unit is disposing the fly ash on low lying areas which is then compacted and covered by sand and grass. During brick kilns operation, the unit also disposes fly ash to them for brick making. Mode of Transportation (covered/not covered) :- Covered Land with specific Khasra no details where ash is being disposed :- 1. Vill. Nirana, Tehsil Sadar, Muzaffarnagar (Location : 29.431473, 77.76403) Area of Land : 10 Bigha 2. Premises of the unit itself (Low lying area). Area of Land : 15 Bigha
Action Taken against unit for non-compliance		Verification inspection carried out on 27.07.2024 by UPPCB. The unit was found complying. Treated effluent analysis report w.r.t sample taken during inspection showed parameters within the prescribed parameters. Hence, Show Cause Revoked with imposition of E.C. of Rs. 60,000/- Lac for the violating days and EC has been realized by UPPCB. Additionally, the latest stack monitoring report also showed parameters within the prescribed norms.
Action taken by UPPCB w.r.t. inspection report of Amicus Curie submitted to Hon'ble National Green Tribunal		<u>Observation by Amicus Curie</u> i) The Boiler was receiving the RDF as fuel which appeared to be mixed waste with foul smell coming out from the area similar to MSW.

	Compliance by Industry – The unit uses RDF fuel for which permission has been granted by UPPCB. The RDF sometimes create foul smell due to various contents in the mixed fuel. ii) The Boiler was releasing smoke in the middle portion of the staircase. Compliance by industry :- Unit has capture minute leakages and sealed it. UPPCB carried out stack monitoring on 03.12.2024. As per the monitoring report, parameters are within the prescribed limit. iii) Digital readings at the Boiler was not equipped to show Sox and Nox emissions Compliance by industry :- Unit has been directed to install OCEMS showing Sox Nox values as well, The unit has submitted reply stating that the same shall be complied as soon as possible.

5. M/s Disha Industries Pvt. Ltd., Vill. Sikhreda, Jolly Road, Muzaffarnagar, Uttar Pradesh

01.	Name of the Industry	**M/s Disha Industries Pvt. Ltd., Vill. Sikhreda, Jolly Road, Muzaffarnagar**
02.	Address/Tel	Vill. Sikhreda, Jolly Road, Muzaffarnagar
03.	Date of Inspection	04.12.2024 by UPPCB
04.	Name & Designation of Industry representative	Mr. Karan Swaroop, Director
05.	Products/By-products/Process	Kraft Paper
06.	Production Capacity	300 MT/Day
07.	Raw material & their consumption	Waste Paper
Information pertaining to Water Pollution		
10.	Water source & Consumption (KL/Day) Industrial Domestic	Tubewell 530 KLD 5 KLD
11.	NOC from UPGWD and its validity with date (Expired / Applied for Renewal/ First Time Applied / Never Applied)	Valid upto 18.08.2026
12.	Waste water generation (KL/Day) Industrial Domestic	 Unit is based on Zero Liquid Discharge System 2 KLD
13.	Waste water Treatment Facility Industrial Domestic	 ETP Installed Disposed through Septic Tank

14.	Details of ETP with unit wise detail/dimension	Hill Screen, Equalization Tank, Sedicell, Primary Clarifier, Aeration Tank, Secondary Clarifier, Dual Media Filter, Sludge Drying Beds etc. Unit has installed 360º PTZ camera in ETP area which is connected with the Server of CPCB Delhi and UPPCB, Lucknow for continuous monitoring of ZLD compliance.
15.	Quality of effluent being discharged	Found complying on ZLD System
16.	Mode of Effluent Disposal (Land/River/Drain)	Treated effluent recycled in process.
17.	Consent Status (Water)	CCA valid upto 31.12.2025
18.	Treated effluent storage facility	NA
Information pertaining to Air Pollution		
19.	Source of Air Pollution	Boiler-20 TPH (01 No.), 40 TPH (01 No.) and Turbine 1.0 MW (01 No.)
20.	Details of fuel and its consumption	For 20 TPH Boiler : Biomass 125 MT/Day For 40 TPH Boiler : RDF 400 MT/Day
21.	Details of Air Pollution Control Systems and Stack detail	**For 20 TPH Boiler :** Multi Cyclone followed by Wet Scrubber Stack height : 30 meter high from Ground Level **For 40 TPH Boiler :** Lime Scrubber and Bag Filter Stack height : 40 meter high from Ground Level
22.	Status of APCS	Operational
23.	Consent of status (Air)	CCA valid upto 31.12.2025

24.	Quality of emission being emitted through stack	Stack monitoring of the Boiler was conducted on dated 04.12.2024. As per the stack monitoring report, Particulate matters were found within the norms. Copy of Monitoring report enclosed as **Annexure-5.** The unit has also installed OCEMS for online and continuous monitoring of emissions being emitted from the stacks.
25.	Fly Ash Details	Fly ash generated – 15.5 MT/Day (Approx.) Unit is disposing the fly ash on low lying areas which is then compacted and covered by sand and grass. During brick kilns operation, the unit also disposes fly ash to them for brick making. Mode of Transportation (covered/not covered) :- Covered Land with specific Khasra no details where ash is being disposed :- Khasra No. 241, Vill. Dhandhera, Tehsil Sadar, Muzaffarnagar Area of Land : 0.4450 Ha.
Action Taken against unit for non-compliance		Verification inspection carried out on 29.10.2024 by UPPCB. The unit found complying on ZLD condition and Stack monitoring report showed parameter within the prescribed limit. Hence, Show Cause Revoked with imposition of E.C. of Rs. 1,20,000/- for the violating days and EC has been realized by UPPCB.

6. M/s Gulshan Polyols Ltd., 9th Km. Jansath Road, Muzaffarnagar (U.P)

01.	Name of the Industry	**M/s Gulshan Polyols Ltd.**
02.	Address/Tel	9th Km. Jansath Road, Muzaffarnagar (U.P)
03.	Date of Inspection	03.12.2024 by UPPCB
04.	Name & Designation of Industry representative	Mr. Anand Sharma, Manager
05.	Products/By-products/Process	Precipitated Calcium Carbonate Activated Calcium Carbonate Ground Calcium Carbonate
06.	Production Capacity	Precipitated Calcium Carbonate – 4200 MT/Month Activated Calcium Carbonate – 1800 MT/Month Ground Calcium Carbonate – 1950 MT/Month
07.	Raw material & their consumption	Lime Stone 7750 MT/Month
Information pertaining to Water Pollution		
10.	Water source & Consumption (KL/Day) Industrial Domestic	Tubewell 1595 KLD 30 KLD
11.	NOC from UPGWD and its validity with date (Expired / Applied for Renewal/ First Time Applied / Never Applied)	The unit has 02 valid NOCs from UPGWD for abstraction of Fresh water 504 KLD and 1125 KLD which is valid upto 05.06.2025 and 12.05.2027 respectively.
12.	Waste water generation (KL/Day) Industrial	 1350 KLD

	Domestic	25 KLD
13.	Waste water Treatment Facility Industrial Domestic	 ETP Installed Disposed through Septic Tank
14.	Details of ETP with unit wise detail/dimension	Equalization Tank, Buffer Tank, Anaerobic Digester, Clarifier-1, Anoxic Tank, Clarifier-2, Aeration Tank-1, Aeration Tank-2, Clarifier-3, Treated Water Collection Tank, Sand Filter, Activated Carbon Filter, Sludge Drying Beds etc. Unit has installed OCEMS at the outlet of ETP, which is connected with the Server of CPCB Delhi and UPPCB, Lucknow for continuous monitoring of discharged effluent. Values in OCEMS were found within prescribed limit during inspection.
15.	Quality of effluent being discharged	Sample from outlet of ETP was collected and analysed at UPPCB Laboratory Muzaffarnagar. The parameters were found within the prescribed limits **(Annexure-6)**.
16.	Mode of Effluent Disposal (Land/River/Drain)	Treated effluent recycled in cooling tower and remaining discharged through Dhandhera Drain which meets River Kali West and then River Hindon.
17.	Consent Status (Water)	CCA valid upto 31.12.2027
18.	Treated effluent storage facility	NA
Information pertaining to Air Pollution		
19.	Source of Air Pollution	Boiler-24 TPH (01 No.) with Turbine 2.75 MW (01 No.), 20 TPH (01 No.) with Turbine 2.0 MW
20.	Details of fuel and its consumption	Coal 325 MT/Day OR Rice Husk/Biomass 375 MT/Day
21.	Details of Air Pollution Control Systems and	**For 24 TPH Boiler :** ESP

	Stack detail	**For 20 TPH Boiler :** ESP Stack height : Common Stack for both boilers having 65 meter high from Ground Level
22.	Status of APCS	Operational
23.	Consent of status (Air)	CCA valid upto 31.12.2027
24.	Quality of emission being emitted through stack	Stack monitoring of the operational Boiler 24 TPH was conducted on dated 04.12.2024. As per the stack monitoring report, Particulate matters were found within the norms. Copy of Monitoring report enclosed as **Annexure-7.** The unit has also installed OCEMS for online and continuous monitoring of emissions being emitted from the stacks.
25.	Fly Ash Details	Fly ash generated – 15.0 MT/Day (Approx.) Unit is disposing the fly ash on low lying areas which is then compacted and covered by sand and grass. Mode of Transportation (covered/not covered) :- Covered
Action Taken against unit for non-compliance		Verification inspection carried out on 20.06.2024 by UPPCB. The unit was found complying. Treated effluent analysis report w.r.t sample taken during inspection showed parameters within the prescribed parameters. Hence, Show Cause notice under water act is Revoked with imposition of E.C. of Rs. 3,90,000/- for the violating days and EC has been realized by UPPCB.
Action taken by UPPCB w.r.t. inspection report of Amicus Curie submitted to Hon'ble National Green Tribunal		Observation by Amicus Curie i) Dried sludge at last tank found. Compliance by industry : During inspection by UPPCB on dated 03.12.2024, it is found that Dried sludge has been removed and sent to TSDF. Photograph as below :

	 ii) On asking about the disposal of flyash, the representatives could not give any answer. when the undersigned observed the Stack opening, no visible smoke was there. However when the undersigned left the Unit at around 3.15 pm. thereafter approx. two hour later in the evening time very dense smoke was found to be coming out from the Stack, which was stated by Board officials belonging to M/s Gulshan Polyols Ltd. Compliance by the industry : Stack monitoring of the operational Boiler 24 TPH was conducted on dated 04.12.2024. As per the stack monitoring report, Particulate matters were found within the norms. Industry has also been directed by UPPCB to ensure effective and continuous operation of installed air pollution control device. OCEMS also installed showing parameters within the prescribed norms.

7. M/s Mahalaxmi Paper Mills, Muzaffarnagar, Uttar Pradesh-251203.

01.	Name of the Industry	**M/s Mahalaxmi Paper Mills**
02.	Address/Tel	Jansath Road, Muzaffarnagar
03.	Date of Inspection	03.12.2024 by UPPCB
04.	Name & Designation of Industry representative	Mr. Anubhav Garg, Director
05.	Products/By-products/Process	Kraft Paper
06.	Production Capacity	200 MT/Day (Waste Paper Based)
07.	Raw material & their consumption	Waste Paper
Information pertaining to Water Pollution		
10.	Water source & Consumption (KL/Day) Industrial Domestic	Tubewell 280 KLD 5 KLD
11.	NOC from UPGWD and its validity with date (Expired / Applied for Renewal/ First Time Applied / Never Applied)	Valid upto 27.08.2026
12.	Waste water generation (KL/Day) Industrial Domestic	 Unit is based on Zero Liquid Discharge System 2 KLD
13.	Waste water Treatment Facility Industrial Domestic	 ETP Installed Disposed through Septic Tank

14.	Details of ETP with unit wise detail/dimension	Equalization Tank, Save All, Hill Screen, Primary Clarifier, Aeration Tank-2 Nos., Secondary Clarifier, Multigrade Filter etc. Unit has installed 360º PTZ camera in ETP area which is connected with the Server of CPCB Delhi and UPPCB, Lucknow for continuous monitoring of ZLD compliance.
15.	Quality of effluent being discharged	Found complying on ZLD System
16.	Mode of Effluent Disposal (Land/River/Drain)	Treated effluent recycled in process.
17.	Consent Status (Water)	CCA granted upto 31.12.2028
18.	Treated effluent storage facility	NA
Information pertaining to Air Pollution		
19.	Source of Air Pollution	Boiler-18 TPH (01 no.) & Turbine-0.425 MW (01 no.)
20.	Details of fuel and its consumption	RDF/Biomass/Agriculture Refuse and Pellets/Briquettes/Low Sulphur Coal 250 MT/Day
21.	Details of Air Pollution Control Systems and Stack detail	Dry Scrubber, Reciprocating Grate followed by Bag Filter Stack Height – 35 Mtr. high from ground level
22.	Status of APCS	Operational
23.	Consent of status (Air)	CCA granted upto 31.12.2028
24.	Quality of emission being emitted through stack	Stack monitoring of the Boiler was conducted on dated 07.11.2024 As per the monitoring report, Particulate matters were found within the norms. Copy of Monitoring report enclosed as **Annexure-8.** The unit has also installed OCEMS for online and continuous monitoring of emissions being emitted from the stack.
25.	Fly Ash Details	Fly ash generated – 20.00 MT/Day (Approx.)

		Unit is disposing the fly ash on low lying areas which is then compacted and covered by sand and grass. During brick kilns operation, the unit also disposes fly ash to them for brick making. Mode of Transportation (covered/not covered) :- Covered Land with specific Khasra no details where ash is being disposed :- Khata No. 37, 155, 840, 360, 627, 213, Vill. Bilaspur, Tehsil Sadar, Muzaffarnagar Area : 1.1240 Ha.
Action Taken against unit for non-compliance		• Unit was previously inspected with CPCB on 03.01.2024. During joint inspection, the unit was found discharging the treated effluent form the ETP above the prescribed parameters. Hence, UPPCB issued show cause notice on 05.04.2024. • After submission of compliance report by the industry, Re verification of the unit was carried out by UPPCB on 27.07.2024. Unit was found compliant, hence, Regional Officer, UPPCB Muzaffarnagar sent recommendation to Head Office, Lucknow for revoke the show cause notice with imposition of EC of Rs 60,000/- for the violation period which is under consideration.
Action taken by UPPCB w.r.t. inspection report of Amicus Curie submitted to Hon'ble National Green Tribunal		<u>Observation of Amicus Curie</u> i) The Unit claimed to take back the effluent from the primary clarifier back into pulper and machines. Compliance by industry : During re verification by UPPCB, the unit was again found recycling the effluent back in the process.

	ii) Two unused lagoons were found with sludge and black water. On asking stated to be lying in this manner for past many months. Compliance by industry :- The small lagoons are unused .No process effluent is being stored in it. The water collected in them is mainly rain water being collected. However, UPPCB directed the unit to permanently close the unused lagoons. The process to dismantle the lagoons has been started by the unit. Photograph as below : iii) ETP was having only one flowmeter which was placed at inlet only. However same was also not in working condition. Compliance by industry :- During inspection, the industry has maintained the flow meter and was found under working condition. Photo as below :-

	 iv) The Unit is having one Boiler run on RDF as fuel. The RDF lying at the site seemed to be mixed waste i.e. Municipal Solid Waste Compliance :- During inspection, industry found using RDF as permitted under RDF category. Photo of RDF being used as under :

8. M/s Saras Paper Mill, Muzaffarnagar

01.	Name of the Industry	**M/s Saras Paper Mill, Muzaffarnagar**
02.	Address/Tel	Muzaffarnagar
03.	Date of Inspection	**Industry does not exist.**

RE- VERIFICTION REPORT OF M/s ASV RECLAIMING LLP, JANSATH ROAD, MUZAFFARNAGAR WITH RESPECT TO ACTION TAKEN BY UPPCB FOR NON-COMPLIANCES FOUND DURING JOINT INSPECTION OF COMMITTEE

Background

- The unit M/s ASV RECLAIMING LLP, JANSATH ROAD, MUZAFFARNAGAR is a End-of-life Tyres (ELTs) Pyrolysis Oil Unit which was inspected on 04.07.2024 by the joint committee constituted by Hon'ble National Green Tribunal, New Delhi in O.A. No 269/2024 Sanavvar Vs State of U.P.
- During inspection by the joint committee, violations were observed in the industry in compliance to which UPPCB vide letter no H17159/C-3/Air-589/M.Nagar/24 dated 11.09.2024 issued show cause notice to the unit under Air (Prevention and Control of Pollution) Act 1981 as amended **(Annexure-9)**.

Action taken Report

- The unit was re-inspected on dated 09.10.2024 by UPPCB to verify the compliances done by the unit with respect to show cause notice issued by Board.
- Following compliances/non- compliances were observed with respect to Show Cause Notice issued to the unit during re-verification by UPPCB

Recommendation by Joint Committee	Verification by UPPCB at the time of Inspection	Complying/ Non-complying
Regulatory Compliance:		
• Unit shall obtain the NOC from UPGWD for ground water abstraction	• Unit applied to obtain NOC from UPGWD for ground water abstraction (Copy of application form attached).	Complying
• Unit shall obtain Hazardous Waste Authorizations from UPPCB.	• At the time of inspection, the unit representative assures that unit will apply to obtain Hazardous Waste Authorization very soon and they are in process to agreement with TSDF.	
• Unit shall register themself under EPR on CPCB portal as tyre waste recycler to comply with environmental regulations.	• At the time of inspection, industry representative intimate that they are in process to register under EPR on CPCB Portal.	
Production Details:		
• Unit shall upgrade to implement a mechanized feeding system.	• Unit found complying	Complying
• Unit shall replace wood with purge water or pyro-gas for initial heating of the reactor by installing balloons for	• The Unit uses the LSHS as Fuel. Gas flare is also installed.	

storage of excess pyro gas and ensure proper operation of flaring systems.		
Wastewater management: • Install ETPs & ensure its proper operation & maintenance along with records. • The unit shall ensure recycling of treated effluent in the process to maintain ZLD status as per consent	• Unit has installed ETP of cap. 5.0 KLD. • At the time of inspection, unit found non-operation, due to which the ETP is not functional.	Complying
Air Pollution Control: • Stack shall be properly maintained and operated as per CPCB guideline. • Ensure removal of carbon through mechanized system without any spillage during the collection of the carbon in the bags.	• Unit found complying. • Unit found complying. The unit installed the mechanized system i.e. bag house collector for the collection of carbon.	Complying
Occupational Health and Odour Issue: • Leakage from pipeline of oil and gas need to repaired to prevent odour in working zone. • Purge water (Oil Mixed water) shall be properly stored and treated in ETP to avoid odour issue. • Proper hygienic working shall be ensured. • Worker shall be provided PPE Kit, Mask and safety gears.	• Unit found complying. The pipeline repairing work has been done. • Unit has installed ETP of cap. 5.0 KLD and found complying the direction. • Unit found complying. • The PPE Kit, Mask and Safety for workers is available and found complying.	Complying
Recommendations w.r.t. MOEF&CC SOP dated 24.11.2015 • Unit shall install digital instrumentation and automated control systems (PLC) for accurate temperature and pressure measurement and process control with safety interlocks to cut off heating in case of temperature or pressure increases. • Implement nitrogen purging systems to cool reactors as per SOP guidelines. • Install PLC Based Gas Detection Sensors along with	• Unit found complying. PLC arrangement is installed. • Unit has started the civil work for establishment of Nitrogen Purging Plant. • Unit has installed the PLC based Gas Detection Sensors (Carbon	Complying

Hooters to indicate any flammable vapour leakages. • Enhance firefighting measures by installing sprinklers, fire hydrants, pumping systems, and water storage. • Maintain detailed records for the supply of carbon black and oil to actual users/processors to ensure traceability and compliance.	Monoxide with Hooter). Unit found complying. • Unit found complying. Fire fighting system with installation of sprinklers is available in the unit. • Industry representative assures that as soon as the unit will be operational, data will be maintain for the same.	

- As per the above findings, it is observed that the unit has complied with the directions issued by UPPCB vide show cause notice dated 11.09.2024.
- Hence, in reference to the recommendation sent by Regional Officer, UPPCB Muzaffarnagar, vide letter Dated 05.11.2024, Head Office, Lucknow revoked the show cause notice along with imposition of Environmental Compensation of Rs. 5,50,000/- for the duration from the inspection of joint committee on 04.07.2024 till the re-verification inspection of UPPCB dated 30.09.2024 (Total no. of violating Days=88) vide letter dated 19.11.2024 **(Annexure-10).**
- Unit has not deposited the environmental compensation issued by UPPCB. Hence, Regional Officer, UPPCB, Muzaffarnagar vide letter dated 09.12.2024 **(Annexure-11)** has issued letter to District Magistrate, Muzaffarnagar with a request to recover the penalty from the unit as per the land revenue.

RE- VERIFICTION REPORT OF M/s ARG RUBBER PROCESSED OIL INDUSTRIES, VILLAGE SHERNAGAR, JANSATH ROAD, MUZAFFARNAGAR WITH RESPECT TO ACTION TAKEN BY UPPCB FOR NON- COMPLIANCES FOUND DURING JOINT INSPECTION OF COMMITTEE

Background

- The unit M/s ARG RUBBER PROCESSED OIL INDUSTRIES, VILLAGE SHERNAGAR, JANSATH ROAD, MUZAFFARNAGAR is a End-of-life Tyres (ELTs) Pyrolysis Oil Unit which was inspected on 05.07.2024 by the joint committee constituted by Hon'ble National Green Tribunal, New Delhi in O.A. No 269/2024 Sanavvar Vs State of U.P.
- During inspection by the joint committee, violations were observed in the industry in compliance to which UPPCB vide letter no H17158/C-3/Air-576/M.Nagar/24 dated 11.09.2024 issued show cause notice to the unit under Air (Prevention and Control of Pollution) Act 1981 as amended **(Annexure-12)**.

Action taken Report

- The unit was re-inspected on dated 09.10.2024 by UPPCB to verify the compliances done by the unit with respect to show cause notice issued by Board.
- Following compliances/non- compliances were observed with respect to Show Cause Notice issued to the unit during re-verification by UPPCB

Recommendation by Joint Committee	Verification by UPPCB at the time of Inspection	Complying/ Non-complying
• The unit shall remain closed until it meets regulatory standards and obtains necessary approvals for reopening. • The unit pyrolysis process shall be aligned with batch processes as outlined in the MOEF&CC Standard Operating Procedure (SOP) – "Import and recycling of waste tyre scrap for production of tyre pyrolysis oil" dated 24.11.2015.	The unit found closed during the inspection. During inspection, the unit was again not found complying with the standard operating procedures for Tyre Pyrolysis units.	Non-Complying Closure order issued by UPPCB.

- As per the above findings, it is observed that the unit has not complied with the show cause notice issued by UPPCB dated 11.09.2024.
- Hence, in reference to the recommendation sent by Regional Officer, UPPCB Muzaffarnagar, vide letter Dated 05.11.2024 and 13.12.2024, Head Office, Lucknow has issued closure order dated 13.12.2024 along with E.C. of Rs. 6,06,250/- for the duration from the inspection of joint committee on 05.07.2024

till the re-verification inspection of UPPCB dated 09.10.2024 (Total no. of violating Days=97) against the industry. Closure order has been implemented and the unit is closed **(Annexure-13).**

Observations found by nominated Amicus Curie during inspection dated 15.11.2024

Observation : This Tyre Pyrolysis Unit was found closed and appeared to be not in operation for long time.

Compliance : Unit has been issued closure order by UPPCB and is closed from several months which was also verified by the Amicus Curie.

RE-VERIFICTION REPORT OF M/s SHRI JEE RECLAIMING MILLS PVT. LTD., 5TH KM., JANSATH-MEERAPUR ROAD, VILL. SALARPUR, MUZAFFARNAGAR WITH RESPECT TO ACTION TAKEN BY UPPCB FOR NON- COMPLIANCES FOUND DURING JOINT INSPECTION OF COMMITTEE

Background

- The unit M/s SHRI JEE RECLAIMING MILLS PVT. LTD., 5TH KM., JANSATH-MEERAPUR ROAD, VILL. SALARPUR, MUZAFFARNAGAR is a End-of-life Tyres (ELTs) Pyrolysis Oil Unit which was inspected on 04.07.2024 by the joint committee constituted by Hon'ble National Green Tribunal, New Delhi in O.A. No 269/2024 Sanavvar Vs State of U.P.
- During inspection by the joint committee, violations were observed in the industry in compliance to which UPPCB vide letter no H17157/C-3/Air-615/M.Nagar/24 dated 11.09.2024 issued show cause notice to the unit under Air (Prevention and Control of Pollution) Act 1981 as amended **(Annexure-14)**.

Action taken Report

- The unit was re-inspected on dated 09.10.2024 by UPPCB to verify the compliances done by the unit with respect to show cause notice issued by Board.
- Following compliances/non- compliances were observed with respect to Show Cause Notice issued to the unit during re-verification by UPPCB

Recommendation by Joint Committee	Verification by UPPCB at the time of Inspection	Complying/ Non-complying
• The unit shall remain closed until it meets regulatory standards and obtains necessary approvals for reopening. • The unit pyrolysis process shall be aligned with batch processes as outlined in the MOEF&CC Standard Operating Procedure (SOP) – "Import and recycling of waste tyre scrap for production of tyre pyrolysis oil" dated 24.11.2015.	The unit found closed during the inspection. During inspection, the unit was again not found complying with the standard operating procedures for Tyre Pyrolysis units.	Non-Complying Closure order issued by UPPCB.

- As per the above findings, it is observed that the unit has not complied with the show cause notice issued by UPPCB dated 11.09.2024.
- Hence, in reference to the recommendation sent by Regional Officer, UPPCB Muzaffarnagar, vide letter Dated 05.11.2024, Head Office, Lucknow has issued closure order dated 13.12.2024 **(Annexure-15)** against the industry along with the direction to Regional Officer, UPPCB, Muzaffarnagar to impose Environmental Compensation for the period of non-compliance which is under process**.**

RE-VERIFICTION REPORT OF M/s VINAYAK INDUSTRIES, VILL. SHERNAGAR, NEAR AL-NOOR EXPORTS, JANSATH ROAD, MUZAFFARNAGAR WITH RESPECT TO ACTION TAKEN BY UPPCB FOR NON- COMPLIANCES FOUND DURING JOINT INSPECTION OF COMMITTEE

Background

- The unit M/s VINAYAK INDUSTRIES, VILL. SHERNAGAR, NEAR AL-NOOR EXPORTS, JANSATH ROAD, MUZAFFARNAGAR is a End-of-life Tyres (ELTs) Pyrolysis Oil Unit which was inspected on 05.07.2024 by the joint committee constituted by Hon'ble National Green Tribunal, New Delhi in O.A. No 269/2024 Sanavvar Vs State of U.P.
- During inspection by the joint committee, violations were observed in the industry in compliance to which UPPCB vide letter no H17155/C-3/Air-533/M.Nagar/24 dated 11.09.2024 issued show cause notice to the unit under Air (Prevention and Control of Pollution) Act 1981 as amended**(Annexure-16)**.

Action taken Report

- The unit was re-inspected on dated 29.10.2024 by UPPCB to verify the compliances done by the unit with respect to show cause notice issued by Board.
- Following compliances/non- compliances were observed with respect to Show Cause Notice issued to the unit during re-verification by UPPCB

Recommendation by Joint Committee	Verification by UPPCB at the time of Inspection	Complying/ Non-complying
Regulatory Compliance: • Unit shall obtain the NOC from UPGWD for ground water abstraction • Unit shall obtain Hazardous Waste Authorizations from UPPCB. • Unit shall register themself under EPR on CPCB portal as tyre waste recycler to comply with environmental regulations.	• Unit applied to obtain NOC from UPGWD for ground water abstraction (Copy of application form attached). • Unit has a valid Hazardous Waste Authorization from UPPCB which is valid upto dated 14.07.2027 (Copy attached). • At the time of inspection, industry representative intimate that they are in process to register under EPR on CPCB Portal.	Complying
Production Details: • Unit shall upgrade to implement a mechanized feeding system. • Unit shall replace wood with purge water or pyro-gas for initial heating of the reactor by installing balloons for storage of excess pyro gas and ensure proper operation of flaring systems.	• Unit found complying The Unit uses the LSHS as Fuel. Gas flare is also installed.	Complying

Wastewater management: • Install ETPs & ensure its proper operation & maintenance along with records. • The unit shall ensure recycling of treated effluent in the process to maintain ZLD status as per consent	• Unit has already installed ETP of cap. 3.0 KLD. At the time of inspection, unit found non-operation, due to which the ETP is not functional.	Complying
Air Pollution Control: • Stack shall be properly maintained and operated as per CPCB guideline. • Ensure removal of carbon through mechanized system without any spillage during the collection of the carbon in the bags.	• Unit found complying. Unit found complying. The unit installed the mechanized system i.e. bag house collector for the collection of carbon.	Complying
Occupational Health and Odour Issue: • Leakage from pipeline of oil and gas need to repaired to prevent odour in working zone. • Purge water (Oil Mixed water) shall be properly stored and treated in ETP to avoid odour issue. • Proper hygienic working shall be ensured. • Worker shall be provided PPE Kit, Mask and safety gears.	• Unit found complying. The pipeline repairing work has been done. • Unit has already installed ETP of cap. 3.0 KLD and found complying the direction. • Unit found complying. • The PPE Kit, Mask and Safety for workers is available and found complying.	Complying

Non-compliance found by UPPCB during re-verification of show cause notice :

Recommendations w.r.t. MOEF&CC SOP dated 24.11.2015 1. Unit shall install digital instrumentation and automated control systems (PLC) for accurate temperature and pressure measurement and process control with safety interlocks to cut off heating in case of temperature or pressure increases. 2. Implement nitrogen purging systems to cool reactors as per SOP guidelines. 3. Install PLC Based Gas Detection Sensors along with Hooters to indicate any flammable vapour leakages.	**1. Unit found Non-complying. PLC arrangement not installed.** **2. Unit found Non-complying.** **3. Unit found Non-complying.**

- As per the above findings, it is observed that the unit has not totally complied with the show cause notice issued by UPPCB dated 11.09.2024.
- Hence, in reference to the recommendation sent by Regional Officer, UPPCB Muzaffarnagar, vide letter Dated 06.11.2024, Head Office, Lucknow vide letter dated 19.11.2024 has issued closure order along with imposition of Environmental Compensation of Rs. 25,000/- for the duration from the inspection of joint committee on 05.07.2024 till the unit was self-closed dated 08.07.2024 (Total no. of violating Days=04) **(Annexure-17).** At present, unit is closed since 09.07.2024.
- Unit has deposited the environmental compensation issued by UPPCB. Intimation letter of deposition dated 09.12.2024 is attached **(Annexure-18)**.

Observations found by nominated Amicus Curie during inspection dated 15.11.2024

Observation : That unit was found lying closed and the Boilers were being dismantled and found being lifted by cranes. However the raw materials i.e., Tyre were lying there.

Compliance : Unit has been issued closure order by UPPCB along with imposition of Environmental Compensation of Rs. 25,000/-. The unit is closed since 09.07.2024.

RE- VERIFICTION REPORT OF M/s MMD GREEN ENERGY SOLUTIONS, 7TH KM. JANSATH ROAD, VILL. SHERNAGAR, MUZAFFARNAGAR WITH RESPECT TO ACTION TAKEN BY UPPCB FOR NON- COMPLIANCES FOUND DURING JOINT INSPECTION OF COMMITTEE

Background

- The unit M/s MMD GREEN ENERGY SOLUTIONS, 7TH KM. JANSATH ROAD, VILL. SHERNAGAR, MUZAFFARNAGAR is a End-of-life Tyres (ELTs) Pyrolysis Oil Unit which was inspected on 05.07.2024 by the joint committee constituted by Hon'ble National Green Tribunal, New Delhi in O.A. No 269/2024 Sanavvar Vs State of U.P.
- During inspection by the joint committee, violations were observed in the industry in compliance to which UPPCB vide letter no H17162/C-3/Air-616/M.Nagar/24 dated 11.09.2024 issued show cause notice to the unit under Air (Prevention and Control of Pollution) Act 1981 as amended **(Annexure-19)**.

Action taken Report

- The unit was re-inspected on dated 09.10.2024 by UPPCB to verify the compliances done by the unit with respect to show cause notice issued by Board.
- Following compliances/non- compliances were observed with respect to Show Cause Notice issued to the unit during re-verification by UPPCB

Recommendation by Joint Committee	Verification by UPPCB at the time of Inspection	Verification by UPPCB at the time of Inspection
Regulatory Compliance: • Unit shall obtain the NOC from UPGWD for ground water abstraction • Unit shall obtain Hazardous Waste Authorizations from UPPCB. • Unit shall register themself under EPR on CPCB portal as tyre waste recycler to comply with environmental regulations.	• Unit applied to obtain NOC from UPGWD for ground water abstraction (Copy of application form attached). • Unit applied to obtain HWA from UPPCB on dated 05.08.2024 and the same was rejected due to non-complying status. • At the time of inspection, industry representative intimate that they are in process to register under EPR on CPCB Portal.	Complying
Production Details: • Unit shall upgrade to implement a mechanized feeding system.	• Unit found complying	Complying

• Unit shall replace wood with purge water or pyro-gas for initial heating of the reactor by installing balloons for storage of excess pyro gas and ensure proper operation of flaring systems.	• The Unit uses the LSHS as Fuel. Gas flare is also installed.	
Wastewater management: • Install ETPs & ensure its proper operation & maintenance along with records. • The unit shall ensure recycling of treated effluent in the process to maintain ZLD status as per consent	• Unit has installed ETP of cap. 3.0 KLD. • At the time of inspection, unit found non-operation, due to which the ETP is not functional.	Complying
Air Pollution Control: • Stack shall be properly maintained and operated as per CPCB guideline. • Ensure removal of carbon through mechanized system without any spillage during the collection of the carbon in the bags.	• Unit found complying. • Unit found complying. The unit installed the mechanized system i.e. bag house collector for the collection of carbon.	Complying
Occupational Health and Odour Issue: • Leakage from pipeline of oil and gas need to repaired to prevent odour in working zone. • Purge water (Oil Mixed water) shall be properly stored and treated in ETP to avoid odour issue. • Proper hygienic working shall be ensured. • Worker shall be provided PPE Kit, Mask and safety gears.	• Unit found complying. The pipeline repairing work has been done. • Unit has installed ETP of cap. 3.0 KLD and found complying the direction. • Unit found complying. • The PPE Kit, Mask and Safety for workers is available and found complying.	Complying
Recommendations w.r.t. MOEF&CC SOP dated 24.11.2015 • Unit shall install digital instrumentation and automated control systems (PLC) for accurate	• Unit found complying. PLC arrangement is installed.	Complying

temperature and pressure measurement and process control with safety interlocks to cut off heating in case of temperature or pressure increases. • Implement nitrogen purging systems to cool reactors as per SOP guidelines. • Install PLC Based Gas Detection Sensors along with Hooters to indicate any flammable vapour leakages. • Enhance firefighting measures by installing sprinklers, fire hydrants, pumping systems, and water storage. • Maintain detailed records for the supply of carbon black and oil to actual users/processors to ensure traceability and compliance.	• Unit has installed Nitrogen Purging Plant with automatic supply system. • Unit has installed the PLC based Gas Detection Sensors (Carbon Monoxide and Methane Sensors with Hooter). Unit found complying. • Unit found complying. Fire fighting system with installation of sprinklers is available in the unit. • Industry representative assures that as soon as the unit will be operational, data will be maintain for the same.	

- As per the above findings, it is observed that the unit has complied with the directions issued by UPPCB vide show cause notice dated 11.09.2024.
- Hence, in reference to the recommendation sent by Regional Officer, UPPCB Muzaffarnagar vide letter Dated 05.11.2024, Head Office, Lucknow revoked the show cause notice along with imposition of Environmental Compensation of Rs. 5,68,750/- for the duration from the inspection of joint committee on 05.07.2024 till the re-verification inspection of UPPCB dated 03.10.2024 (Total no. of violating Days=91) vide letter dated 19.11.2024 **(Annexure-20).**
- Unit has deposited the environmental compensation issued by UPPCB. The unit sent the deposition information through Email on dated 09.12.2024 is attached **(Annexure-21)**.

Observations found by nominated Amicus Curie during inspection dated 15.11.2024

Observation :

- The unit is the Tyre Pyrolysis Unit. It was not in operation during the visit. The unit was having PLC installed. The ETP of 3 KLD was found.

- Two Boilers of 10 TPD were found installed. The PLC was found covered with black soot. Nitrogen purger was not found and representative informed that order has been placed.
- Ground water borewell was found. Permission was stated to be obtained. The unit was having around 150 ton of black carbon stored in bags. And around 150 Ton of raw tyres was lying in the unit.

Compliance :

Unit is closed. Nitrogen purger is installed The consent to operate from UPPCB has expired. Hence, the unit is not operational. Industry also applied to obtain Consent to operate from UPPCB which is under consideration. Photograph of Nitrogen purger is below :

RE- VERIFICTION REPORT OF M/s SHRI BANKE BIHARI ENTERPRISES, KHASRA NO. 510, VILL. SALARPUR, JANSATH ROAD, MUZAFFARNAGAR WITH RESPECT TO ACTION TAKEN BY UPPCB FOR NON- COMPLIANCES FOUND DURING JOINT INSPECTION OF COMMITTEE

Background

- The unit M/s SHRI BANKE BIHARI ENTERPRISES, KHASRA NO. 510, VILL. SALARPUR, JANSATH ROAD, MUZAFFARNAGAR is a End-of-life Tyres (ELTs) Pyrolysis Oil Unit which was inspected on 04.07.2024 by the joint committee constituted by Hon'ble National Green Tribunal, New Delhi in O.A. No 269/2024 Sanavvar Vs State of U.P.
- During inspection by the joint committee, violations were observed in the industry in compliance to which UPPCB vide letter no H17156/C-3/Air-614/M.Nagar/24 dated 11.09.2024 issued show cause notice to the unit under Air (Prevention and Control of Pollution) Act 1981 as amended **(Annexure-22)**.

Action taken Report

- The unit was re-inspected on dated 09.10.2024 by UPPCB to verify the compliances done by the unit with respect to show cause notice issued by Board.
- Following compliances/non- compliances were observed with respect to Show Cause Notice issued to the unit during re-verification by UPPCB

Recommendation by Joint Committee	Verification by UPPCB at the time of Inspection	Complying/ Non-complying
Regulatory Compliance: • Unit shall obtain the NOC from UPGWD for ground water abstraction • Unit shall obtain Hazardous Waste Authorizations from UPPCB. • Unit shall register themself under EPR on CPCB portal as tyre waste recycler to comply with environmental regulations.	• Unit applied to obtain NOC from UPGWD for ground water abstraction (Copy of application form attached). • Unit applied to obtain HWA from UPPCB on dated 05.08.2024 and the same was rejected due to non-complying status. • At the time of inspection, industry representative intimate that they are in process to register under EPR on CPCB Portal.	Complying
Production Details: • Unit shall upgrade to implement a mechanized feeding system. • Unit shall replace wood with purge water or pyro-gas for initial heating of the reactor by installing balloons for storage of excess pyro gas	• Unit found complying • The Unit uses the LSHS as Fuel. Gas flare is also installed.	Complying

and ensure proper operation of flaring systems.		
Wastewater management: • Install ETPs & ensure its proper operation & maintenance along with records. • The unit shall ensure recycling of treated effluent in the process to maintain ZLD status as per consent	• Unit has installed ETP of cap. 3.0 KLD. • At the time of inspection, unit found non-operation, due to which the ETP is not functional.	Complying
Air Pollution Control: • Stack shall be properly maintained and operated as per CPCB guideline. • Ensure removal of carbon through mechanized system without any spillage during the collection of the carbon in the bags.	• Unit found complying. • Unit found complying. The unit installed the mechanized system i.e. bag house collector for the collection of carbon.	Complying
Occupational Health and Odour Issue: • Leakage from pipeline of oil and gas need to repaired to prevent odour in working zone. • Purge water (Oil Mixed water) shall be properly stored and treated in ETP to avoid odour issue. • Proper hygienic working shall be ensured. • Worker shall be provided PPE Kit, Mask and safety gears.	• Unit found complying. The pipeline repairing work has been done. • Unit has installed ETP of cap. 3.0 KLD and found complying the direction. • Unit found complying. • The PPE Kit, Mask and Safety for workers is available and found complying.	Complying
Recommendations w.r.t. MOEF&CC SOP dated 24.11.2015 • Unit shall install digital instrumentation and automated control systems (PLC) for accurate temperature and pressure measurement and process control with safety interlocks to cut off heating in case of temperature or pressure increases. • Implement nitrogen purging systems to cool reactors as per SOP guidelines. • Install PLC Based Gas Detection Sensors along with	• Unit found complying. PLC arrangement is installed. • Unit has installed Nitgron Purging Plant with automatic supply system. • Unit has installed the PLC based Gas Detection Sensors (Carbon Monoxide and	Complying

Hooters to indicate any flammable vapour leakages. • Enhance firefighting measures by installing sprinklers, fire hydrants, pumping systems, and water storage. • Maintain detailed records for the supply of carbon black and oil to actual users/processors to ensure traceability and compliance.	Methane Sensors with Hooter). Unit found complying. • Unit found complying. Fire fighting system with installation of sprinklers is available in the unit. • Industry representative assures that as soon as the unit will be operational, data will be maintain for the same.	

- As per the above findings, it is observed that the unit has complied with the directions issued by UPPCB vide show cause notice dated 11.09.2024.
- Hence, in reference to the recommendation sent by Regional Officer, UPPCB Muzaffarnagar, vide letter Dated 05.11.2024, Head Office, Lucknow revoked the show cause notice along with imposition of Environmental Compensation of Rs. 6,06,250/- for the duration from the inspection of joint committee on 04.07.2024 till the re-verification inspection of UPPCB dated 08.10.2024 (Total no. of violating Days=97) vide letter dated 19.11.2024 **(Annexure-23).**
- Unit has not deposited the environmental compensation issued by UPPCB. Hence, Regional Officer, UPPCB, Muzaffarnagar vide letter dated 09.12.2024 **(Annexure-24)** has issued letter to District Magistrate, Muzaffarnagar with a request to recover the penalty from the unit as per the land revenue.

RE-VERIFICTION REPORT OF M/s DEV ENTERPRISES, JANSATH-MIRAPUR ROAD, VILL. TALDA, MUZAFFARNAGAR

The unit M/s Dev Enterprises, Jansath-Mirapur Road, Vill- Talda, Muzaffarnagar was closed during the joint committee inspection. As per the record, the unit has been closed from a long time and partially dismantled. As per the recommendation by the joint committee, Regional Officer, UPPCB, Muzaffarnagar vide letter dated 13.12.2024 has issued notice to the industry with the direction not to operate the unit until permission for operation is granted by the Board along with requisite compliances referred in SOP for the tyre pyrolysis plants.

The unit was again inspected by UPPCB to re-verify the status of the industry and the unit was found completely closed.

RE- VERIFICTION REPORT OF M/s RAMJI ENTERPRISES, VILL. SHERNAGAR, JANSATH ROAD, MUZAFFARNAGAR

The unit M/s Ramji Enterprises, Vill. Shernagar, Jansath Road, Muzaffarnagar has been issued closure order dated 11.01.2019 **(Annexure-25)**. In compliance to which the unit was found closed during verification inspection by UPPCB on 10.12.2024.

Inspection of 02 newly added industries in present O.A. vide Hon'ble NGT order dated 21.11.2024 (As Respondent No. 20 and 21)

1. M/s Hanumant Paper Mills Pvt. Ltd., 8.5 Km. Jansath Road, Vill. Shernagar, Muzaffarnagar

01.	Name of the Industry	**M/s Hanumant Paper Mills Pvt. Ltd.**
02.	Address/Tel	8.5 Km. Jansath Road, Vill. Shernagar, Muzaffarnagar
03.	Date of Inspection	11.12.2024 by UPPCB
04.	Name & Designation of Industry representative	Mr. Anuj Sharma, Plant Incharge
05.	Products/By-products/Process	Kraft Paper
06.	Production Capacity	150 MT/Day (Waste Paper Based)
07.	Raw material & their consumption	Waste Paper
Information pertaining to Water Pollution		
10.	Water source & Consumption (KL/Day) Industrial Domestic	Tubewell 345 KLD 5 KLD
11.	NOC from UPGWD and its validity with date (Expired / Applied for Renewal/ First Time Applied / Never Applied)	Valid upto 28.08.2027
12.	Waste water generation (KL/Day) Industrial Domestic	 Unit is based on Zero Liquid Discharge System 3 KLD

13.	Waste water Treatment Facility Industrial Domestic	 ETP Installed Disposed through Septic Tank
14.	Details of ETP with unit wise detail/dimension	Sedicell, Primary Clarifier, Secondary Clarifier, Decanter. Unit has installed 360º PTZ camera in ETP area which is connected with the Server of CPCB Delhi and UPPCB, Lucknow for continuous monitoring of ZLD compliance.
15.	Quality of effluent being discharged	Found complying on ZLD System
16.	Mode of Effluent Disposal (Land/River/Drain)	Treated effluent recycled in process.
17.	Consent Status (Water)	CCA granted upto 31.12.2027
18.	Treated effluent storage facility	NA
Information pertaining to Air Pollution		
19.	Source of Air Pollution	Boiler- 10 TPH (01 no.)
20.	Details of fuel and its consumption	Biomass 100 MTD
21.	Details of Air Pollution Control Systems and Stack detail	Multi Cyclone type Dust Collector followed by Wet Scrubber Stack Height : 30 meter high from ground level
22.	Status of APCS	Operational
23.	Consent of status (Air)	CCA granted upto 31.12.2027
24.	Quality of emission being emitted through stack	Stack monitoring of the Boiler was conducted on dated 11.12.2024. As per the monitoring report, the value of Particulate Matters (PM) were 48.80 mg/Nm^3 which is within the

		prescribed norms. The unit has also installed OCEMS for online and continuous monitoring of emissions being emitted from the stacks.
25.	Fly Ash Details	Fly ash generated – 5.0 MT/Day (Approx) Unit is disposing the fly ash on low lying areas which is then compacted and covered by sand and grass. During brick kilns operation, the unit also disposes fly ash to them for brick making. Mode of Transportation (covered/not covered) :- Covered
Action Taken against unit for non-compliance		During inspection, unit found complying with ZLD system and operation of Air Pollution Control System. Hence, no action required.
Action taken by UPPCB w.r.t. inspection report of Amicus Curie submitted to Hon'ble National Green Tribunal		Observation of Amicus Curie The unit was found emitting dense black Smoke. Compliance by industry : During the inspection conducted by UPPCB on 11.12.2024, the unit found complying on ZLD System and stack monitoring report also shows that the value of particulate mater within the prescribed norms.

2. M/s Genus Paper & Board Ltd., 8th Km. Jansath Road, Muzaffarnagar

01.	Name of the Industry	**M/s Genus Paper & Board Ltd.**
02.	Address/Tel	8th Km. Jansath Road, Muzaffarnagar
03.	Date of Inspection	11.12.2024 by UPPCB
04.	Name & Designation of Industry representative	Mr. Kuldeep Kamboj, HR & Admin.
05.	Products/By-products/Process	White paper/Kraft Paper/Cup stock or Board (Unit-1) Kraft Paper & Duplex Board (Unit-2)
06.	Production Capacity	White paper/Kraft Paper/Cup stock or Board (Unit-1) 225 MT/Day White paper/Kraft Paper/Cup stock or Board (Unit-2) 525 MT/Day
07.	Raw material & their consumption	For Unit-1 Waste paper/Dry (readymade) pulp-318 MT/day For Unit-2 Waste paper/Dry (readymade) pulp-618 MT/day
Information pertaining to Water Pollution		
10.	Water source & Consumption (KL/Day) Industrial Domestic	Tubewell 4470 KLD 30 KLD
11.	NOC from UPGWD and its validity with date (Expired / Applied for Renewal/ First Time Applied / Never Applied)	Industry have 07 individual NOCs for abstraction of fresh water from Ground Water Department. The validity of 05 NOCs upto 31.12.2026 and other 02 is valid upto 19.02.2028.
12.	Waste water generation (KL/Day) Industrial Domestic	 3400 KLD 23 KLD
13.	Waste water Treatment Facility Industrial Domestic	 ETP Installed STP Installed (25 KLD)

14.	Details of ETP with unit wise detail/dimension	Effluent from Unit-1 - Collection tank – Sedicell (treated effluent recycled to Paper Machine & Pulp mill) - Equalization tank (common) - Primary Clarifier (common) – Aeration tank-1 – Secondary Clarifier (common)– PSF (Common)– ACF(common) Effluent from Unit-2 - Collection tank – Jhonson Screen – Hill Screen – MCH (Mega Cell) –Equalization tank (common) - Primary Clarifier (common) - Aeration tank-2 – Secondary clarifier (common) PSF (Common)– ACF(common) - Unit has installed OCEMS at the outlet of ETP, which is connected with the Server of CPCB Delhi and UPPCB, Lucknow for continuous monitoring of discharged effluent. Values in OCEMS were found within prescribed limit during inspection.
15.	Quality of effluent being discharged	At the time of inspection conducted by UPPCB, waste water sample collected from the final outlet discharge of ETP as well as STP. The analysis report of ETP (pH=7.3, BOD=19.0 mg/l, COD=144 mg/l, TDS=1440 mg/l, TSS=28.0 mg/l) and STP (pH=7.1, BOD=16 mg/l, COD=104 mg/l, TDS=670 mg/l and TSS=16.0 mg/l) shows that the values of specified parameters are within the prescribed limits.
16.	Mode of Effluent Disposal (Land/River/Drain)	Treated effluent recycled in process and remaining discharged through Dhandhera Drain which meets River Kali West and then River Hindon.
17.	Consent Status (Water)	CCA for Unit -1 is valid upto 31.12.2027 CCA for Unit - 2 is valid upto 31.12.2026
18.	Treated effluent storage facility	NA
Information pertaining to Air Pollution		
19.	Source of Air Pollution	Unit-1 (Boiler 55 TPH with Turbine of 6.0 MW) Unit-2 (Boiler 34 TPH with Turbine of 9.4 MW) **Not Operational**
20.	Details of fuel and its consumption	Rice Husk, Bagasse and Coal – 350 MT/Day
21.	Details of Air Pollution Control Systems and Stack detail	Electrostatic Precipitator (ESP) with 55 TPH boiler, Stack Height 55 M. from G.L. Electrostatic Precipitator (ESP) with 34 TPH boiler, Stack Height 45 M. from G.L.
22.	Status of APCS	APCS Operational of 55 TPH Boiler (34 TPH Boiler found not operational)
23.	Consent of status (Air)	CCA for Unit -1 is valid upto 31.12.2027

		CCA for Unit - 2 is valid upto 31.12.2026
24.	Quality of emission being emitted through stack	Stack monitoring of 55 TPH Boiler was conducted on dated 11.12.2024. As per the stack monitoring report, Particulate matters found 41.20 mg/Nm^3 which is within the norms. The unit has also installed OCEMS for online and continuous monitoring of emissions being emitted from the stacks.
25.	Fly Ash Details	Fly ash generated – 40 MT/Day (Approx.) Unit is utilizing a part of fly ash for landfilling within its own premises and remaining are sent to Doiwala and Dehradun for manufacturing of smart bricks from fly ash. Mode of Transportation (covered/not covered) :- Covered
Action Taken against unit for non-compliance		During inspection, unit found complying w.r.t. effluent discharge norms and operation of Air Pollution Control System. Hence, no action required.
Action taken by UPPCB w.r.t. inspection report of Amicus Curie submitted to Hon'ble National Green Tribunal		Observation of Amicus Curie The unit was found emitting black Smoke. Compliance by industry : During the inspection conducted by UPPCB on 11.12.2024, the unit found complying w.r.t. to effluent discharge norms as well as stack monitoring report also shows that the value of particulate mater within the prescribed norms.

Annexure - 1

REGIONAL LABORATORY MuzaffarNagar
UTTAR PRADESH POLLUTION CONTROL BOARD
Kamal Cinema Building,Railway Road, Muzaffarnagar

Stack Emission Test Report

Ref No.29013100/MuzaffarNagar/2024

Date: 19/11/2024

1- Name & Address of Industry: SHAKTI KRAFTS AND TISSUES, 9th Km Jansath Road, Muzaffarnagar (U.P.),MUZAFFARNAGAR,251001

2- Sample Collected By: (1) Sarvesh Kumar; LA (2) Diwakar Dev Gahlaut; J.R.F.

3- Date of Monitoring: 06/11/2024

4- Source of Sampling: Stack

5- Stack attached to: Boiler

6- Stack Height: 32 Meters

7- Total No. of Boiler: 01

8- Capacity of Boiler: 14 TPH

9- Fuel used: Bagasse

10- Quantity of Fuel used: 60 MTD

11- Flue Gas Velocity: 7.1 m/s

12- Air Pollution Control Device: Multy Cyclone Dust collector Wet Scrubber

13- Other remarks (if any): --

14- Further details of sample location and Test methods followed are appened overleaf:

Sr no.	Parameter	Unit	Result	Standards
1	Particulate Matter (PM)	mg/Nm3	46.7	80(As per CAQM Direction No.62)
2	Oxide of Nitrogen (NOx)	mg/Nm3	18	300
3	Sulphur Dioxide (As SO2)	mg/Nm3	12	600

Note: The results in the Test Report relate only to the items tested. The Report shall not be reproduced-except in Full, without the written permission of laboratory.

Analysed by-
[Sarvesh Kumar LA]

Authorised Signatory-

Ankit Singh (RO)

Ankit Singh
Digitally signed by Ankit Singh
Date: 2024.11.19 19:46:43 +05'30'

Regional Officer

Annexure - 2

REGIONAL LABORATORY MuzaffarNagar
UTTAR PRADESH POLLUTION CONTROL BOARD

Kamal Cinema Building,Railway Road, Muzaffarnagar

Stack Emission Test Report

Ref No.29013111/MuzaffarNagar/2024 **Date: 19/11/2024**

1- Name & Address of Industry: K K DUPLEX AND PAPER MILLS PVT LTD, Khasra No. - 1048, 1088, 1089 And 1090, 8.5 Km, Jansath Road, Muzaffarnagar (U.P.),MUZAFFAR NAGAR,251001

2- Sample Collected By: (1) Sarvesh Kumar; L.A (2) Diwakar Dev Gahlaut; J.R.F.

3- Date of Monitoring: 04/11/2024

4- Source of Sampling: Stack

5- Stack attached to: Boiler

6- Stack Height: 30 Meter

7- Total No. of Boiler: 01

8- Capacity of Boiler: 22 TPH

9- Fuel used: RDF/Plastic Waste/MSW

10- Quantity of Fuel used: 260 MTD

11- Flue Gas Velocity: 7.2 m/s

12- Air Pollution Control Device: SNCR followed by Bag Filter

13- Other remarks (if any): At the time of inspection industry found operational.

14- Further details of sample location and Test methods followed are appened overleaf:

Sr no.	Parameter	Unit	Result	Standards
1	Particulate Matter (PM)	mg/Nm3	44.8	80(As per CAQM Direction No.62)
2	Oxide of Nitrogen (NOx)	mg/Nm3	38	300
3	Sulphur Dioxide (As SO2)	mg/Nm3	19	600

Note: The results in the Test Report relate only to the items tested. The Report shall not be reproduced-except in Full, without the written permission of laboratory.

Analysed by-
[Sarvesh Kumar LA]

Authorised Signatory-

Ankit Singh (RO)

Ankit Singh Digitally signed by Ankit Singh Date: 2024.11.19 19:45:19 +05'30'

Regional Officer

Annexure - 3

REGIONAL LABORATORY MuzaffarNagar
UTTAR PRADESH POLLUTION CONTROL BOARD

Kamal Cinema Building,Railway Road, Muzaffarnagar

TEST REPORT: WASTE WATER LABORATORY

Ref No: 29430263/MuzaffarNagar/2024 **Date:14/12/2024**

1- **Name of Industry:** ORIENT BOARD AND PAPER MILLS PVT LTD, 9TH KM JANSATH ROAD MUZAFFARNAGAR

2- **Address of Industry:** 9TH KM JANSATH ROAD MUZAFFARNAGAR

3- **District:** Muzaffarnagar

4- **Description about sampling point:** Final Outlet Discharge of E.T.P.

5- **Type of Sample (Grab/Composite/Integrated):** Grab

6- **Sample Collected By:** (1) Sandhya Sharma; Junior Engineer (2) Maneesh Kumar; J.R.F

7- **Colour and Odour:** Colourless No Specific

8- **Quantity and Packing:** 2.0 Ltrs PVC

9- **Date of Sample Collection:** 03/12/2024

10- **Analyis Indented by:** RO MuzaffarNagar

11- **Date of sample receipt in Lab:** 03/12/2024

Parameter/Method Name	Unit	Results	Standard	Detection Range
pH, APHA 24th Ed. 4500B: 2023	-	7.3	6.5-8.5	02-12
Suspended Solids , APHA 24th Ed. 2540 D Total Suspended Solids dried at 103-105 °C 2023	mg/l	24	50	10-20000 mg/l
Dissolved Solids, APHA 24th Ed. 2540 C Total Dissolved Solids dried at 180 °C 2023	mg/l	1240	1600	10- 50000 mg/l
BOD, APHA 24th Ed. 3 day 27 °C IS 3025 (Part 44): 1993 Bio 2023	mg/l	17.0	30	1.0 -50000 mg/l
COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	124	250	5.0 -100000 mg/l

Reference- (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI). The Environment (Protection) Rules,1986 source: www.cpcb.nic.in/GeneralStandards.pdf. Besides these standards, refer EPA standards for specific purpose

*Non-NABL Parameters.

Note : 1 The results in the Test Report relate only to the items tested: 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

Remark: *NA*

Analysed by-
[Diwakar Dev Gahlot(JRF)]

Authorized by

Ankit Singh (RO)

Ankit Singh
Digitally signed by Ankit Singh
Date: 2024.12.14 11:11:57 +05'30'
Regional Officer

Annexure-4

REGIONAL LABORATORY MuzaffarNagar
UTTAR PRADESH POLLUTION CONTROL BOARD
Kamal Cinema Building,Railway Road, Muzaffarnagar

Stack Emission Test Report

Ref No.29430270/MuzaffarNagar/2024 **Date: 14/12/2024**

1- Name & Address of Industry: ORIENT BOARD AND PAPER MILLS PVT LTD, 9TH KM JANSATH ROAD MUZAFFARNAGAR

2- Sample Collected By: (1) Maneesh Kumar; J.R.F (2) Ravish Pratap Singh; J.R.F

3- Date of Monitoring: 03/12/2024

4- Source of Sampling: Stack

5- Stack attached to: Boiler

6- Stack Height: 45 Meter

7- Total No. of Boiler: 01

8- Capacity of Boiler: 18 TPH

9- Fuel used: RDF/Biomass/Low Sulphur Coal

10- Quantity of Fuel used: 190 Ton

11- Flue Gas Velocity: 7.1 m/s

12- Air Pollution Control Device: Multi Cyclone, Dry Pulse Jet Type Filter followed by Wet Scrubber

13- Other remarks (if any): --

14- Further details of sample location and Test methods followed are appened overleaf:

Sr no.	Parameter	Unit	Result	Standards
1	Particulate Matter (PM)	mg/Nm3	42.4	80

Note: The results in the Test Report relate only to the items tested. The Report shall not be reproduced-except in Full, without the written permission of laboratory.

Analysed by-
[Maneesh Kumar JRF]

Authorised Signatory-

Ankit Singh (RO)

Ankit Singh
Digitally signed by Ankit Singh
Date: 2024.12.14 11:04:46 +05'30'
Regional Officer

Annexure - 5

REGIONAL LABORATORY MuzaffarNagar
UTTAR PRADESH POLLUTION CONTROL BOARD
Kamal Cinema Building,Railway Road, Muzaffarnagar

Stack Emission Test Report

Ref No.29467557/MuzaffarNagar/2024 **Date: 14/12/2024**

1- Name & Address of Industry: DISHA INDUSTRIES PVTLTD, 9 TH KM JOLLY ROAD, MUZAFFARNAGAR,MUZAFFAR NAGAR,251001

2- Sample Collected By: (1) Maneesh Kumar; J.R.F (2) Ravish Pratap Singh; J.R.F

3- Date of Monitoring: 04/12/2024

4- Source of Sampling: Stack

5- Stack attached to: Boiler

6- Stack Height: 40 Meters

7- Total No. of Boiler: 01

8- Capacity of Boiler: 40 TPH

9- Fuel used: RDF

10- Quantity of Fuel used: 250 MTD

11- Flue Gas Velocity: 7.1 m/s

12- Air Pollution Control Device: Lime Scrubber, Bag Filter

13- Other remarks (if any): --

14- Further details of sample location and Test methods followed are appened overleaf:

Sr no.	Parameter	Unit	Result	Standards
1	Particulate Matter (PM)	mg/Nm3	46.20	80

Note: The results in the Test Report relate only to the items tested. The Report shall not be reproduced-except in Full, without the written permission of laboratory.

Analysed by-
[Maneesh Kumar JRF]

Authorised Signatory-

Ankit Singh (RO)

Ankit Singh
Digitally signed by Ankit Singh
Date: 2024.12.14 13:07:08 +05'30'
Regional Officer

Annexure – 6

REGIONAL LABORATORY MuzaffarNagar
UTTAR PRADESH POLLUTION CONTROL BOARD

Kamal Cinema Building,Railway Road, Muzaffarnagar

TEST REPORT: WASTE WATER LABORATORY

Ref No: 29467519/MuzaffarNagar/2024 **Date:14/12/2024**

1- Name of Industry: GULSHAN POLYOLS LIMITED CALCIUM CARBONATE UNIT, 9th Km. Jansath Road, Vill. Shernagar, Muzaffarnagar ,MUZAFFAR NAGAR,251001

2- Address of Industry: 9th Km. Jansath Road, Vill. Shernagar, Muzaffarnagar ,MUZAFFAR NAGAR,251001

3- District: Muzaffarnagar

4- Description about sampling point: Final Outlet Discharge of E.T.P.

5- Type of Sample (Grab/Composite/Integrated): Grab

6- Sample Collected By: (1) Sandhya Sharma; Junior Engineer (2) Maneesh Kumar; J.R.F

7- Colour and Odour: Colourless No Specific

8- Quantity and Packing: 2.0 Ltrs PVC

9- Date of Sample Collection: 04/12/2024

10- Analyis Indented by: RO MuzaffarNagar

11- Date of sample receipt in Lab: 04/12/2024

Parameter/Method Name	Unit	Results	Standard	Detection Range
pH, APHA 24th Ed. 4500B: 2023	-	7.5	6.5-8.5	02-12
Suspended Solids , APHA 24th Ed. 2540. D Total Suspended Solids dried at 103-105 °C 2023	mg/l	42	100	10-20000 mg/l
Dissolved Solids, APHA 24th Ed. 2540 C Total Dissolved Solids dried at 180 °C 2023	mg/l	1282	2000	10- 50000 mg/l
BOD, APHA 24th Ed. 3 day 27 °C IS 3025 (Part 44): 1993 Bio 2023	mg/l	20.0	30	1.0 -50000 mg/l
COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	184	250	5.0 -100000 mg/l

Reference- (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI). The Environment (Protection) Rules,1986 source: www.cpcb.nic.in/GeneralStandards.pdf. Besides these standards, refer EPA standards for specific purpose

*Non-NABL Parameters.

Note : 1 The results in the Test Report relate only to the items tested: 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

Remark: *NA*

Analysed by-
[Ravish Pratap Singh(JRF)]

Authorized by

Ankit Singh (RO)

Ankit Singh
Digitally signed by Ankit Singh
Date: 2024.12.14 13:24:50 +05'30'
Regional Officer

Annexure - 7

REGIONAL LABORATORY MuzaffarNagar
UTTAR PRADESH POLLUTION CONTROL BOARD
Kamal Cinema Building,Railway Road, Muzaffarnagar

Stack Emission Test Report

Ref No.29467528/MuzaffarNagar/2024

Date: 14/12/2024

1- Name & Address of Industry: GULSHAN POLYOLS LIMITED CALCIUM CARBONATE UNIT, 9th Km. Jansath Road, Vill. Shernagar, Muzaffarnagar ,MUZAFFAR NAGAR,251001

2- Sample Collected By: (1) Maneesh Kumar; J.R.F (2) Ravish Pratap Singh; J.R.F

3- Date of Monitoring: 04/12/2024

4- Source of Sampling: Stack

5- Stack attached to: Boiler

6- Stack Height: 65 Meters

7- Total No. of Boiler: 02

8- Capacity of Boiler: 24 TPH & 20 TPH

9- Fuel used: Coal & Biomass

10- Quantity of Fuel used: 300 MTD

11- Flue Gas Velocity: 7.1 m/s

12- Air Pollution Control Device: ESP attached both the Boiler

13- Other remarks (if any): --

14- Further details of sample location and Test methods followed are appened overleaf:

Sr no.	Parameter	Unit	Result	Standards
1	Particulate Matter (PM)	mg/Nm3	44.5	80

Note: The results in the Test Report relate only to the items tested. The Report shall not be reproduced-except in Full, without the written permission of laboratory.

Analysed by-
[Maneesh Kumar JRF]

Authorised Signatory-

Ankit Singh (RO)

Ankit Singh
Digitally signed by Ankit Singh
Date: 2024.12.14 13:01:43 +05'30'
Regional Officer

Annexure - 8

REGIONAL LABORATORY MuzaffarNagar
UTTAR PRADESH POLLUTION CONTROL BOARD

Kamal Cinema Building,Railway Road, Muzaffarnagar

Stack Emission Test Report

Ref No.29006213/MuzaffarNagar/2024 **Date: 19/11/2024**

1- Name & Address of Industry: MAHALAXMI CRAFTS AND TISSUES PRIVATE LIMITED, 9TH, KM JANSATH ROAD, MUZAFFARNAGAR, 251001,MUZAFFAR NAGAR,251001

2- Sample Collected By: (1) Sarvesh Kumar; L.A. (2) Diwakar Dev Gahlaut; J.R.F.

3- Date of Monitoring: 07/11/2024

4- Source of Sampling: Stack

5- Stack attached to: Boiler

6- Stack Height: 35 Meters

7- Total No. of Boiler: 01

8- Capacity of Boiler: 18 TPH

9- Fuel used: RDF, Biomass

10- Quantity of Fuel used: 160 MTD

11- Flue Gas Velocity: 7.3 m/s

12- Air Pollution Control Device: Dry Scrubber, Reciprocating Grait, Bag Filter

13- Other remarks (if any): At the time of inspection industry found operational.

14- Further details of sample location and Test methods followed are appened overleaf:

Sr no.	Parameter	Unit	Result	Standards
1	Particulate Matter (PM)	mg/Nm3	47.3	80(As per CAQM Direction No.62)
2	Oxide of Nitrogen (NOx)	mg/Nm3	32	300
3	Sulphur Dioxide (As SO2)	mg/Nm3	21	600

Note: The results in the Test Report relate only to the items tested. The Report shall not be reproduced-except in Full, without the written permission of laboratory.

Analysed by-
[Sarvesh Kumar LA]

Authorised Signatory-

Ankit Singh (RO)

Ankit Singh
Digitally signed by Ankit Singh
Date: 2024.11.19 19:47:54 +05'30'
Regional Officer

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड Annexure-9

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या H17159/सी-3/मु 589/मुजफ्फरनगर 24 दिनांक 11-9-24

सेवा मे,

पंजीकृत

मै0 ए0एस0वी रिक्लेमिंग एलएलपी,
पानीपत –खटीमा मार्ग, जानसठ–मीरापुर रोड, ग्राम तालडा,
मुजफ्फरनगर।

यह कि उद्योग मै0 ए0एस0वी रिक्लेमिंग एलएलपी, पानीपत –खटीमा मार्ग, जानसठ–मीरापुर रोड, ग्राम तालडा, मुजफ्फरनगर जोकि उपरोक्त वर्णित स्थल पर स्थित है, वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित धारा–2(क) के अन्तर्गत एक औद्योगिक संयत्र है।

मा0 एन0जी0टी0 मे योजित ओ0ए0 संख्या 269/2024 सनव्वर बनाम स्टेट ऑफ यू0पी0 में दिनांक 21.05.2024 को पारित आदेश के सुसंगत अंश निम्नवत् है:–

"3. In our view, a substantial question relating to environment due to implementation of Scheduled Enactments has arisen in view of the above complaint but before taking any further action in the mater we find it appropriate to obtain a factual report for which we constitute a joint Committee Comprising District Magistrate, Muzzaffarnagar, Uttar Pradesh Pollution Control Board (hereinafter referred to as 'UPPCB') and Central Pollution Control Board (hereinafter referred to as 'CPCB').

यह कि उद्योग मै0 ए0एस0वी रिक्लेमिंग एलएलपी, पानीपत –खटीमा मार्ग, जानसठ–मीरापुर रोड, ग्राम तालडा, मुजफ्फरनगर का मा0 एन0जी0टी0 द्वारा उक्त पारित आदेशो के अनुपालन में गठित संयुक्त समिति द्वारा निरीक्षण दिनांक 04.07.2024 को किया गया। गठित संयुक्त समिति द्वारा निम्नवत् संस्तुति की गयी है:–

Recommendations:

Regulatory Compliance:

- Unit shall obtain the NOC from UPGWD for ground water abstraction
- Unit shall obtain Hazardous Waste Authorizations from UPPCB.
- Unit shall register themself under EPR on CPCB portal as tyre waste recycler to comply with environmental regulations.

Production Details:

- Unit shall upgrade to implement a mechanized feeding system.
- Unit shall replace wood with purge water or pyro-gas for initial heating of the reactor by installing balloons for storage of excess pyro gas and ensure proper operation of flaring systems.

Wastewater management:

- Install ETPs & ensure its proper operation & maintenance along with records.
- The unit shall ensure recycling of treated effluent in the process to maintain ZLD status as per consent

Air Pollution Control:

- Stack shall be properly maintained and operated as per CPCB guideline.
- Ensure removal of carbon through mechanized system without any spillage during the collection of the carbon in the bags.

Occupational Health and Odour Issue:

- Leakage from pipeline of oil and gas need to repaired to prevent odour in working zone.
- Purge water (Oil Mixed water) shall be properly stored and treated in ETP to avoid odour issue.
- Proper hygienic working shall be ensured.
- Worker shall be provided PPE Kit, Mask and safety gears.

Recommendations w.r.t. MOEF&CC SOP dated 24.11.2015

टी.सी. 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ 226 010
दूरभाष 0522 2720828, 2720831
फैक्स 0522 2720764, 2720676

T.C. 12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
E-mail : info@uppcb.com
Website : www.uppcb.com

- Unit shall install digital instrumentation with automated control systems (PLC) for accurate temperature and pressure measurement and process control with safety interlocks to cut off heating in case of temperature or pressure increases.
- Implement nitrogen purging systems to cool reactors as per SOP guidelines.
- Install PLC Based Gas Detection Sensors along with Hooters to indicate any flammable vapour leakages.
- Enhance firefighting measures by installing sprinklers, fire hydrants, pumping systems, and water storage.

  Maintain detailed records for the supply of carbon black and oil to actual users/processors to ensure traceability and compliance.

मा0 एन0जी0टी0 मे योजित ओ0ए0 संख्या 269/2024 सनव्वर बनाम स्टेट ऑफ यू0पी0 में संयुक्त समिति द्वारा अपनी विस्तृत आख्या मा0 एन0जी0टी0 के समक्ष दिनांक 02.08.2024 को प्रस्तुत की गयी। संयुक्त समिति की आख्या के अनुसार उक्त उद्योग Non-Complying पाया गया है। Non-Complying उद्योगों के सम्बन्ध में संयुक्त समिति द्वारा निम्नवत् संस्तुति की गयी है :–

7.1 UPPCB should take appropriate immediate action including levying environmental compensation and issuing closure direction for non-complying industrial units.

उपरोक्त से स्पष्ट है कि गठित संयुक्त समिति द्वारा किये गये निरीक्षण के समय उद्योग में पर्यावरणीय मानको का उल्लंघन पाया गया। उद्योग को राज्य बोर्ड द्वारा दिनांक 31.07.2025 तक सहमति निर्गत है, जिसकी शर्तो का उल्लंघन होता हुआ पाया गया।

यह कि मै0 ए0एस0वी रिक्लेमिंग एलएलपी, पानीपत –खटीमा मार्ग, जानसठ–मीरापुर रोड, ग्राम तालडा, मुजफ्फरनगर द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा–31A के प्राविधानो का उल्लंघन कर आप–पास के पर्यावरण एवं जनमानस के स्वास्थ पर प्रतिकूल प्रभाव डाला जा रहा है, जोकि वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित में निहित आज्ञापक प्राविधानो का उल्लंघन तथा एक दण्डनीय अपराध है।

अतएव जनहित एव जनसाधारण को स्वच्छ वातावरण प्रदान करने के लिए यह आवश्यक है कि उद्योग का संचालन रोका जाये।

अतः वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा-31A के अन्तर्गत राज्य बोर्ड को प्रदत्त शक्तियो के अधीन उद्योग मै0 ए0एस0वी रिक्लेमिंग एलएलपी, पानीपत–खटीमा मार्ग, जानसठ–मीरापुर रोड, ग्राम तालडा, मुजफ्फरनगर को गठित संयुक्त समिति द्वारा दिनांक 04.07.2024 को किये गये निरीक्षण में दी गयी संस्तुतियो एवं क्षेत्रीय अधिकारी मुजफ्फरनगर की संस्तुति दिनांक 31.08.2024 के आधार पर उद्योग के विरूद्ध सक्षम अधिकारी के अनुमोदनोपरान्त निम्नलिखित कारण बताओ नोटिस जारी किया जाता है–

1. यह कि क्यो न मै0 ए0एस0वी रिक्लेमिंग एलएलपी, पानीपत–खटीमा मार्ग, जानसठ–मीरापुर रोड, ग्राम तालडा, मुजफ्फरनगर को बोर्ड के पत्र दिनांक 05.08.2022 द्वारा निर्गत सहमति वायु जिसकी वैधता अवधि दिनांक 31.07.2025 तक है को निलम्बित (Suspend) कर दिया जाये।
2. यह कि क्यो न मै0 ए0एस0वी रिक्लेमिंग एलएलपी, पानीपत–खटीमा मार्ग, जानसठ–मीरापुर रोड, ग्राम तालडा, मुजफ्फरनगर के उत्पादन/संचालन कार्य को बन्द कर दिया जाए।
3. यह कि क्यो न सक्षम अधिकारियो से यह अपेक्षा की जाए कि मै0 ए0एस0वी रिक्लेमिंग एलएलपी, पानीपत–खटीमा मार्ग, जानसठ–मीरापुर रोड, ग्राम तालडा, मुजफ्फरनगर को मिलने वाली बिजली, पानी तथा अन्य सुविधाओं को तत्काल प्रभाव से बन्द कर दिया जाए।

उपरोक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न मा0 एन0जी0टी0 द्वारा पारित आदेश के अनुक्रम में सी0पी0सी0बी0 द्वारा विकसित की गयी मैथाडोलॉजी के अनुसार उद्योग मै0 ए0एस0वी रिक्लेमिंग एलएलपी, पानीपत–खटीमा मार्ग, जानसठ–मीरापुर रोड, ग्राम तालडा, मुजफ्फरनगर पर सक्षम अधिकारी के अनुमोदनोपरान्त गठित संयुक्त समिति द्वारा किये गये निरीक्षण दिनांक 04.07.2024 से पर्यावरणीय मानकों का उल्लंघन मानते हुए PI-50,N-1,R-250,S-0.5,LF-1.0 रू0-6250/- प्रतिदिन की दर से सुधारात्मक कार्यवाही किये जाने तक उल्लंघनकारी दिवसों की अवधि हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित कर उक्त की वसूली की जाए।

उपरोक्त तथ्यो के परिप्रेक्ष्य में कारण बताओ नोटिस के संबंध मे पूर्ण विवरण के साथ अपना पक्ष 15 दिन के अन्दर बोर्ड को प्रेषित करें। उद्योग द्वारा कारण बताओ नोटिस का उत्तर न प्रेषित करने अथवा संतोषजनक उत्तर प्राप्त न होने पर उद्योग के विरूद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की 31A के अन्तर्गत जारी कारण बताओ नोटिस की पुष्टि तथा उल्लंघनकारी दिवसो हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाएगी, जिसका सम्पूर्ण उत्तरदायित्व आपका स्वंय का होगा।

सक्षम अधिकारी द्वारा पत्र निर्गत हेतु अधिकृत।

मुख्य पर्यावरण अधिकारी (वृत्त–3)

प्रतिलिपि–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितरू–

1. जिलाधिकारी, मुजफ्फरनगर।
2. पुलिस अधीक्षक, मुजफ्फरनगर।
3. अधिशासी अभियन्ता, विद्युत वितरण खण्ड, उ0प्र0 पावर कार्पोरेशन लिव, मुजफ्फरनगर।
4. अधिशासी अभियन्ता, जल संस्थान, मुजफ्फरनगर।
5. मुख्य पर्यावरण अधिकारी, वेस्ट मैनेजमेन्ट डिविजन (1/2) उ.प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ।
6. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर को इस निर्देश के साथ कि उद्योग को कारण बताओ नोटिस की प्रति उद्योग को अपने स्तर से प्राप्त कराते हुये उपरोक्त आदेशो के अनुपालन में उद्योग का उपरान्त निरीक्षण कर आख्या 15 दिन में आवश्यक रुप से प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी (वृत्त–3)

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

1065

UTTAR PRADESH POLLUTION CONTROL BOARD

22-11-24

रु. भ संख्याः H/19843 /सी–3/ मुजफ्फरनगर/ मुजफ्फरनगर/24 दिनांकः 19/11/2024

सेवा में,

पंजीकृत

Annexure-10

मैसर्स ए0एस0वी0 रिक्लेमिंग एलएलपी,,
पानीपत–खटीमा मार्ग, जानसठ–मीरापुर रोड, ग्राम–तालड़ा,
जनपद–मुजफ्फरनगर।(9927122223)

विषयः– वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा–31ए के अन्तर्गत जारी कारण बताओ नोटिस दिनांक 11.09.2024 को सशर्त निरस्तारित किये जाने के संबंध में ।

महोदय,

उपरोक्त विषयक बोर्ड के पत्र संख्या एच 17159/सी–3/वायु–589/मा0नगर/2024, दिनांक 11.09.2024 जिसके द्वारा उद्योग के विरूद्व कारण बताओ जारी किया गया है, का सन्दर्भ लेने का कष्ट करें। उद्योग द्वारा जारी कारण बताओ नोटिस के कम में उद्योग के प्रत्यावेदन तथा क्षेत्रीय अधिकारी, मुजफ्फरनगर द्वारा प्रेषित निरीक्षण आख्या एवं संस्तुति दिनांक 05.11.2024 पर विचारोपरान्त सक्षम अधिकारी के अनुमोदनोपरान्त उद्योग के निरीक्षण दिनांक 04.07.2024 से दिनांक 30.09.2024 तक 88 दिवसों हेतु पर्यावरणीय मानकों का उल्लंघन मानते हुए रू0 6250/– प्रतिदिन की दर से कुल रू0 5,50,000/–(रू0 पॉचः लाख पचास हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित करते हुए उद्योग को जारी कारण बताओ दिनांक 11.09.2024 को निम्नलिखित निर्देश के साथ निस्तारित किया जाता है :–

1 उद्योग द्वारा राज्य बोर्ड से हैजार्ड्स वेस्ट ऑथराजेशन 30 दिवसों के अन्दर प्राप्त किया जाना सुनिश्चित किया जाये।
2 उद्योग द्वारा स्थापित वायु प्रदूषण नियंत्रण व्यवस्था का सुचारू एवं लगातार संचालन इस प्रकार सुनिश्चित किया जाए कि गैसीय उत्सर्जन सदैव निर्धारित मानकों के अनुरूप रहे ।
3 उद्योग संचालन के उपरान्त बोर्ड की प्रयोगशाला से स्टैक मानिटरिंग कराकर, अनुश्रवण आख्या प्रेषित किया जाए।
4 उद्योग द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित के प्राविधानों का पूर्णतया पालन सुनिश्चित किया जाए।
5 उद्योग द्वारा अपने परिसर में अधिक से अधिक संख्या में वृक्षारोप किया जाना सुनिश्चित किया जाये।
6 उद्योग द्वारा मा0 एन0जी0टी0 एवं केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा दिये गये निर्देशों का अनुपालन सुनिश्चित किया जाए।
7 उद्योग द्वारा पर्यावरण (संरक्षण) अधिनियम–1986 के वैधानिक प्राविधानों का अनुपालन सुनिश्चित किया जाये।
8 केन्द्रीय प्रदूषण नियंत्रण बोर्ड (पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार) द्वारा टायर पायरोलिसिस ऑयल के उत्पादन सम्बन्धी उद्योगों हेतु जारी स्टैण्डर्ड आपरेटिंग प्रोसीजर गाइडलाइन दिनांक 16 जनवरी 2024 का अक्षरशः अनुपालन सुनिश्चित किया जाए।
9 उद्योग द्वारा बोर्ड से निर्गत सहमति शर्तों का कड़ाई से अनुपालन सुनिश्चित करते हुए अनुपालन आख्या समयबद्व रूप से बोर्ड को प्रेषित किया जाये।
10 उद्योग को बोर्ड द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि रू0 5,50,000/–(रू0 पॉचः लाख पचास हजार मात्र) की पर्यावरणीय क्षतिपूर्ति धनराशि विलम्बतम् 15 दिवस में निम्नलिखित **Payment Gateway** एवं विवरण के माध्यम से जमा किया जाना सुनिश्चित किया जाये।
Payment Gateway- https://erp.cshiksa.net/DirectFeesv3/UPPCB
Nature of Pollution- AIR Pollution
EC imposed in compliance- UPPCB Order
11 उपरोक्त अधिरोपित पर्यावरणीय क्षतिपूर्ति का भुगतान निर्धारित समयावधि के अन्तर्गत किया जाना सुनिश्चित करें अन्यथा की दशा में दिनांक 11.09.2024 को जारी कारण बताओ नोटिस पुनः स्वतः प्रभावी हो जाएगी।
12 उपरोक्त निर्देशों का कड़ाई से अनुपालन सुनिश्चित किया जाए तथा अनुपालन आख्या समयबद्व रूप से बोर्ड को प्रेषित की जाए।

सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

मुख्य पर्यावरण अधिकारी (वृत्त–3)

प्रतिलिपिः– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु ।
1. जिलाधिकारी, मुजफ्फरनगर।
2. वरिष्ठ पुलिस अधीक्षक, मुजफ्फरनगर।

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226 010
दूरभाष : 0522-2720828, 2720831

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
E-mail : info@uppcb.com

3. मुख्य पर्यावरण अधिकारी, डब्लू0एम0डी0, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
4. अधिशासी अभियन्ता, उ0प्र0 पावर कार्पोरेशन लि0, विद्युत वितरण खण्ड, मुजफ्फरनगर।
5. अधिशासी अभियन्ता, जल संस्थान, मुजफ्फरनगर।
6. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर को इस निर्देश के साथ प्रेषित कि उद्योग को निर्गत निर्देशों का अनुपालन सुनिश्चित कराये।

मुख्य पर्यावरण अधिकारी (वृत्त–3)

Annexure – 11

Email : romuzaffarnagar@uppcb.in

दूरभाष : 0131–2604300

क्षेत्रीय कार्यालय

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर

U.P. POLLUTION CONTROL BOARD, MUZAFFARNAGAR

6–बी, नई मण्डी, मुजफ्फरनगर–251001 (उ०प्र०)

संदर्भ सं०
Ref. No. 1124/EC/A-113/MZR/2024

दिनांक 09-12-2024
Dated

सेवा में,

जिलाधिकारी
मुजफ्फरनगर।

विषयः–उद्योग मै0 एएसवी रिक्लेमिंग एलएलपी, पानीपत–खटीमा मार्ग, जानसठ–मीरापुर रोड, ग्राम तालडा, तहसील जानसठ, जनपद मुजफ्फरनगर के विरूद्ध राज्य बोर्ड द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति को भू–राजस्व की भाँति वसूल किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक के सम्बन्ध में अवगत कराना है कि उद्योग मै0 एएसवी रिक्लेमिंग एलएलपी, पानीपत–खटीमा मार्ग, जानसठ–मीरापुर रोड, ग्राम तालडा, तहसील जानसठ, जनपद मुजफ्फरनगर के विरूद्ध राज्य बोर्ड के पत्रांक एचं19843/सी–3/वायु–589/मु0नगर/24 दिनांक 19.11.2024 द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित की धारा 31ए के अन्तर्गत जारी कारण बताओ नोटिस को पर्यावरणीय क्षतिपूर्ति रूपये 5,50,000/– अधिरोपित करते हुए निक्षेपित किया गया है। पत्र की छायाप्रति संलग्न है। उक्त अधिरोपित पर्यावरणीय क्षतिपूर्ति को राज्य बोर्ड के खाते में जमा करने हेतु उक्त उद्योग का 15 दिवस का समय दिया गया था, परन्तु उद्योग द्वारा वर्तमान तक भी अधिरोपित पर्यावरणीय क्षतिपूर्ति को राज्य बोर्ड के खाते में जमा कराये जाने की कोई सूचना प्रेषित नहीं की गयी है।

अतः आपसे अनुरोध है कि उक्त उद्योग के विरूद्ध राज्य बोर्ड द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति रूपये 5,50,000/– को भू–राजस्व की भाँति वसूल किये जाने हेतु सम्बन्धित को निर्देशित करने का कष्ट करें।

संलग्नक–उपरोक्तानुसार।

भवदीय,

(अंकित सिंह)
क्षेत्रीय अधिकारी

प्रतिलिपि–मुख्य पर्यावरण अधिकारी (वृत्त–3), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ प्रेषित।

क्षेत्रीय अधिकारी
9/C

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

25-9-24

सदर्भ संख्या H17158 सी-3/[illegible] दिनांक 11-7-24

पंजीकृत

Annexure – 12

मे0 ए0आर0जी0 रबर प्रासस्ड ऑयल इण्डस्ट्रीज,
जानसठ रोड,
मुजफ्फरनगर।

यह कि उद्योग मै0 ए0आर0जी0 रबर प्रोसेस्ड ऑयल इण्डस्ट्रीज, जानसठ रोड, मुजफ्फरनगर जोकि उपरोक्त वर्णित स्थल पर स्थित है, वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित धारा–2(क) के अन्तर्गत एक औद्योगिक संयत्र है।

मा0 एन0जी0टी0 मे योजित ओ0ए0 संख्या 269/2024 सनव्वर बनाम स्टेट ऑफ यू0पी0 में दिनांक 21.05.2024 को पारित ओदश के सुसंगत अंश निम्नवत् हैः–

"3. In our view, a substantial question relating to environment due to implementation of Scheduled Enactments has arisen in view of the above complaint but before taking any further action in the mater we find it appropriate to obtain a factual report for which we constitute a joint Committee Comprising District Magistrate, Muzzaffarnagar, Uttar Pradesh Pollution Control Board (hereinafter referred to as 'UPPCB') and Central Pollution Control Board (hereinafter referred to as 'CPCB').

यह कि उद्योग मै0 ए0आर0जी0 रबर प्रोसेस्ड ऑयल इण्डस्ट्रीज, जानसठ रोड, मुजफ्फरनगर का मा0 एन0जी0टी0 द्वारा उक्त पारित आदेशो के अनुपालन में गठित संयुक्त समिति द्वारा निरीक्षण दिनांक 05.07.2024 को किया गया। गठित संयुक्त समिति द्वारा निम्नवत संस्तुति की गयी है:–

Recommendations:

- The unit shall remain closed until it meets regulatory standards and obtains necessary approvals for reopening.
- The pyrolysis process shall be aligned with batch processes as outlined in the MOEF&CC Standard Operating Procedure (SOP) – "Import and recycling of waste tyre scrap for production of tyre pyrolysis oil" dated 24.11.2015.

उक्त वाद में संयुक्त समिति द्वारा अपनी विस्तृत आख्या मा0 एन0जी0टी0 के समक्ष दिनांक 02.08.2024 को प्रस्तुत की गयी। संयुक्त समिति की आख्या के अनुसार उक्त उद्योग Non Complying पाया गया है। Non-Complying उद्योगों के सम्बन्ध में संयुक्त समिति द्वारा निम्नवत् संस्तुति की गयी है :–

7.1 UPPCB should take appropriate immediate action including levying environmental compensation and issuing closure direction for non-complying industrial units.

उपरोक्त से स्पष्ट है कि गठित संयुक्त समिति द्वारा किये गये निरीक्षण के समय उद्योग में पर्यावरणीय मानको का उल्लंघन पाया गया। उद्योग को राज्य बोर्ड द्वारा दिनांक 31.07.2025 तक सहमति निर्गत है, जिसकी शर्तो का उल्लंघन होता हुआ पाया गया।

यह कि मै0 ए0आर0जी0 रबर प्रोसेस्ड ऑयल इण्डस्ट्रीज, जानसठ रोड, मुजफ्फरनगर द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा–31A के प्राविधानो का उल्लंघन कर आप–पास के पर्यावरण एवं जनमानस के स्वास्थ पर प्रतिकूल प्रभाव डाला जा रहा है, जोकि वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित में निहित आज्ञापक प्राविधानो का उल्लंघन तथा एक दण्डनीय अपराध है।

अतएव जनहित एवं जनसाधारण को स्वच्छ वातावरण प्रदान करने के लिए यह आवश्यक है कि उद्योग का संचालन रोका जाये।

अतः वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा–31A के अन्तर्गत राज्य बोर्ड को प्रदत्त शक्तियो के अधीन उद्योग मै0 ए0आर0जी0 रबर प्रोसेस्ड ऑयल इण्डस्ट्रीज, जानसठ रोड, मुजफ्फरनगर को गठित संयुक्त समिति द्वारा दिनांक 05.07.2024 को किये गये निरीक्षण में दी गयी संस्तुतियो

टी.सी. 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ 226 010
दूरभाष 0522 2720828, 2720831
फैक्स 0522 2720704, 2720676

T.C. 12 V, Vibhuti Khand, Gomti Nagar,
Lucknow 226 010
E mail : info@uppcb.com
Website : www.uppcb.com

Received

एवं क्षेत्रीय अधिकारी मुजफ्फरनगर की संस्तुति दिनांक 31.08.2024 के आधार पर उद्योग के विरूद्ध सक्षम अधिकारी के अनुमोदनोपरान्त निम्नलिखित कारण बताओ नोटिस जारी किया जाता है–

1. यह कि क्या न मे0 ए0आर0जी0 रबर प्रोसेस्ड ऑयल इण्डस्ट्रीज, जानसठ रोड, मुजफ्फरनगर को [illegible] क पत्र दिनांक 11.08.2023 द्वारा निर्गत सहमति वायु जिसकी वैधता अवधि दिनांक 31.07.2025 तक है को निलम्बित (Suspend) कर दिया जाये।
2. यह कि क्यो न मै0 ए0आर0जी0 रबर प्रोसेस्ड ऑयल इण्डस्ट्रीज, जानसठ रोड, मुजफ्फरनगर के उत्पादन/संचालन कार्य को बन्द कर दिया जाए।
3. यह कि क्यो न सक्षम अधिकारियों से यह अपेक्षा की जाए कि मै0 ए0आर0जी0 रबर प्रोसेस्ड ऑयल इण्डस्ट्रीज, जानसठ रोड, मुजफ्फरनगर को मिलने वाली बिजली, पानी तथा अन्य सुविधाओं को तत्काल प्रभाव से बन्द कर दिया जाए।

उपरोक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न मा0 एन0जी0टी0 द्वारा पारित आदेश के अनुक्रम में सी0पी0सी0बी0 द्वारा विकसित की गयी मैथाडोलॉजी के अनुसार उद्योग मै0 ए0आर0जी0 रबर प्रोसेस्ड ऑयल इण्डस्ट्रीज, जानसठ रोड, मुजफ्फरनगर पर सक्षम अधिकारी के अनुमोदनोपरान्त गठित संयुक्त समिति द्वारा किये गये निरीक्षण दिनांक 05.07.2024 से पर्यावरणीय मानकों का उल्लंघन मानते हुए PI-50,N-1,R-250,S-0.5,LF-1.0 रु0-6250/- प्रतिदिन की दर से सुधारात्मक कार्यवाही किये जाने तक उल्लंघनकारी दिवसों की अवधि हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित कर उक्त की वसूली की जाए।

उपरोक्त तथ्यो के परिप्रेक्ष्य में कारण बताओ नोटिस के संबंध मे पूर्ण विवरण के साथ अपना पक्ष 15 दिन के अन्दर बोर्ड को प्रेषित करें। उद्योग द्वारा कारण बताओ नोटिस का उत्तर न प्रेषित करने अथवा संतोषजनक उत्तर प्राप्त न होने पर उद्योग के विरूद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा–31A के अन्तर्गत जारी कारण बताओ नोटिस की पुष्टि तथा उल्लंघनकारी दिवसो हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाएगी, जिसका सम्पूर्ण उत्तरदायित्व आपका स्वंय का होगा।

सक्षम अधिकारी द्वारा पत्र निर्गत हेतु अधिकृत।

मुख्य पर्यावरण अधिकारी (वृत–3)

प्रतिलिपि– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, मुजफ्फरनगर।
2. पुलिस अधीक्षक, मुजफ्फरनगर।
3. अधिशासी अभियन्ता, विद्युत वितरण खण्ड, उ0प्र0 पावर कार्पोरेशन लि0, मुजफ्फरनगर।
4. अधिशासी अभियन्ता, जल संस्थान, मुजफ्फरनगर।
5. मुख्य पर्यावरण अधिकारी, वेस्ट मैनेजमेन्ट डिविजन (1/2) उ.प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ।
6. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर को इस निर्देश के साथ कि उद्योग को कारण बताओ नोटिस की प्रति उद्योग को अपने स्तर से प्राप्त कराते हुये उपरोक्त आदेशो के अनुपालन में उद्योग का उद्यतन निरीक्षण कर आख्या 15 दिन में आवश्यक रूप से प्रेषित करना सुनिश्चित करें।

Attulesh yadav

मुख्य पर्यावरण अधिकारी (वृत–3)

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड Annexure-13

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या: H2192 /सी–3/वायु 576 /2024 दिनांक 13/12/2024

सेवा में,

पंजीकृत

मै0 ए0आर0जी0 रबर प्रोसेस्ड ऑयल इण्डस्ट्रीज,
ग्राम–शेरनगर, जानसठ रोड,
जनपद–मुजफ्फरनगर।(9897014650)

यह कि उद्योग मै0 ए0आर0जी0 रबर प्रोसेस्ड ऑयल इण्डस्ट्रीज, ग्राम–शेरनगर, जानसठ रोड, जनपद मुजफ्फरनगर जोकि कच्चे माल के रूप में वेस्ट टायर का प्रयोग कर पायरोलिसिस प्रकिया द्वारा फ्यूल ऑयल, कार्बन ब्लैक तथा स्टील वायर के उत्पादन हेतु उपरोक्त वर्णित स्थल पर कार्यरत है, वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित की धारा–2(K) के अन्तर्गत एक औद्योगिक संयंत्र है।

यह कि उद्योग मै0 ए0आर0जी0 रबर प्रोसेस्ड ऑयल इण्डस्ट्रीज, ग्राम–शेरनगर, जानसठ रोड, जनपद मुजफ्फरनगर के विरूद्व वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 की धारा–31ए के अन्तर्गत बोर्ड के पत्र दिनांक 11.09.2024 के द्वारा कारण बताओ नोटिस जारी किया गया है। जोकि वर्तमान में प्रभावी है। उक्त कारण बताओ नोटिस के सम्बन्ध में क्षेत्रीय कार्यालय, मुजफ्फरनगर के प्राधिकृत अधिकारियों द्वारा उद्योग का निरीक्षण 09.10.2024 को किया गया। परन्तु निरीक्षण के समय उद्योग का मुख्य द्वार बन्द पाया गया। उद्योग द्वारा राज्य बोर्ड से निर्गत कारण बताओ नोटिस दिनांक 11.09.2024 की तामीला दिनांक 20.11.2024 को करा दिया गया है। उद्योग द्वारा कोई प्रतिउत्तर/अनुपालन आख्या प्रेषित नहीं किये जाने के कारण क्षेत्रीय अधिकारी मुजफ्फरनगर के पत्र दिनांक 10.12.2024 एवं 13.12.2024 द्वारा उद्योग को बोर्ड द्वारा निर्गत कारण बताओ नोटिस दिनांक 11.09.2024 की पुष्टि किये जाने की संस्तुति की गयी है।

अतएव जनहित एवं जन साधारण को स्वच्छ वातावरण प्रदान करने के लिए यह आवश्यक है कि उद्योग का संचालन रोका जाये।

अतः वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–31ए के अन्तर्गत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन मै0 ए0आर0जी0 रबर प्रोसेस्ड ऑयल इण्डस्ट्रीज, ग्राम–शेरनगर, जानसठ रोड, जनपद मुजफ्फरनगर के विरूद्व सक्षम अधिकारी के अनुमोदनोपरान्त बोर्ड के पत्र सं0 एच 17158/सी–3 /वायु–576/मु0नगर/24 दिनांक 11.09.2024 द्वारा जारी कारण बताओ नोटिस के निर्देशों की पुष्टि कर निम्नलिखित बन्दी आदेश तत्काल प्रभाव से जारी किये जाते है:–

1. यह कि उद्योग मै0 ए0आर0जी0 रबर प्रोसेस्ड ऑयल इण्डस्ट्रीज, ग्राम–शेरनगर, जानसठ रोड, जनपद मुजफ्फरनगर को बोर्ड से निर्गत सहमति जिसकी वैद्यता अवधि 31.07.2025 है, को निलम्बित (Suspend) किया जाता है।
2. यह कि मै0 ए0आर0जी0 रबर प्रोसेस्ड ऑयल इण्डस्ट्रीज, ग्राम–शेरनगर, जानसठ रोड, जनपद मुजफ्फरनगर के उत्पादन/संचालन कार्य को तत्काल प्रभाव से बन्द कर दे।
3. यह कि सक्षम अधिकारियों से यह अपेक्षा की जाती है कि मै0 ए0आर0जी0 रबर प्रोसेस्ड ऑयल इण्डस्ट्रीज, ग्राम–शेरनगर, जानसठ रोड, जनपद मुजफ्फरनगर को मिलने वाली बिजली, पानी तथा अन्य सुविधाओं को तत्काल प्रभाव से बन्द कर दे।

उक्त के अतिरिक्त मा0 एन0जी0टी0 द्वारा पारित आदेश के अनुक्रम में सीपीसीपी द्वारा विकसित की गयी मैथाडोलॉजी के अनुसार उद्योग मै0 ए0आर0जी0 रबर प्रोसेस्ड ऑयल इण्डस्ट्रीज, जानसठ रोड, मुजफ्फरनगर पर सक्षम अधिकारी के अनुमोदनोपरान्त संयुक्त समिति द्वारा किए गए निरीक्षण दिनांक 05.07.2024 से बोर्ड द्वारा किए गए निरीक्षण दिनांक 09.10.2024 तक की अवधि तक उल्लंघनकारी दिवस मानते हुए रू0 6250/–प्रतिदिन की दर से कुल 97 दिवसों हेतु कुल रू0 6,06,250/–(रू0 छह लाख छह हजार दो सौ पचास मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित की जाती है तथा निर्देशित किया जाता है कि पर्यावरणीय क्षतिपूर्ति धनराशि को उद्योग द्वारा विलम्बतम् 15 दिवस में निम्नलिखित **Payment Gateway** एवं विवरण के माध्यम से जमा किया जाना सुनिश्चित किया जाये।

Payment Gateway- https://erp.eshiksa.net/DirectFeesv3/UPPCB
Nature of Pollution- AIR Pollution
EC imposed in compliance- UPPCB Order में जमा करें। अन्यथा की दशा में अधिरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि को भू–राजस्व की भाँति वसूली कराये जाने की कार्यवाही प्रारम्भ कर दी जायेगी। जिसका सम्पूर्ण उत्तरदायित्व उद्योग का स्वयं का होगा।

सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

Your text here 1

पर्यावरण अभियन्ता
प्रभारी, वृत्त–3

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226 010
दूरभाष : 0522-2720828, 2720831
ई–मेल : info@uppcb.com
वेबसाइट : www.uppcb.com

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
E-mail : info@uppcb.com
Website : www.uppcb.com

प्रतिलिपिः– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1 जिलाधिकारी, मुजफ्फरनगर को इस अनुरोध के साथ कि कृपया संबंधित अधीनस्थ को उद्योग मै0 ए0आर0जी0 रबर प्रोसेस्ड ऑयल इण्डस्ट्रीज, ग्राम–शेरनगर, जानसठ रोड, ग्राम सालारपुर, जनपद मुजफ्फरनगर को तत्काल बन्दी सुनिश्चित कराये जाने हेतु निर्देशित करने का कष्ट करें।

2 पुलिस अधीक्षक, मुजफ्फरनगर को इस अनुरोध के साथ कि कृपया संबंधित अधीनस्थ को उद्योग मै0 ए0आर0जी0 रबर प्रोसेस्ड ऑयल इण्डस्ट्रीज, ग्राम–शेरनगर, जानसठ रोड, ग्राम–सालारपुर, जनपद मुजफ्फरनगर को तत्काल बन्दी सुनिश्चित कराये जाने हेतु निर्देशित करने का कष्ट करें।

3 अधिशासी अभियन्ता, विद्युत वितरण खण्ड, उ0प्र0 पावर कार्पोरेशन लि0, मुजफ्फरनगर को इस निर्देश के साथ कि कृपया उद्योग मै0 ए0आर0जी0 रबर प्रोसेस्ड ऑयल इण्डस्ट्रीज, ग्राम–शेरनगर, जानस0 रोड, शेरनगर जानसठ रोड, जनपद मुजफ्फरनगर की विद्युत आपूर्ति तत्काल विच्छेदित कराना सुनिश्चित करें।

4 अधिशासी अभियन्ता, जल संस्थान, मुजफ्फरनगर को इस निर्देश के साथ कि कृपया उद्योग मै0 ए0आर0जी0 रबर प्रोसेरड ऑयल इण्डस्ट्रीज, ग्राम–शेरनगर, जानसठ रोड, ग्राम–सालारपुर, जनपद मुजफ्फरनगर की जल आपूर्ति तत्काल विच्छेदित कराना सुनिश्चित करें।

5 पर्यावरण अभियंता, प्रभारी वेस्ट मैनेजमेन्ट, डिवीजन, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

6 क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर को इस निर्देश के साथ कि उद्योग की बन्दी सुनिश्चित कराये तथा उद्योग पर अधिरोपित पर्यावरणीय क्षतिपूर्ति के सम्बन्ध में अनुपालन आख्या बोर्ड मुख्यालय प्रेषित करें।

पर्यावरण अभियन्ता
प्रभारी, वृत्त-3

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

ka
24-9-24

पत्रांक संख्या H17157/सी-3/[illegible] दिनांक 11-9-24

सेवा में,

मै0 श्री जी रिक्लेमिंग मिल्स प्रा0लि0,
5वां किमी0, जानसठ–मीरापुर रोड, ग्राम सालारपुर,
मुजफ्फरनगर।

पंजीकृत

Annexure—14

यह कि उद्योग मै0 श्री जी रिक्लेमिंग मिल्स प्रा0लि0, 5वां किमी0, जानसठ–मीरापुर रोड, ग्राम सालारपुर, मुजफ्फरनगर जोकि उपरोक्त वर्णित स्थल पर स्थित है, वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा–2 (क) के अन्तर्गत औद्योगिक संयंत्रहै।

मा0 एन0जी0टी0 मे योजित ओ0ए0 संख्या 269/2024 सनव्वर बनाम स्टेट ऑफ यू0पी0 में दिनांक 21.05.2024 को पारित आदेश के सुसंगत अंश निम्नवत् है:–

"3. In our view, a substantial question relating to environment due to implementation of Scheduled Enactments has arisen in view of the above complaint but before taking any further action in the mater we find it appropriate to obtain a factual report for which we constitute a joint Committee Comprising District Magistrate, Muzzaffarnagar, Uttar Pradesh Pollution Control Board (hereinafter referred to as 'UPPCB') and Central Pollution Control Board (hereinafter referred to as 'CPCB').

यह कि उद्योग मै0 श्री जी रिक्लेमिंग मिल्स प्रा0लि0, 5वां किमी0, जानसठ–मीरापुर रोड, ग्राम सालारपुर, मुजफ्फरनगर का मा0 एन0जी0टी0 द्वारा उक्त पारित आदेशो के अनुपालन में गठित संयुक्त समिति द्वारा निरीक्षण दिनांक 04.07.2024 को किया गया। गठित संयुक्त समिति द्वारा निम्नवत् संस्तुति की गयी है:–

Recommendations:

- The unit shall remain closed until it meets regulatory standards and obtains necessary approvals for reopening.
- The unit pyrolysis process shall be aligned with batch processes as outlined in the MOEF&CC Standard Operating Procedure (SOP) "Import and recycling of waste tyre scrap for production of tyre pyrolysis oil" dated 24.11.2015.

उक्त वाद में संयुक्त समिति द्वारा अपनी विस्तृत आख्या मा0 एन0जी0टी0 के समक्ष दिनांक 02.08.2024 को प्रस्तुत की गयी। संयुक्त समिति की आख्या के अनुसार उक्त उद्योग Non-Complying पाया गया है। Non-Complying उद्योगों के सम्बन्ध में संयुक्त समिति द्वारा निम्नवत् संस्तुति की गयी है :–

7.1 UPPCB should take appropriate immediate action including levying environmental compensation and issuing closure direction for non-complying industrial units.

उपरोक्त से स्पष्ट है कि गठित संयुक्त समिति द्वारा किये गये निरीक्षण के समय उद्योग में पर्यावरणीय मानको का उल्लंघन पाया गया। उद्योग को राज्य बोर्ड द्वारा दिनांक 31.07.2024 तक सहमति निर्गत है, जिसकी शर्तो का उल्लंघन होता हुआ पाया गया।

यह कि मै0 श्री जी रिक्लेमिंग मिल्स प्रा0लि0, 5वां किमी0, जानसठ मीरापुर रोड, ग्राम सालारपुर, मुजफ्फरनगर द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा–31A के प्राविधानो का उल्लंघन कर आप–पास के पर्यावरण एवं जनमानस के स्वास्थ्य पर प्रतिकूल प्रभाव डाला जा रहा है, जोकि वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित में निहित आज्ञापक प्राविधानो का उल्लंघन तथा एक दण्डनीय अपराध है।

अतएव जनहित एवं जनसाधारण को स्वच्छ वातावरण प्रदान करने के लिए यह आवश्यक है कि उद्योग का संचालन रोका जाये।

अतः वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा–31A के अन्तर्गत राज्य बोर्ड को प्रदत्त शक्तियो के अधीन उद्योग मै0 ए0एस0वी रिक्लेमिंग एलएलपी, पानीपत–खटीमा मार्ग,

टी.सी. 12 वी, विभूति खण्ड, गोमती नगर, लखनऊ 226 010
दूरभाष 0522 2720825, 2720831
फैक्स 0522 2720764, 2720676

T.C. 12 V, Vibhuti Khand, Gomti Nagar, Lucknow 226 010
E-mail : info@uppcb.com
Website : www.uppcb.com

Read copy
Rajeev
10/12/24
9837071122

जानसठ–मीरापुर रोड, ग्राम तालडा, मुजफ्फरनगर का गठित संयुक्त समिति द्वारा दिनांक 04.07.2024 को किये गये निरीक्षण में दी गयी संस्तुतियो एवं क्षेत्रीय अधिकारी मुजफ्फरनगर की संस्तुति दिनांक 31.08.2024 के आधार पर उद्योग के विरूद्ध सक्षम अधिकारी के अनुमोदनोपरान्त निम्नलिखित कारण बताओ नोटिस जा किया जाता है–

1. यह कि क्यो न मै0 श्री जी रिक्लेमिंग मिल्स प्रा0लि0, 5वां किमी0, जानसठ–मीरापुर रोड, ग्राम सालारपुर, मुजफ्फरनगर के उत्पादन/संचालन कार्य को बन्द कर दिया जाए।
2. यह कि क्यो न सक्षम अधिकारियों से यह अपेक्षा की जाए कि मै0 श्री जी रिक्लेमिंग मिल्स प्रा0लि0, 5वां किमी0, जानसठ–मीरापुर रोड, ग्राम सालारपुर, मुजफ्फरनगर को मिलने वाली बिजली, पानी तथा अन्य सुविधाओं को तत्काल प्रभाव से बन्द कर दिया जाए।

उपरोक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न मा0 एन0जी0टी0 द्वारा पारित आदेश के अनुक्रम में सी0पी0सी0बी0 द्वारा विकसित की गयी मैथाडोलॉजी के अनुसार उद्योग मै0 श्री जी रिक्लेमिंग मिल्स प्रा0लि0, 5वां किमी0, जानसठ–मीरापुर रोड, ग्राम सालारपुर, मुजफ्फरनगर पर सक्षम अधिकारी के अनुमोदनोपरान्त गठित संयुक्त समिति द्वारा किये गये निरीक्षण दिनांक 04.07.2024 से पर्यावरणीय मानकों का उल्लंघन मानते हुए PI-50,N-1,R-250,S-0.5,LF-1.0 रू0–6250/– प्रतिदिन की दर से सुधारात्मक कार्यवाही किये जाने तक उल्लंघनकारी दिवसों की अवधि हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित कर उक्त की वसूली की जाए।

उपरोक्त तथ्यो के परिप्रेक्ष्य में कारण बताओ नोटिस के संबंध मे पूर्ण विवरण के साथ अपना पक्ष 15 दिन के अन्दर बोर्ड को प्रेषित करें। उद्योग द्वारा कारण बताओ नोटिस का उत्तर न प्रेषित करने अथवा संतोषजनक उत्तर प्राप्त न होने पर उद्योग के विरूद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा–31A के अन्तर्गत जारी कारण बताओ नोटिस की पुष्टि तथा उल्लंघनकारी दिवसो हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाएगी, जिसका सम्पूर्ण उत्तरदायित्व आपका स्वंय का होगा।

सक्षम अधिकारी द्वारा पत्र निर्गत हेतु अधिकृत।

मुख्य पर्यावरण अधिकारी (वृत–3)

प्रतिलिपि–निम्नलिखित का सूचनार्थ एव आवश्यक कार्यवाही हेतु प्रेषित–

1. जिलाधिकारी, मुजफ्फरनगर।
2. पुलिस अधीक्षक, मुजफ्फरनगर।
3. अधिशासी अभियन्ता, विद्युत वितरण खण्ड, उ0प्र0 पावर कार्पोरेशन लि0, मुजफ्फरनगर।
4. अधिशासी अभियन्ता, जल संस्थान, मुजफ्फरनगर।
5. मुख्य पर्यावरण अधिकारी, फारेस्ट मैनेजमेन्ट डिविजन (1/2) उ.प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ।
6. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियत्रण बोर्ड, मुजफ्फरनगर को इस निर्देश के साथ कि उद्योग को कारण बताओ नोटिस की प्रति उद्योग को अपने स्तर से प्राप्त कराते हुये उपरोक्त आदेशो के अनुपालन में उद्योग का उद्यतन निरीक्षण कर आख्या 15 दिन में आवश्यक रूप से प्रेषित करना सुनिश्चित करें।

Atulya yadav

मुख्य पर्यावरण अधिकारी (वृत–3)

Annexure-15

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्याः ...1121198...../सी–3/मु0 615/24 दिनांकः 13/12/2024

सेवा में,

पंजीकृत

मै0 श्री जी रिक्लेमिंग मिल्स प्रा0लि0,
5वां किमी0, जानसठ–मीरापुर रोड,ग्राम–सालारपुर,
जनपद–मुजफ्फरनगर।(9716854991)

यह कि उद्योग मै0 श्री जी रिक्लेमिंग मिल्स प्रा0लि0, 5वां किमी0, जानसठ–मीरापुर रोड, ग्राम–सालारपुर, जनपद मुजफ्फरनगर जोकि कच्चे माल के रूप में वेस्ट टायर का प्रयोग कर पायरोलिसिस प्रक्रिया द्वारा फयूल ऑयल, कार्बन ब्लैक तथा स्टील वायर के उत्पादन हेतु उपरोक्त वर्णित स्थल पर कार्यरत है, वायु (प्रदूषण निवारण तथा नियत्रण) अधिनियम 1981 यथासंशोधित की धारा–2(K) के अन्तर्गत एक औद्योगिक संयत्र है।

यह कि उद्योग मै0 श्री जी रिक्लेमिंग मिल्स प्रा0लि0, 5वां किमी0, जानसठ–मीरापुर रोड, ग्राम–सालारपुर, जनपद मुजफ्फरनगर के विरूद्ध वायु (प्रदूषण निवारण तथा नियत्रण) अधिनियम 1981 की धारा–31ए के अन्तर्गत बोर्ड के पत्र दिनांक 11.09.2024 के द्वारा कारण बताओ नोटिस जारी किया गया है। जोकि वर्तमान में प्रभावी है। उक्त कारण बताओ नोटिस के सम्बन्ध में क्षेत्रीय कार्यालय, मुजफ्फरनगर के प्राधिकृत अधिकारियों द्वारा उद्योग का निरीक्षण 09.10.2024 को किया गया। परन्तु निरीक्षण के समय उद्योग का मुख्य द्वार बन्द पाया गया। उद्योग द्वारा राज्य बोर्ड से निर्गत कारण बताओ नोटिस दिनांक 11.09.2024 का कोई प्रतिउत्तर/अनुपालन आख्या प्रेषित नहीं किये जाने के कारण क्षेत्रीय अधिकारी मुजफ्फरनगर द्वारा उद्योग को बोर्ड द्वारा निर्गत कारण बताओ नोटिस दिनांक 11.09.2024 की पुष्टि किये जाने की संस्तुति की गयी है।

अतएव जनहित एव जन साधारण को स्वच्छ वातावरण प्रदान करने के लिए यह आवश्यक है कि उद्योग का संचालन रोका जाये।

अतः वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–31ए के अन्तर्गत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन मै0 श्री जी रिक्लेमिंग मिल्स प्रा0लि0, 5वां किमी0, जानसठ–मीरापुर रोड, ग्राम–सालारपुर, जनपद मुजफ्फरनगर के विरूद्ध सक्षम अधिकारी के अनुमोदनोपरान्त बोर्ड के पत्र सं0 एच 17157/सी–3/वायु–615/ मु0नगर/24 दिनांक 11.09.2024 द्वारा जारी कारण बताओ नोटिस के निर्देशो की पुष्टि कर निम्नलिखित बन्दी आदेश तत्काल प्रभाव से जारी किये जाते है–

1. यह कि मै0 श्री जी रिक्लेमिंग मिल्स प्रा0लि0, 5वां किमी0, जानसठ–मीरापुर रोड, ग्राम–सालारपुर,जनपद मुजफ्फरनगर के उत्पादन/संचालन कार्य को तत्काल प्रभाव से बन्द कर दे।
2. यह कि सक्षम अधिकारियों से यह अपेक्षा की जाती है कि मै0 श्री जी रिक्लेमिंग मिल्स प्रा0लि0, 5वां किमी0, जानसठ–मीरापुर रोड, ग्राम–सालारपुर जनपद मुजफ्फरनगर को मिलने वाली बिजली, पानी तथा अन्य सुविधिओं को तत्काल प्रभाव से बन्द कर दे।

सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

Peace.

पर्यावरण अभियन्ता,
प्रभारी, वृत्त–3

प्रतिलिपिः– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1 जिलाधिकारी, मुजफ्फरनगर को इस अनुरोध के साथ कि कृपया संबधित अधीनस्थ को उद्योग मै0 श्री जी रिक्लेमिंग मिल्स प्रा0लि0, 5वां किमी0, जानसठ–मीरापुर रोड, ग्राम–सालारपुर, जनपद मुजफ्फरनगर को तत्काल बन्दी सुनिश्चित कराये जाने हेतु निर्देशित करने का कष्ट करें।

2 पुलिस अधीक्षक, मुजफ्फरनगर को इस अनुरोध के साथ कि कृपया संबधित अधीनस्थ को उद्योग मै0 श्री जी रिक्लेमिंग मिल्स प्रा0लि0, 5वां किमी0, जानसठ–मीरापुर रोड, ग्राम–सालारपुर, जनपद मुजफ्फरनगर को तत्काल बन्दी सुनिश्चित कराये जाने हेतु निर्देशित करने का कष्ट करें।

3 अधिशासी अभियन्ता, विद्युत वितरण खण्ड उ0प्र0 पावर कार्पोरेशन लि0, मुजफ्फरनगर को इस निर्देश के साथ कि कृपया उद्योग मै0 श्री जी रिक्लेमिंग मिल्स प्रा0लि0, 5वां किमी0, जानसठ–मीरापुर रोड, ग्राम–सालारपुर, जनपद मुजफ्फरनगर की विद्युत आपूर्ति तत्काल विच्छेदित कराना सुनिश्चित करें।

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226 010
दूरभाष : 0522-2720828, 2720831
ई–मेल : info@uppcb.com
वेबसाइट : www.uppcb.com

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
E-mail : info@uppcb.com
Website : www.uppcb.com

4 अधिशासी अभियन्ता, जल संस्थान, मुजफ्फरनगर को इस निर्देश के साथ कि कृपया उद्योग मै0 श्री जी रिक्लेमिंग मिल्स प्रा0लि0, 5वां किमी0, जानसठ–मीरापुर रोड, ग्राम–सालारपुर, जनपद मुजफ्फरनगर की जल आपूर्ति तत्काल विच्छेदित कराना सुनिश्चित करें।

5 मुख्य पर्यावरण अधिकारी, वेस्ट मैनेजमेन्ट, डिवीजन, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

6 क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर को इस निर्देश के साथ कि उद्योग मै0 श्री जी रिक्लेमिंग मिल्स प्रा0लि0, 5वां किमी0, जानसठ–मीरापुर रोड, ग्राम–सालारपुर, जनपद मुजफ्फरनगर की बन्दी सुनिश्चित कराते हुए उद्योग को प्रेषित कारण बताओ नोटिस में बोर्ड निरीक्षण दिनांक 04.07.2024 से पर्यावरणीय मानकों का उल्लंघन मानते हुए सुधारात्मक कार्यवाही किये जाने तक उल्लंघनकारी दिवसों हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के सम्बन्ध में पृथक रूप से आख्या बोर्ड मुख्यालय प्रेषित किया जाना सुनिश्चित करें।

पर्यावरण अभियन्ता,
प्रभारी, वृत्त–3

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या H 17155/सी-3/[illegible] दिनांक 11-9-24

सेवा में,

मै0 विनायक इण्डस्ट्रीज,
ग्राम शेरनगर, निकट अलनूर एक्सपोर्ट, जानसठ रोड,
मुजफ्फरनगर।

पंजीकृत

Annexure-16

यह कि उद्योग मै0 विनायक इण्डस्ट्रीज, ग्राम शेरनगर, निकट अलनूर एक्सपोर्ट, जानसठ रोड, मुजफ्फरनगर जोकि उपरोक्त वर्णित स्थल पर स्थित है, वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित धारा–2(क) के अन्तर्गत एक औद्योगिक संयत्र है।

मा0 एन0जी0टी0 मे योजित ओ0ए0 संख्या 269/2024 सनव्वर बनाम स्टेट ऑफ यू0पी0 में दिनांक 21.05.2024 को पारित ओदश के सुसंगत अंश निम्नवत् हैः–

"3. In our view, a substantial question relating to environment due to implementation of Scheduled Enactments has arisen in view of the above complaint but before taking any further action in the mater we find it appropriate to obtain a factual report for which we constitute a joint Committee Comprising District Magistrate, Muzzaffarnagar, Uttar Pradesh Pollution Control Board (hereinafter referred to as 'UPPCB') and Central Pollution Control Board (hereinafter referred to as 'CPCB').

यह कि उद्योग मै0 विनायक इण्डस्ट्रीज, ग्राम शेरनगर, निकट अलनूर एक्सपोर्ट, जानसठ रोड, मुजफ्फरनगर का मा0 एन0जी0टी0 द्वारा उक्त पारित आदेशो के अनुपालन में गठित संयुक्त समिति द्वारा निरीक्षण दिनांक 05.07.2024 को किया गया। गठित संयुक्त समिति द्वारा निम्नवत् संस्तुति की गयी हैः–

Recommendations:

Regulatory Compliance:

- Unit shall obtain the NOC from UPGWD for ground water abstraction
- Unit shall obtain Hazardous Waste Authorizations from UPPCB.
- Unit shall register themself under EPR on CPCB portal as tyre waste recycler to comply with environmental regulations.

Production Details:

- Unit shall upgrade to implement a mechanized feeding system.
- Unit shall replace wood with purge water or pyro-gas for initial heating of the reactor by installing balloons for storage of excess pyro gas and ensure proper operation of flaring systems.

Wastewater management:

- Install ETPs & ensure its proper operation & maintenance along with records.
- The unit shall ensure recycling of treated effluent in the process to maintain ZLD status as per consent

Air Pollution Control:

- Stack shall be properly maintained and operated as per CPCB guideline.
- Ensure removal of carbon through mechanized system without any spillage during the collection of the carbon in the bags.

Occupational Health and Odour Issue:

- Leakage from pipeline of oil and gas need to repaired to prevent odour in working zone.
- Purge water (Oil Mixed water) shall be properly stored and treated in ETP to avoid odour issue.
- Proper hygienic working shall be ensured.
- Worker shall be provided PPE Kit, Mask and safety gears.

Recommendations w.r.t. MOEF&CC SOP dated 24.11.2015

टी.सी. 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ 226 010
दूरभाष : 0522 2720828, 2720831
फैक्स 0522 2720764, 2720676

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
E-mail : info@uppcb.com
Website : www.uppcb.com

- Unit shall install digital instrumentation and automated control systems (PLC) for accu temperature and pressure measurement and process control with safety interlocks to cut off heatin in case of temperature or pressure increases.
- Implement nitrogen purging systems to cool reactors as per SOP guidelines.
- Install PLC Based Gas Detection Sensors along with Hooters to indicate any flammable vapour leakages.
- Enhance firefighting measures by installing sprinklers, fire hydrants, pumping systems, and water storage.
- Maintain detailed records for the supply of carbon black and oil to actual users/processors to ensure traceability and compliance

उक्त वाद में संयुक्त समिति द्वारा अपनी विस्तृत आख्या मा0 एन0जी0टी0 के समक्ष दिनांक 02.08.2024 को प्रस्तुत की गयी। संयुक्त समिति की आख्या के अनुसार उक्त उद्योग Non-Complying पाया गया है। Non-Complying उद्योगों के सम्बन्ध में संयुक्त समिति द्वारा निम्नवत् संस्तुति की गयी है :–

7.1 UPPCB should take appropriate immediate action including levying environmental compensation and issuing closure direction for non-complying industrial units.

उपरोक्त से स्पष्ट है कि गठित संयुक्त समिति द्वारा किये गये निरीक्षण के समय उद्योग में पर्यावरणीय मानको का उल्लंघन पाया गया। उद्योग को राज्य बोर्ड द्वारा दिनांक 31.07.2027 तक सहमति निर्गत है, जिसकी शर्तो का उल्लंघन होता हुआ पाया गया।

यह कि मै0 विनायक इण्डस्ट्रीज, ग्राम शेरनगर, निकट अलनूर एक्सपोर्ट, जानसठ रोड, मुजफ्फरनगर द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा–31A के प्राविधानो का उल्लंघन कर आप–पास के पर्यावरण एवं जनमानस के स्वास्थ पर प्रतिकूल प्रभाव डाला जा रहा है, जोकि वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित में निहित आज्ञापक प्राविधानो का उल्लंघन तथा एक दण्डनीय अपराध है।

अतएव जनहित एवं जनसाधारण को स्वच्छ वातावरण प्रदान करने के लिए यह आवश्यक है कि उद्योग का संचालन रोका जाये।

अतः वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा–31A के अन्तर्गत राज्य बोर्ड को प्रदत्त शक्तियो के अधीन उद्योग मै0 विनायक इण्डस्ट्रीज, ग्राम शेरनगर, निकट अलनूर एक्सपोर्ट, जानसठ रोड, मुजफ्फरनगर को गठित संयुक्त समिति द्वारा दिनांक 05.07.2024 को किये गये निरीक्षण में दी गयी संस्तुतियो एवं क्षेत्रीय अधिकारी मुजफ्फरनगर की संस्तुति दिनांक 31.08.2024 के आधार पर उद्योग के विरूद्ध सक्षम अधिकारी के अनुमोदनोपरान्त निम्नलिखित कारण बताओ नोटिस जारी किया जाता है–

1. यह कि क्यो न मै0 विनायक इण्डस्ट्रीज, ग्राम शेरनगर, निकट अलनूर एक्सपोर्ट, जानसठ रोड, मुजफ्फरनगर को बोर्ड के पत्र दिनांक 12.10.2023 द्वारा निर्गत सहमति वायु जिसकी वैधता अवधि दिनांक 31.07.2027 तक है को निलम्बित (Suspend) कर दिया जाये।
2. यह कि क्यो न मै0 विनायक इण्डस्ट्रीज, ग्राम शेरनगर, निकट अलनूर एक्सपोर्ट, जानसठ रोड, मुजफ्फरनगर के उत्पादन/संचालन कार्य को बन्द कर दिया जाए।
3. यह कि क्यो न सक्षम अधिकारियों से यह अपेक्षा की जाए कि मै0 विनायक इण्डस्ट्रीज, ग्राम शेरनगर, निकट अलनूर एक्सपोर्ट, जानसठ रोड, मुजफ्फरनगर को मिलने वाली बिजली, पानी तथा अन्य सुविधाओं को तत्काल प्रभाव से बन्द कर दिया जाए।

उपरोक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न मा0 एन0जी0टी0 द्वारा पारित आदेश के अनुक्रम में सी0पी0सी0बी0 द्वारा विकसित की गयी मैथाडोलॉजी के अनुसार उद्योग मै0 विनायक इण्डस्ट्रीज, ग्राम शेरनगर, निकट अलनूर एक्सपोर्ट, जानसठ रोड, मुजफ्फरनगर पर सक्षम अधिकारी के अनुमोदनोपरान्त गठित संयुक्त समिति द्वारा किये गये निरीक्षण दिनांक 05.07.2024 से पर्यावरणीय मानकों का उल्लंघन मानते हुए PI-50,N-1,R-250,S-0.5,LF-1.0 रू0-6250/- प्रतिदिन की दर से सुधारात्मक कार्यवाही किये जाने तक उल्लंघनकारी दिवसों की अवधि हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित कर उक्त की वसूली की जाए।

उपरोक्त तथ्यो के परिप्रेक्ष्य में कारण बताओ नोटिस के संबंध मे पूर्ण विवरण के साथ अपना पक्ष 15 दिन के अन्दर बोर्ड को प्रेषित करें। उद्योग द्वारा कारण बताओ नोटिस का उत्तर न प्रेषित करने अथवा संतोषजनक

उत्तर प्राप्त न होने पर उद्योग के विरूद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा–31A के अन्तर्गत जारी कारण बताओ नोटिस की पुष्टि तथा उल्लंघनकारी दिवसो हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाएगी, जिसका सम्पूर्ण उत्तरदायित्व आपका स्वंय का होगा।

सक्षम अधिकारी द्वारा पत्र निर्गत हेतु अधिकृत।

मुख्य पर्यावरण अधिकारी (वृत्त–3)

प्रतिलिपि–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितरू–

1. जिलाधिकारी, मुजफ्फरनगर।
2. पुलिस अधीक्षक, मुजफ्फरनगर।
3. अधिशासी अभियन्ता, विद्युत वितरण खण्ड, उ0प्र0 पावर कार्पोरेशन लिव, मुजफ्फरनगर।
4. अधिशासी अभियन्ता, जल संस्थान, मुजफ्फरनगर।
5. मुख्य पर्यावरण अधिकारी, वेस्ट मैनेजमेन्ट डिविजन (1/2) उ.प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ।
6. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर को इस निर्देश के साथ कि उद्योग को कारण बताओ नोटिस की प्रति उद्योग को अपने स्तर से प्राप्त कराते हुये उपरोक्त आदेशो के अनुपालन में उद्योग का उद्यतन निरीक्षण कर आख्या 15 दिन में आवश्यक रुप से प्रेषित करना सुनिश्चित करें।

Atulesh Yadav

मुख्य पर्यावरण अधिकारी (वृत्त–3)

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

25-11-24

Annexure-17

संदर्भ संख्याः H19897 /सी–3/वायु 533 Nov 24 दिनांकः 19/11/2024

सेवा में,

पंजीकृत

मै0 विनायक इण्डस्ट्रीज,
ग्राम–शेरनगर, निकट–अलनूर एक्सपोर्ट, जानसठ रोड,
जनपद–मुजफ्फरनगर।(7906394928)

यह कि उद्योग मै0 विनायक इण्डस्ट्रीज, ग्राम–शेरनगर, निकट–अलनूर एक्सपोर्ट, जानसठ रोड, जनपद मुजफ्फरनगर जोकि कच्चे माल के रूप में वेस्ट टायर का प्रयोग कर पायरोलिसिस प्रकिया द्वारा फ्यूल ऑयल, कार्बन ब्लैक तथा स्टील वायर के उत्पादन हेतु उपरोक्त वर्णित स्थल पर कार्यरत है, वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित की धारा–2(K) के अन्तर्गत एक औद्योगिक संयंत्र है।

यह कि उद्योग मै0 विनायक इण्डस्ट्रीज, ग्राम–शेरनगर, निकट–अलनूर एक्सपोर्ट, जानसठ रोड, जनपद मुजफ्फरनगर के विरूद्व वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 की धारा–31ए के अन्तर्गत बोर्ड के पत्र दिनांक 11.09.2024 के द्वारा कारण बताओ नोटिस जारी किया गया है। जोकि वर्तमान में प्रभावी है। उक्त कारण बताओ नोटिस के सम्बन्ध में आप द्वारा बोर्ड में प्रेषित प्रत्यावेदन दिनांक 08.10.2024 में अनुपालन से अवगत कराते हुए बिन्दु संख्या 14,15 एवं 16 में निम्नलिखित कार्य कराये जाने का उल्लेख किया गया है कि:–

14- That unit is already intalks with PLC consultants and will install the PLC system very soon

15- That unit is already intalks with nitrogen purging system consultants and the same will be installed very soon as per SOP issued by CPCB/MoEFF&CC guidelines.

16- That unit has ensured all fire fighting measues equipments installed in proper working conditions to prevent any sort of hazard.

तदोपरान्त उद्योग द्वारा बोर्ड में प्रेषित प्रत्यावेदन दिनांक 08.10.2024 का संज्ञान लेते हुए तथ्यों का भौतिक सत्यापन किये जाने हेतु क्षेत्रीय कार्यालय, मुजफ्फरनगर के प्राधिकृत अधिकारियों द्वारा उद्योग का निरीक्षण दिनांक 29.10.2024 को किया गया। निरीक्षण के समय उद्योग उत्पादननत् नहीं पाया गया। निरीक्षण के समय उद्योग द्वारा संयुक्त समिति के निरीक्षण के दौरान पायी गयी कमियों एवं की गयी संस्तुतियों एवं राज्य बोर्ड द्वारा निर्गत कारण बताओ नोटिस में निर्देशों का अनुपालन निम्नवत् पाया गया है:–

Recommendations w.r.t. MOEF&CC SOP dated 24.11.2015 1. Unit shall install digital instrumentation and automated control systems (PLC) for accurate temperature and pressure measurement and process control with safety interlocks to cut off heating in case of temperature or pressure increases. 2. Implement nitrogen purging systems to cool reactors as per SOP guidelines. 3. Install PLC Based Gas Detection Sensors along with Hooters to indicate any flammable vapour leakages.	1. **Unit found Non-complying. PLC arrangement not installed.** 2. **Unit found Non-complying.** 3. **Unit found Non-complying.**

उपरोक्त तथ्यों के दृष्टिगत क्षेत्रीय अधिकारी, मुजफ्फरनगर द्वारा निरीक्षण के समय संयुक्त समिति की आख्या के अनुसार Recommendations w.r.t. MOEF&CC SOP dated 24.11.2015 के बिन्दु संख्या–1, 2 व 3 का अनुपालन उद्योग द्वारा नहीं किये जाने के कारण उद्योग को बोर्ड द्वारा निर्गत कारण बताओ नोटिस दिनांक 11.09.2024 की पुष्टि किये जाने की संस्तुति की गयी है।

अतएव जनहित एवं जन साधारण को स्वच्छ वातावरण प्रदान करने के लिए यह आवश्यक है कि उद्योग का संचालन रोका जाये।

अतः वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–31ए के अन्तर्गत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन मै0 विनायक इण्डस्ट्रीज, ग्राम–शेरनगर, निकट–अलनूर एक्सपोर्ट, जानसठ रोड, जनपद मुजफ्फरनगर के विरूद्व सक्षम अधिकारी के अनुमोदनोपरान्त बोर्ड के पत्र सं0 एच 17155/सी–3/वायु–533/

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226 010
दूरभाष : 0522-2720828, 2720831
ई–मेल : info@uppcb.com
वेबसाइट : www.uppcb.com

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
E-mail : info@uppcb.com
Website : www.uppcb.com

मु0नगर/24 दिनांक 11.09.2024 द्वारा जारी कारण बताओ नोटिस के निर्देशों की पुष्टि कर निम्नलिखित बन्दी आदेश तत्काल प्रभाव से जारी किये जाते हैः–

1. यह कि उद्योग मै0 विनायक इण्डस्ट्रीज, ग्राम–शेरनगर, निकट–अलनूर एक्सपोर्ट, जानसठ रोड, जनपद मुजफ्फरनगर को बोर्ड से निर्गत सहमति जिसकी वैद्यता अवधि 31.07.2027 है, को निलम्बित (Suspend) किया जाता है।
2. यह कि मै0 विनायक इण्डस्ट्रीज, ग्राम–शेरनगर, निकट–अलनूर एक्सपोर्ट, जानसठ रोड, जनपद मुजफ्फरनगर के उत्पादन/संचालन कार्य को तत्काल प्रभाव से बन्द कर दे।
3. यह कि सक्षम अधिकारियों से यह अपेक्षा की जाती है कि मै0 विनायक इण्डस्ट्रीज, ग्राम–शेरनगर, निकट–अलनूर एक्सपोर्ट, जानसठ रोड, जनपद मुजफ्फरनगर को मिलने वाली बिजली, पानी तथा अन्य सुविधिओं को तत्काल प्रभाव से बन्द कर दे।

इसके अतिरिक्त मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेशों के अनुकम्र में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा विकसित की गयी मैथाडोलॉजी के अनुसार सक्षम अधिकारी के अनुमोदनोपरान्त उद्योग मै0 विनायक इण्डस्ट्रीज, ग्राम–शेरनगर, निकट–अलनूर एक्सपोर्ट, जानसठ रोड, जनपद मुजफ्फरनगर का PI-50, N-1, R-250, S-0.5, LF-1 लेते हुए उद्योग के निरीक्षण दिनांक 05.07.2024 से दिनांक 08.07.2024 तक कुल 04 दिवसों हेतु पर्यावरणीय मानकों का उल्लंघन मानते हुए रू0 6,250/–प्रतिदिन की दर से कुल रू0 25,000/–(रू0 पचीस हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित की जाती है तथा उद्योग को निर्देशित किया जाता है कि पर्यावरणीय क्षतिपूर्ति की धनराशि को उद्योग द्वारा विलम्बतम् 15 दिवस में निम्नलिखित निम्नलिखित **Payment Gateway** एवं विवरण के माध्यम से जमा किया जाना सुनिश्चित किया जाये।

Payment Gateway- https://erp.eshiksa.net/DirectFeesv3/UPPCB

Nature of Pollution- AIR Pollution

EC imposed in compliance- UPPCB Order में जमा करें। अन्यथा की दशा में अधिरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि को भू–राजस्व की भॉति वसूली कराये जाने की कार्यवाही प्रारम्भ कर दी जायेगी। जिसका सम्पूर्ण उत्तरदायित्व उद्योग का स्वयं का होगा।

सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

मुख्य पर्यावरण अधिकारी, वृत्त–3

प्रतिलिपिः– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1 जिलाधिकारी, मुजफ्फरनगर को इस अनुरोध के साथ कि कृपया संबंधित अधीनस्थ को उद्योग मै0 विनायक इण्डस्ट्रीज, ग्राम–शेरनगर, निकट–अलनूर एक्सपोर्ट, जानसठ रोड, जनपद मुजफ्फरनगर को तत्काल बन्दी सुनिश्चित कराये जाने हेतु निर्देशित करने का कष्ट करें।

2 पुलिस अधीक्षक, मुजफ्फरनगर को इस अनुरोध के साथ कि कृपया संबंधित अधीनस्थ को उद्योग मै0 विनायक इण्डस्ट्रीज, ग्राम–शेरनगर, निकट–अलनूर एक्सपोर्ट, जानसठ रोड, जनपद मुजफ्फरनगर को तत्काल बन्दी सुनिश्चित कराये जाने हेतु निर्देशित करने का कष्ट करें।

3 अधिशासी अभियन्ता, विद्युत वितरण खण्ड, उ0प्र0 पावर कार्पोरेशन लि0, मुजफ्फरनगर को इस निर्देश के साथ कि कृपया उद्योग मै0 विनायक इण्डस्ट्रीज, ग्राम–शेरनगर, निकट–अलनूर एक्सपोर्ट, जानसठ रोड, जनपद मुजफ्फरनगर की विद्युत आपूर्ति तत्काल विच्छेदित कराना सुनिश्चित करें।

4 अधिशासी अभियन्ता, जल संस्थान, मुजफ्फरनगर को इस निर्देश के साथ कि कृपया उद्योग मै0 विनायक इण्डस्ट्रीज, ग्राम–शेरनगर, निकट–अलनूर एक्सपोर्ट, जानसठ रोड, जनपद मुजफ्फरनगर की जल आपूर्ति तत्काल विच्छेदित कराना सुनिश्चित करें।

5 मुख्य पर्यावरण अधिकारी, वेस्ट मैनेजमेन्ट, डिवीजन, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

6 क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर को इस निर्देश के साथ कि उद्योग मै0 विनायक इण्डस्ट्रीज, ग्राम–शेरनगर, निकट–अलनूर एक्सपोर्ट, जानसठ रोड, जनपद मुजफ्फरनगर की बन्दी सुनिश्चित कराये तथा उद्योग पर अधिरोपित पर्यावरणीय क्षतिपूर्ति के सम्बन्ध में अनुपालन आख्या बोर्ड मुख्यालय प्रेषित करें।

मुख्य पर्यावरण अधिकारी, वृत्त–3

Annexure - 18

सेवा मे,

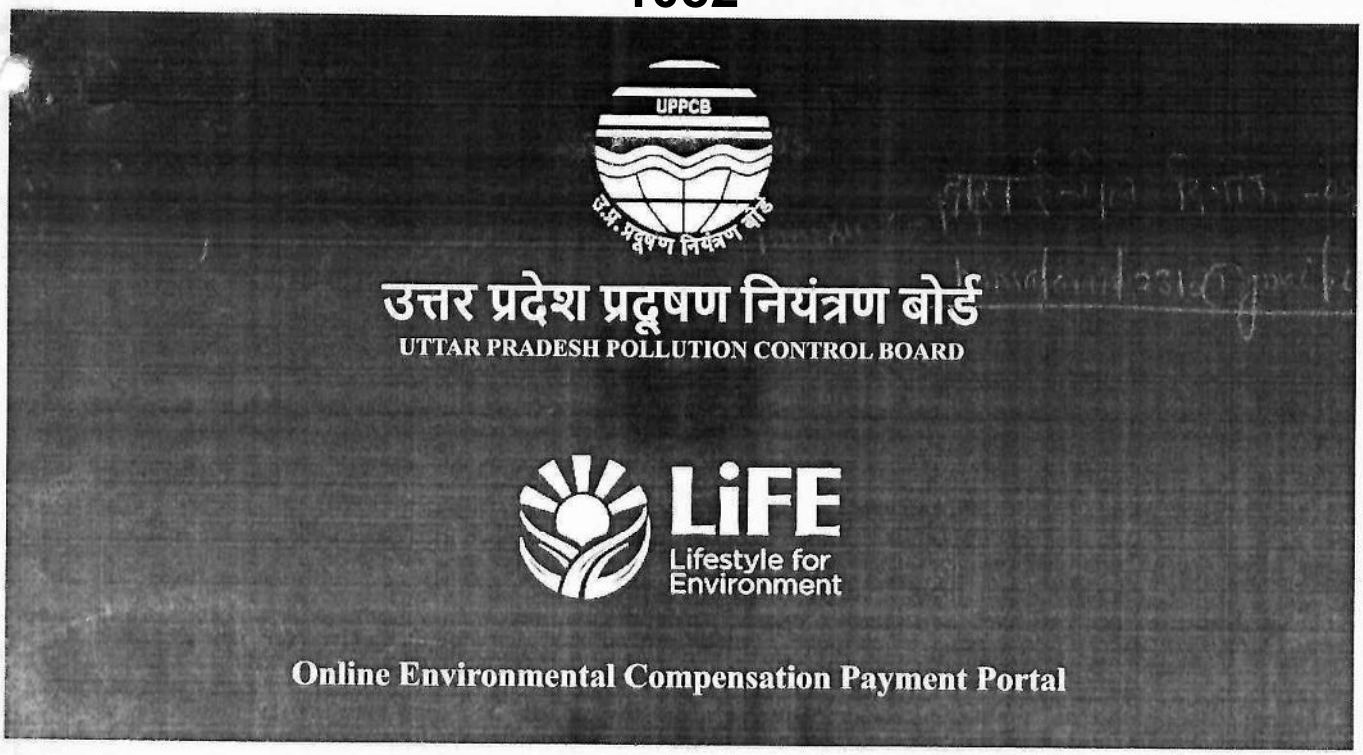
क्षेत्रीय अधिकारी
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
मुजफ्फरनगर (यू. पी.)

दिनांक — 09-12-2024

द्वारा ई-मेल दिनांक - 09/12/2024
bansalamit2310@gmail.com

माननीय आपसे निवेदन है कि आपके द्वारा दिनांक 19-11-2024 को Vinayak Industries, Near AL-Noor Jansath Road, Muzaffarnagar पर जो पर्यावरण क्षति शुल्क लगाया गया था जिसकी राशी 25000/- रूपये है वह हमारे द्वारा जमा करा दी गयी है। जिसकी प्रतिलिपि संलग्न है। यह प्लांट 08-July-2024 से बंद है। अतः हम आपको आश्वास्त करते है कि CPCB के SOP के नियम अनुसार अपने प्लांट को ठीक होने के बाद ही संचालन करेंगे और संचालन शुरू करने से पहले आपको सुनिश्चित करेंगे।

प्रार्थी
Vinayak Industries
Amit Bansal (Partner)



name
VINAYAK INDUSTRIES

mobile
9720000716

email
akhileshsharma.sharma21@gmail.com

industry_address
Vill. Shernagar, Near Al Noor Exports, Muzaffarnagar

nature_of_pollution
Air Pollution

regional_offices
Muzaffar Nagar

district
Muzaffar Nagar

EC_imposed_by_compliance
UPPCB Order

amount_EC_Imposed
25000

amount_EC_Imposed_word
Twenty Five Thousand Rupees Only.

amount
25000

amount_word
Twenty Five Thousand Rupees Only.

txnId
eshf_6756d37916150167717373743481

TransactionNumber
241209211238150

Payment Date
09-12-2024

paymentMode
Credit Card

Status
Success

Note :- Computer Generate Receipt & No Signature Required.

Powered by eshiksa

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या H17162/सी-3/[illegible] दिनांक 11/9/24

सेवा में,

मै0 एमएमडी ग्रीन एनर्जी सोल्यूशन,
7वां कि0मी0, जानसठ रोड, ग्राम शेरनगर,
मुजफ्फरनगर।

पंजीकृत

Annexure - 19

यह कि उद्योग मै0 एमएमडी ग्रीन एनर्जी सोल्यूशन, 7वां कि0मी0, जानसठ रोड, ग्राम शेरनगर, मुजफ्फरनगर जोकि उपरोक्त वर्णित स्थल पर स्थित है, वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा–2(क) के अन्तर्गत एक औद्योगिक संयत्र है।

मा0 एन0जी0टी0 मे योजित ओ0ए0 संख्या 269/2024 सनव्वर बनाम स्टेट ऑफ यू0पी0 में दिनांक 21.05.2024 को पारित ओदश के सुसंगत अंश निम्नवत् हैः–

"3. In our view, a substantial question relating to environment due to implementation of Scheduled Enactments has arisen in view of the above complaint but before taking any further action in the mater we find it appropriate to obtain a factual report for which we constitute a joint Committee Comprising District Magistrate, Muzzaffarnagar, Uttar Pradesh Pollution Control Board (hereinafter referred to as 'UPPCB') and Central Pollution Control Board (hereinafter referred to as 'CPCB').

यह कि उद्योग मै0 एमएमडी ग्रीन एनर्जी सोल्यूशन, 7वां कि0मी0, जानसठ रोड, ग्राम शेरनगर, मुजफ्फरनगर का मा0 एन0जी0टी0 द्वारा उक्त पारित आदेशो के अनुपालन में गठित संयुक्त समिति द्वारा निरीक्षण दिनांक 05.07.2024 को किया गया। गठित संयुक्त समिति द्वारा निम्नवत् संस्तुति की गयी हैः–

Recommendations:

Regulatory Compliance:

- Unit shall obtain the NOC from UPGWD for ground water abstraction
- Unit shall obtain Hazardous Waste Authorizations from UPPCB.
- Unit shall register themself under EPR on CPCB portal as tyre waste recycler to comply with environmental regulations.

Production Details:

- Unit shall upgrade to implement a mechanized feeding system.
- Unit shall replace wood with purge water or pyro-gas for initial heating of the reactor by installing balloons for storage of excess pyro gas and ensure proper operation of flaring systems.

Wastewater management:

- Install ETPs & ensure its proper operation & maintenance along with records.
- The unit shall ensure recycling of treated effluent in the process to maintain ZLD status as per consent

Air Pollution Control:

- Stack shall be properly maintained and operated as per CPCB guideline.
- Ensure removal of carbon through mechanized system without any spillage during the collection of the carbon in the bags.

Occupational Health and Odour Issue:

- Leakage from pipeline of oil and gas need to repaired to prevent odour in working zone.
- Purge water (Oil Mixed water) shall be properly stored and treated in ETP to avoid odour issue.
- Proper hygienic working shall be ensured.

टी.सी. 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ 226 010
दूरभाष 0522 2720828, 2720831
फैक्स 0522 2720764, 2720676

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
E-mail : info@uppcb.com
Website : www.uppcb.com

- Worker shall be provided PPE Kit, Mask and safety gears.

Recommendations w.r.t. MOEF&CC SOP dated 24.11.2015

- Unit shall install digital instrumentation and automated control systems (PLC) for accurate temperature and pressure measurement and process control with safety interlocks to cut off heating in case of temperature or pressure increases.
- Implement nitrogen purging systems to cool reactors as per SOP guidelines.
- Install PLC Based Gas Detection Sensors along with Hooters to indicate any flammable vapour leakages.
- Enhance firefighting measures by installing sprinklers, fire hydrants, pumping systems, and water storage.
- Maintain detailed records for the supply of carbon black and oil to actual users/processors to ensure traceability and compliance.

उक्त वाद में संयुक्त समिति द्वारा अपनी विस्तृत आख्या मा0 एन0जी0टी0 के समक्ष दिनांक 02.08.2024 को प्रस्तुत की गयी। संयुक्त समिति की आख्या के अनुसार उक्त उद्योग Non-Complying पाया गया है। Non-Complying उद्योगों के सम्बन्ध में संयुक्त समिति द्वारा निम्नवत् संस्तुति की गयी है :–

7.1 UPPCB should take appropriate immediate action including levying environmental compensation and issuing closure direction for non-complying industrial units.

उपरोक्त से स्पष्ट है कि गठित संयुक्त समिति द्वारा किये गये निरीक्षण के समय उद्योग में पर्यावरणीय मानको का उल्लंघन पाया गया। उद्योग को राज्य बोर्ड द्वारा दिनांक 31.07.2024 तक सहमति निर्गत है।

यह कि मै0 एमएमडी ग्रीन एनर्जी सोल्यूशन, 7वां कि0मी0, जानसठ रोड, ग्राम शेरनगर, मुजफ्फरनगर द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा–31A के प्राविधानो का उल्लंघन कर आप–पास के पर्यावरण एवं जनमानस के स्वास्थ पर प्रतिकूल प्रभाव डाला जा रहा है, जोकि वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित में निहित आज्ञापक प्राविधानो का उल्लंघन तथा एक दण्डनीय अपराध है।

अतएव जनहित एवं जनसाधारण को स्वच्छ वातावरण प्रदान करने के लिए यह आवश्यक है कि उद्योग का संचालन रोका जाये।

अतः वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा–31A के अन्तर्गत राज्य बोर्ड को प्रदत्त शक्तियो के अधीन उद्योग मै0 एमएमडी ग्रीन एनर्जी सोल्यूशन, 7वां कि0मी0, जानसठ रोड, ग्राम शेरनगर, मुजफ्फरनगर को गठित संयुक्त समिति द्वारा दिनांक 05.07.2024 को किये गये निरीक्षण में दी गयी संस्तुतियो एवं क्षेत्रीय अधिकारी मुजफ्फरनगर की संस्तुति दिनांक 31.08.2024 के आधार पर उद्योग के विरूद्ध सक्षम अधिकारी के अनुमोदनोपरान्त निम्नलिखित कारण बताओ नोटिस जारी किया जाता है–

1. यह कि क्यो न मै0 एमएमडी ग्रीन एनर्जी सोल्यूशन, 7वां कि0मी0, जानसठ रोड, ग्राम शेरनगर, मुजफ्फरनगर के उत्पादन/संचालन कार्य को बन्द कर दिया जाए।
2. यह कि क्यो न सक्षम अधिकारियों से यह अपेक्षा की जाए कि मै0 एमएमडी ग्रीन एनर्जी सोल्यूशन, 7वां कि0मी0, जानसठ रोड, ग्राम शेरनगर, मुजफ्फरनगर को मिलने वाली बिजली, पानी तथा अन्य सुविधाओं को तत्काल प्रभाव से बन्द कर दिया जाए।

उपरोक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न मा0 एन0जी0टी0 द्वारा पारित आदेश के अनुक्रम में सी0पी0सी0बी0 द्वारा विकसित की गयी मैथाडोलॉजी के अनुसार उद्योग मै0 विनायक इण्डस्ट्रीज, ग्राम शेरनगर, निकट अलनूर एक्सपोर्ट, जानसठ रोड, मुजफ्फरनगर पर सक्षम अधिकारी के अनुमोदनोपरान्त गठित संयुक्त समिति द्वारा किये गये निरीक्षण दिनांक 05.07.2024 से पर्यावरणीय मानकों का उल्लंघन मानते हुए PI-50,N-1,R-250,S-0.5,LF-1.0 रू0–6250/– प्रतिदिन की दर से सुधारात्मक कार्यवाही किये जाने तक उल्लंघनकारी दिवसों की अवधि हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित कर उक्त की वसूली की जाए।

उपरोक्त तथ्यो के परिप्रेक्ष्य में कारण बताओ नोटिस के संबंध मे पूर्ण विवरण के साथ अपना पक्ष 15 दिन के अन्दर बोर्ड को प्रेषित करें। उद्योग द्वारा कारण बताओ नोटिस का उत्तर न प्रेषित करने अथवा संतोषजनक उत्तर प्राप्त न होने पर उद्योग के विरूद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित

की धारा–31A के अन्तर्गत जारी कारण बताओ नोटिस की पुष्टि तथा उल्लंघनकारी दिवसो हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाएगी, जिसका सम्पूर्ण उत्तरदायित्व आपका स्वंय का होगा।

सक्षम अधिकारी द्वारा पत्र निर्गत हेतु अधिकृत।

मुख्य पर्यावरण अधिकारी (वृत्त–3)

प्रतिलिपि–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितरू–

1. जिलाधिकारी, मुजफ्फरनगर।
2. पुलिस अधीक्षक, मुजफ्फरनगर।
3. अधिशासी अभियन्ता, विद्युत वितरण खण्ड, उ0प्र0 पावर कार्पोरेशन लिव, मुजफ्फरनगर।
4. अधिशासी अभियन्ता, जल संस्थान, मुजफ्फरनगर।
5. मुख्य पर्यावरण अधिकारी, वेस्ट मैनेजमेन्ट डिविजन (1/2) उ.प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ।
6. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर को इस निर्देश के साथ कि उद्योग को कारण बताओ नोटिस की प्रति उद्योग को अपने स्तर से प्राप्त कराते हुये उपरोक्त आदेशो के अनुपालन में उद्योग का उद्यतन निरीक्षण कर आख्या 15 दिन में आवश्यक रुप से प्रेषित करना सुनिश्चित करें।

Atulesh yadav.
मुख्य पर्यावरण अधिकारी (वृत्त–3)

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

Annexure-20

संदर्भ संख्याः H/19841 / सी–3 / 616 दिनांकः 19/11/2024

सेवा में,

मैसर्स एम0एम0डी0 ग्रीन एनर्जी सोल्यूशन,
7वां किमी0, जानसठ रोड, ग्राम–शेरनगर,
जनपद–मुजफ्फरनगर।(9716854991)

पंजीकृत

विषयः– वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा–31ए के अन्तर्गत जारी कारण बताओ नोटिस दिनांक 11.09.2024 को सशर्त निस्तारित किये जाने के संबंध में ।

महोदय,

उपरोक्त विषयक बोर्ड के पत्र संख्या एच 17162/सी–3/वायु–616/मा0नगर/2024, दिनांक 11.09.2024 जिसके द्वारा उद्योग के विरूद्व कारण बताओ जारी किया गया है, का सन्दर्भ लेने का कष्ट करें। उद्योग द्वारा जारी कारण बताओ नोटिस के क्रम में उद्योग के प्रत्यावेदन तथा क्षेत्रीय अधिकारी, मुजफ्फरनगर द्वारा प्रेषित निरीक्षण आख्या एवं संस्तुति दिनांक 05.11.2024 पर विचारोपरान्त सक्षम अधिकारी के अनुमोदनोपरान्त उद्योग के निरीक्षण दिनांक 05.07.2024 से दिनांक 03.10.2024 तक 91 दिवसों हेतु पर्यावरणीय मानकों का उल्लंघन मानते हुए रू0 6250/– प्रतिदिन की दर से कुल रू0 5,68,750/–(रू0 पॉच लाख अड़सठ हजार सात सौ पचास मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित करते हुए उद्योग को जारी कारण बताओ दिनांक 11.09.2024 को निम्नलिखित निर्देश के साथ निस्तारित किया जाता है :–

1 उद्योग का संचालन बोर्ड से सहमति जल/वायु प्राप्त करने के उपरान्त ही किया जाए।
2 उद्योग द्वारा राज्य बोर्ड से हैजार्ड्स वेस्ट ऑथराजेशन 30 दिवसो के अन्दर प्राप्त किया जाना सुनिश्चित किया जाये।
3 उद्योग द्वारा स्थापित वायु प्रदूषण नियंत्रण व्यवस्था का सुचारू एवं लगातार संचालन इस प्रकार सुनिश्चित किया जाए कि गैसीय उत्सर्जन सदैव निर्धारित मानकों के अनुरूप रहे ।
4 उद्योग संचालन के उपरान्त बोर्ड की प्रयोगशाला से स्टैक मानिटरिंग कराकर, अनुश्रवण आख्या प्रेषित किया जाए।
5 उद्योग द्वारा अपने परिसर में अधिक से अधिक संख्या में वृक्षारोपण किया जाना सुनिश्चित किया जाये।
6 उद्योग द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित के प्राविधानों का पूर्णतया पालन सुनिश्चित किया जाए।
7 उद्योग द्वारा मा0 एन0जी0टी0 एवं केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा दिये गये निर्देशों का अनुपालन सुनिश्चित किया जाए।
8 उद्योग द्वारा पर्यावरण (संरक्षण) अधिनियम–1986 के वैधानिक प्राविधानों का अनुपालन सुनिश्चित किया जाये।
9 केन्द्रीय प्रदूषण नियंत्रण बोर्ड (पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार) द्वारा टायर पायरोलिसिस ऑयल के उत्पादन सम्बन्धी उद्योगों हेतु जारी स्टैण्डर्ड आपरेटिंग प्रोसीजर गाइडलाइन दिनांक 16 जनवरी 2024 का अक्षरशः अनुपालन सुनिश्चित किया जाए।
10 उद्योग को बोर्ड द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि रू0 5,68,750/–(रू0 पॉच लाख अड़सठ हजार सात सौ पचास मात्र) की पर्यावरणीय क्षतिपूर्ति धनराशि विलम्बतम् 15 दिवस में निम्नलिखित **Payment Gateway** एवं विवरण के माध्यम से जमा किया जाना सुनिश्चित किया जाये।
Payment Gateway- https://erp.eshiksa.net/DirectFeesv3/UPPCB
Nature of Pollution- AIR Pollution
EC imposed in compliance- UPPCB Order
11 उपरोक्त अधिरोपित पर्यावरणीय क्षतिपूर्ति का भुगतान निर्धारित समयावधि के अन्तर्गत किया जाना सुनिश्चित करें अन्यथा की दशा में दिनांक 11.09.2024 को जारी कारण बताओ नोंटिस पुनः स्वतः प्रभावी हो जाएगी।
12 उपरोक्त निर्देशों का कड़ाई से अनुपालन सुनिश्चित किया जाए तथा अनुपालन आख्या समयबद्व रूप से बोर्ड को प्रेषित की जाए।

सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

25/11/24

मुख्य पर्यावरण अधिकारी (वृत्त–3)

प्रतिलिपिः– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु ।

1. जिलाधिकारी, मुजफ्फरनगर।
2. वरिष्ठ पुलिस अधीक्षक, मुजफ्फरनगर।
3. मुख्य पर्यावरण अधिकारी, डब्लू0एम0डी0, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226 010
दूरभाष : 0522-2720828, 2720831

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
E-mail : info@uppcb.com

4. अधिशासी अभियन्ता, उ0प्र0 पावर कार्पोरेशन लि0, विद्युत वितरण खण्ड, मुजफ्फरनगर।
5. अधिशासी अभियन्ता, जल संस्थान, मुजफ्फरनगर।
6. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर को इस निर्देश के साथ प्रेषित कि उद्योग को निर्गत निर्देशों का अनुपालन सुनिश्चित कराये।

मुख्य पर्यावरण अधिकारी (वृत्त–3)

Annexure - 21

द्वारा - ईमेल दिनांक 9-12-24
a. bansal1291@gmail.com

name
MMD GREEN ENERGY SOLUTIONS

mobile
9716854991

email
a bansal1291@gmail.com

industry_address
7th Km. Jansath Road, Vill. Shermagar, Muzaffarnagar

nature_of_pollution
Air Pollution

regional_offices
Muzaffar Nagar

district
Muzaffar Nagar

EC_imposed_by_compliance
UPPCB Order

amount_EC_Imposed
568750

amount_EC_Imposed_word
Five Lakh Sixty Eight Thousand Seven Hundred Fifty Rupees Only.

amount
568750

amount_word
Five Lakh Sixty Eight Thousand Seven Hundred Fifty Rupees Only.

txnId
esbf_674daf17af34a16771733144343

TransactionNumber
241202209943759

Payment Date
02-12-2024

paymentMode
Net Banking

Status
Success

Note :- Computer Generate Receipt & No Signature Required.

Powered by Pathikrit

To,
RO
Uttar pradesh pollution Board
Muzafernagar
Respected sir,
I have paid all dues of environmental compensation of mmd green energy solutions.
Amit Bansal

OVOOZE

Annexure-22

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या H 17156/सी-3/पंजी 614/मुजफ्फरनगर/24 दिनांक 11-9-24

सेवा में,

पंजीकृत

मै0 श्री बांके बिहारी एन्टरप्राईजेज,
खसरा नं0–510, ग्राम सालारपुर,
मुजफ्फरनगर। 9711811991

यह कि उद्योग मै0 श्री बांके बिहारी एन्टरप्राईजेज, खसरा नं0–510, ग्राम सालारपुर, मुजफ्फरनगर जोकि उपरोक्त वर्णित स्थल पर स्थित है, वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित धारा–2 (क) के अन्तर्गत औद्योगिक संयत्र है।

मा0 एन0जी0टी0 मे योजित ओ0ए0 संख्या 269/2024 सनव्वर बनाम स्टेट ऑफ यू0पी0 में दिनांक 21.05.2024 को पारित ओदश के सुसंगत अंश निम्नवत् है –

"3. In our view, a substantial question relating to environment due to implementation of Scheduled Enactments has arisen in view of the above complaint but before taking any further action in the mater we find it appropriate to obtain a factual report for which we constitute a joint Committee Comprising District Magistrate, Muzzaffarnagar, Uttar Pradesh Pollution Control Board (hereinafter referred to as 'UPPCB') and Central Pollution Control Board (hereinafter referred to as 'CPCB').

यह कि उद्योग मै0 श्री बांके बिहारी एन्टरप्राईजेज, खसरा नं0–510, ग्राम सालारपुर, मुजफ्फरनगर का मा0 एन0जी0टी0 द्वारा उक्त पारित आदेशो के अनुपालन में गठित संयुक्त समिति द्वारा निरीक्षण दिनांक 04.07.2024 को किया गया। गठित संयुक्त समिति द्वारा निम्नवत् संस्तुति की गयी है:–

Recommendations :

Regulatory Compliance:

- Unit shall obtain the NOC from UPGWD for ground water abstraction
- Unit shall obtain Hazardous Waste Authorizations from UPPCB.
- Unit shall register themself under EPR on CPCB portal as tyre waste recycler to comply with environmental regulations.

Production Details:

- Unit shall upgrade to implement a mechanized feeding system.
- Unit shall replace wood with purge water or pyro-gas for initial heating of the reactor by installing balloons for storage of excess pyro gas and ensure proper operation of flaring systems.

Wastewater management:

- Install ETPs & ensure its proper operation & maintenance along with records.
- The unit shall ensure recycling of treated effluent in the process to maintain ZLD status as per consent

Air Pollution Control:

- Stack shall be properly maintained and operated as per CPCB guideline.
- Ensure removal of carbon through mechanized system without any spillage during the collection of the carbon in the bags.

Occupational Health and Odour Issue:

- Leakage from pipeline of oil and gas need to repaired to prevent odour in working zone.
- Purge water (Oil Mixed water) shall be properly stored and treated in ETP to avoid odour issue.
- Proper hygienic working shall be ensured.
- Worker shall be provided PPE Kit, Mask and safety gears.

Recommendations w.r.t. MOEF&CC SOP dated 24.11.2015

टी.सी. 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ 226 010
दूरभाष : 0522 2720828, 2720831
फैक्स : 0522 2720784, 2720676

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
E-mail : info@uppcb.com
Website : www.uppcb.com

- Unit shall install digital instrumentation and automated control systems (PLC) for temperature and pressure measurement and process control with safety interlocks to cut off in case of temperature or pressure increases
- Implement nitrogen purging systems to cool reactors as per SOP guidelines.
- Install PLC Based Gas Detection Sensors along with Hooters to indicate any flammable vapour leakages.
- Enhance firefighting measures by installing sprinklers, fire hydrants, pumping systems, and water storage.

Maintain detailed records for the supply of carbon black and oil to actual users/processors to ensure traceability and compliance.

उक्त वाद में संयुक्त समिति द्वारा अपनी विस्तृत आख्या मा0 एन0जी0टी0 के समक्ष दिनांक 02.08.2024 को प्रस्तुत की गयी। संयुक्त समिति की आख्या के अनुसार उक्त उद्योग Non-Complying पाया गया है। Non-Complying उद्योगों के सम्बन्ध में संयुक्त समिति द्वारा निम्नवत् संस्तुति की गयी है :–

7.1 UPPCB should take appropriate immediate action including levying environmental compensation and issuing closure direction for non-complying industrial units.

उपरोक्त से स्पष्ट है कि गठित संयुक्त समिति द्वारा किये गये निरीक्षण के समय उद्योग में पर्यावरणीय मानको का उल्लंघन पाया गया। उद्योग को राज्य बोर्ड द्वारा दिनांक 31.07.2025 तक सहमति निर्गत है, जिसकी शर्तों का उल्लंघन होता हुआ पाया गया।

यह कि मै0 श्री बांके बिहारी एन्टरप्राईजेज, खसरा नं0–510, ग्राम सालारपुर, मुजफ्फरनगर द्वारा वायु (प्रदूषण निवारण तथा नियत्रण) अधिनियम, 1981 यथासशोधित की धारा–31A के प्राविधानो का उल्लंघन कर आप–पास के पर्यावरण एवं जनमानस के स्वास्थ पर प्रतिकूल प्रभाव डाला जा रहा है, जोकि वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित में निहित आज्ञापक प्राविधानो का उल्लंघन तथा एक दण्डनीय अपराध है।

अतएव जनहित एवं जनसाधारण को स्वच्छ वातावरण प्रदान करने के लिए यह आवश्यक है कि उद्योग का संचालन रोका जाये।

अतः वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा–31A के अन्तर्गत राज्य बोर्ड को प्रदत्त शक्तियो के अधीन उद्योग मै0 श्री बांके बिहारी एन्टरप्राईजेज, खसरा नं0–510, ग्राम सालारपुर, मुजफ्फरनगर को गठित संयुक्त समिति द्वारा दिनांक 04.07.2024 को किये गये निरीक्षण में दी गयी संस्तुतियो एवं क्षेत्रीय अधिकारी मुजफ्फरनगर की संस्तुति दिनांक 31.08.2024 के आधार पर उद्योग के विरूद्ध सक्षम अधिकारी के अनुमोदनोपरान्त निम्नलिखित कारण बताओ नोटिस जारी किया जाता है–

1. यह कि क्यो न मै0 श्री बांके बिहारी एन्टरप्राईजेज, खसरा नं0–510, ग्राम सालारपुर, मुजफ्फरनगर को बोर्ड के पत्र दिनांक 23.07.2022 द्वारा निर्गत सहमति वायु जिसकी वैधता अवधि दिनांक 31.07.2025 तक है को निलम्बित (Suspend) कर दिया जाये।
2. यह कि क्यो न मै0 श्री बांके बिहारी एन्टरप्राईजेज, खसरा नं0–510, ग्राम सालारपुर, मुजफ्फरनगर के उत्पादन/संचालन कार्य को बन्द कर दिया जाए।
3. यह कि क्यो न सक्षम अधिकारियों से यह अपेक्षा की जाए कि मै0 श्री बांके बिहारी एन्टरप्राईजेज, खसरा नं0–510, ग्राम सालारपुर, मुजफ्फरनगर को मिलने वाली बिजली, पानी तथा अन्य सुविधाओं को तत्काल प्रभाव से बन्द कर दिया जाए।

उपरोक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न मा0 एन0जी0टी0 द्वारा पारित आदेश के अनुक्रम में सी0पी0सी0बी0 द्वारा विकसित की गयी मैथाडोलॉजी के अनुसार उद्योग मै0 श्री बांके बिहारी एन्टरप्राईजेज, खसरा नं0–510, ग्राम सालारपुर, मुजफ्फरनगर पर सक्षम अधिकारी के अनुमोदनोपरान्त गठित संयुक्त समिति द्वारा किये गये निरीक्षण दिनांक 04.07.2024 से पर्यावरणीय मानकों का उल्लंघन मानते हुए PI-50,N-1,R-250,S-0.5,LF-1.0 रू0-6250/- प्रतिदिन की दर से सुधारात्मक कार्यवाही किये जाने तक उल्लंघनकारी दिवसों की अवधि हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित कर उक्त की वसूली की जाए।

उपरोक्त तथ्यो के परिप्रेक्ष्य में कारण बताओ नोटिस के संबंध मे पूर्ण विवरण के साथ अपना पक्ष 15 दिन के अन्दर बोर्ड को प्रेषित करें। उद्योग द्वारा कारण बताओ नोटिस का उत्तर न प्रेषित करने अथवा संतोषजनक उत्तर प्राप्त न होने पर उद्योग के विरूद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की 31A के अन्तर्गत जारी कारण बताओ नोटिस की पुष्टि तथा उल्लंघनकारी दिवसो हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाएगी, जिसका सम्पूर्ण उत्तरदायित्व आपका स्वंय का होगा।

सक्षम अधिकारी द्वारा पत्र निर्गत हेतु अधिकृत।

मुख्य पर्यावरण अधिकारी (वृत्त–3)

प्रतिलिपि–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितरू–

1. जिलाधिकारी, मुजफ्फरनगर।
2. पुलिस अधीक्षक, मुजफ्फरनगर।
3. अधिशासी अभियन्ता, विद्युत वितरण खण्ड, उ0प्र0 पावर कार्पोरेशन लिव, मुजफ्फरनगर।
4. अधिशासी अभियन्ता, जल संस्थान, मुजफ्फरनगर।
5. मुख्य पर्यावरण अधिकारी, वेस्ट मैनेजमेन्ट डिविजन (1/2) उ.प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ।
6. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर को इस निर्देश के साथ कि उद्योग को कारण बताओ नोटिस की प्रति उद्योग को अपने स्तर से प्राप्त कराते हुये उपरोक्त आदेशो के अनुपालन में उद्योग का उद्यतन निरीक्षण कर आख्या 15 दिन में आवश्यक रुप से प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी (वृत्त–3)

o/c

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या: H/19842 / सी–3 / एच 61 ए / मुजफ्फर / 24 दिनांक: 19/11/2024

सेवा में,

मैसर्स श्री बांके बिहारी इन्टरप्राईजेज,
खसरा नं0 510, ग्राम–सालारपुर,
जनपद–मुजफ्फरनगर।(9716854991)

पंजीकृत

Annexure-23

विषय: वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा 33(ए) के अन्तर्गत जारी कारण बताओ नोटिस दिनांक 11.09.2024 को सशर्त निस्तारित किये जाने के संबंध में ।

महोदय,

उपरोक्त विषयक बोर्ड के पत्र संख्या एच 17156/सी–3/वायु–614/मा0नगर/2024, दिनांक 11.09.2024 जिसके द्वारा उद्योग के विरूद्व कारण बताओ जारी किया गया है, का सन्दर्भ लेने का कष्ट करें। उद्योग द्वारा जारी कारण बताओ नोटिस के कम में उद्योग के प्रत्यावेदन तथा क्षेत्रीय अधिकारी, मुजफ्फरनगर द्वारा प्रेषित निरीक्षण आख्या एवं संस्तुति दिनांक 05.11.2024 पर विचारोपरान्त सक्षम अधिकारी के अनुमोदनोपरान्त उद्योग के निरीक्षण दिनांक 04.07.2024 से दिनांक 08.10.2024 तक 97 दिवसों हेतु पर्यावरणीय मानकों का उल्लंघन मानते हुए रू0 6250/– प्रतिदिन की दर से कुल रू0 6,06,,250/–(रू0 छः लाख छः हजार दो सौ पचास मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित करते हुए उद्योग को जारी कारण बताओ दिनांक 11.09.2024 को निम्नलिखित निर्देश के साथ निस्तारित किया जाता है :–

1 उद्योग द्वारा राज्य बोर्ड से हैजार्डस वेस्ट ऑथराजेशन 30 दिवसों के अन्दर प्राप्त किया जाना सुनिश्चित किया जाये।
2 उद्योग द्वारा स्थापित वायु प्रदूषण नियंत्रण व्यवस्था का सुचारू एवं लगातार संचालन इस प्रकार सुनिश्चित किया जाए कि गैसीय उत्सर्जन सदैव निर्धारित मानकों के अनुरूप रहे ।
3 उद्योग संचालन के उपरान्त बोर्ड की प्रयोगशाला से स्टैक मानिटरिंग कराकर, अनुश्रवण आख्या प्रेषित किया जाए।
4 उद्योग द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित के प्राविधानों का पूर्णतया पालन सुनिश्चित किया जाए।
5 उद्योग द्वारा अपने परिसर में अधिक से अधिक संख्या में वृक्षारोपण किया जाना सुनिश्चित किया जाये।
6 उद्योग द्वारा मा0 एन0जी0टी0 एवं केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा दिये गये निर्देशों का अनुपालन सुनिश्चित किया जाए।
7 उद्योग द्वारा पर्यावरण (संरक्षण) अधिनियम–1986 के वैधानिक प्राविधानों का अनुपालन सुनिश्चित किया जाये।
8 केन्द्रीय प्रदूषण नियंत्रण बोर्ड (पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार) द्वारा टायर पायरोलिसिस ऑयल के उत्पादन सम्बन्धी उद्योगों हेतु जारी स्टैण्डर्ड आपरेटिंग प्रोसीजर गाइडलाइन दिनांक 16 जनवरी 2024 का अक्षरशः अनुपालन सुनिश्चित किया जाए।
9 उद्योग द्वारा बोर्ड से निर्गत सहमति शर्तों का कड़ाई से अनुपालन सुनिश्चित करते हुए अनुपालन आख्या समयबद्व रूप से बोर्ड को प्रेषित किया जाये।
10 उद्योग को बोर्ड द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि रू0 6,06,,250/–(रू0 छः लाख छः हजार दो सौ पचास मात्र) की पर्यावरणीय क्षतिपूर्ति धनराशि विलम्बतम् 15 दिवस में निम्नलिखित **Payment Gateway** एवं विवरण के माध्यम से जमा किया जाना सुनिश्चित किया जाये।
Payment Gateway- https://erp.eshiksa.net/Direct/Receive/3/UPPCB
Nature of Pollution- AIR Pollution
EC imposed in compliance- UPPCB Order
11 उपरोक्त अधिरोपित पर्यावरणीय क्षतिपूर्ति का भुगतान निर्धारित समयावधि के अन्तर्गत किया जाना सुनिश्चित करें। अन्यथा की दशा में दिनांक 11.09.2024 को जारी कारण बताओ नोंटिस पुनः स्वतः प्रभावी हो जाएगी।
12 उपरोक्त निर्देशों का कड़ाई से अनुपालन सुनिश्चित किया जाए तथा अनुपालन आख्या समयबद्व रूप से बोर्ड को प्रेषित की जाए।

सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

मुख्य पर्यावरण अधिकारी (वृत्त–3)

प्रतिलिपिः– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु ।

1. जिलाधिकारी, मुजफ्फरनगर।
2. वरिष्ठ पुलिस अधीक्षक, मुजफ्फरनगर।

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226 010
दूरभाष : 0522-2720828, 2720831

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
E-mail : info@uppcb.com

3. मुख्य पर्यावरण अधिकारी, डब्लू0एम0जी0, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
4. अधिशासी अभियन्ता, उ0प्र0 पावर कार्पोरेशन लि0, विद्युत वितरण खण्ड, मुजफ्फरनगर।
5. अधिशासी अभियन्ता, जल संस्थान, मुजफ्फरनगर।
6. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर को इस निर्देश के साथ प्रेषित कि उद्योग को निर्गत निर्देशों का अनुपालन सुनिश्चित करायें।

मुख्य पर्यावरण अधिकारी (वृत्त–3)

ANNEXURE-24

Email : romuzaffarnagar@uppcb.in

दूरभाष : 0131–2604300

क्षेत्रीय कार्यालय

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर

U.P. POLLUTION CONTROL BOARD, MUZAFFARNAGAR

6–बी, नई मण्डी, मुजफ्फरनगर–251001 (उ०प्र०)

संदर्भ सं० Ref. No. 11/21/C/S-231/MZR/2024

दिनांक Dated 09-12-2024

सेवा में,

जिलाधिकारी
मुजफ्फरनगर।

विषयः–उद्योग मै0 श्री बाँके बिहारी एन्टरप्राईजेज, खसरा सं0 510, ग्राम सालारपुर, तहसील जानसठ, जनपद मुजफ्फरनगर के विरूद्ध राज्य बोर्ड द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति को भू–राजस्व की भाँति वसूल किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक के सम्बन्ध में अवगत कराना है कि उद्योग मै0 श्री बाँके बिहारी एन्टरप्राईजेज, खसरा सं0 510, ग्राम सालारपुर, तहसील जानसठ, जनपद मुजफ्फरनगर के विरूद्ध राज्य बोर्ड के पत्रांक एच19842/सी–3/वायु–614/मु0नगर/24 दिनांक 19.11.2024 द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित की धारा 31ए के अन्तर्गत जारी कारण बताओ नोटिस को पर्यावरणीय क्षतिपूर्ति रूपये 6,06,250/– अधिरोपित करते हुए निक्षेपित किया गया है। पत्र की छायाप्रति संलग्न है। उक्त अधिरोपित पर्यावरणीय क्षतिपूर्ति को राज्य बोर्ड के खाते में जमा करने हेतु उक्त उद्योग का 15 दिवस का समय दिया गया था, परन्तु उद्योग द्वारा वर्तमान तक भी अधिरोपित पर्यावरणीय क्षतिपूर्ति को राज्य बोर्ड के खाते में जमा कराये जाने की कोई सूचना प्रेषित नहीं की गयी है।

अतः आपसे अनुरोध है कि उक्त उद्योग के विरूद्ध राज्य बोर्ड द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति रूपये 6,06,250/– को भू–राजस्व की भाँति वसूल किये जाने हेतु सम्बन्धित को निर्देशित करने का कष्ट करें।

संलग्नक–उपरोक्तानुसार।

भवदीय,

(अंकित सिंह)
क्षेत्रीय अधिकारी

प्रतिलिपि–मुख्य पर्यावरण अधिकारी (वृत्त–3), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ प्रेषित।

क्षेत्रीय अधिकारी
c/c

Annexure-25

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या: 43120 /सी–3/वायु–477/ब0 आ0/मु0नगर/2019 दिनांक 10.1.19

सेवा में,

मै0 रामजी एण्टरप्राइजेज,
ग्राम–शेरनगर, जानसठ रोड,
मुजफ्फरनगर।

पंजीकृत

यह कि मै0 रामजी एण्टरप्राइजेज, ग्राम–शेरनगर, जानसठ रोड, मुजफ्फरनगर जोकि कच्चे माल के रूप में टायर्स का प्रयोग कर पायरोलिसिस प्रकिया द्वारा फर्नेस ऑयल तथा सह–उत्पाद के रूप में कार्बन ब्लैक एवं आयरन का उत्पादन करते हुए उपरोक्त वर्णित स्थल पर कार्यरत है। वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम यथासंशोधित की धारा–40 के अन्तर्गत एक कमनी है।

यह कि मै0 रामजी एण्टरप्राइजेज, ग्राम–शेरनगर, जानसठ रोड, मुजफ्फरनगर का स्थल निरीक्षण दिनांक 2 2018 को क्षेत्रीय कार्यालय, मुजफ्फरनगर के अधिकारियों द्वारा किया गया। निरीक्षण के समय उद्योग संचालित पाया गया निरीक्षण के समय पाया गया कि उद्योग में 6 टन/हीट क्षमता की 02 हीटिंग फर्नेस स्थापित हैं, जिन पर वायु प्र नियन्त्रण व्यवस्था के रूप में सयुक्त रूप से वैट स्क्रबर तथा भूतल से लगभग 30 मीटर ऊँची चिमनी स्थापित है। निर के समय उद्योग में हीटिंग फर्नेस को कवर्ड किये जाने हेतु शेड निर्माण के लिए लोहे के पिलर्स लगाने का कार्य जाता पाया गया किन्तु वाल्फ्री वॉल की ऊँचाई बढ़ाने का कार्य संबंधी कोई कार्यवाही संचालित होती नहीं पायी उद्योग को पूर्व निरीक्षण दिनांक 14.11.2018 में पाई गई कमियों के आधार पर क्षेत्रीय कार्यालय के पत्र दिनांक 16.11 द्वारा निर्देश जारी किये गये थे, जिनका समयबद्ध अनुपालन होता हुआ नहीं पाया गया, न ही उद्योग द्वारा समयान अनुपालन आख्या प्रेषित की गयी है। उद्योग के विरूद्ध रात्रि में उद्योग संचालित कर वायु प्रदूषण किये जाने की नि जनशिकायत प्राप्त हो रही है। उद्योग को बोर्ड के क्षेत्रीय कार्यालय, मुजफ्फरनगर के पत्रांक 35186/यूपीपीसी मुजफ्फरनगर (यूपीपीसीबी आरओ)/सीटोओ/एयर/मुजफ्फरनगर/2018, दिनांक 02.11.2018 द्वारा प्रदत्त सहमति में निहित शर्तों का अनुपालन न होने की दशा में उद्योग का निर्गत वायु सहमति बोर्ड के पत्रांक 2380/ आर–81/एमजेडआर/2018, दिनांक 29.12.2018 द्वारा अस्वीकार की जा चुकी है। ज्ञातव्य है कि मुजफ्फरनगर एन आर. में आच्छादित है तथा वर्तमान में Graded Response Action Plan (GRAP) लागू है। उक्त प्रकार के उद्योग सांद्र के कारण वायुगुणता विपरीत रूप से प्रभावित होना स्वाभाविक है।

यह कि वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा 21 के अन्तर्गत राज्य की सहमति बिना संचालनरत उद्योग मै0 रामजी एण्टरप्राइजेज, ग्राम–शेरनगर, जानसठ रोड मुजफ्फरनगर आस–पास के पर्यावरण एवं जन मानस के स्वास्थ्य पर प्रतिकूल प्रभाव डाला जा रहा है जो वायु (प्रदूषण निवारण नियंत्रण) अधिनियम, 1981 यथासंशोधित में निहित आज्ञापक प्रविधानों का उल्लंघन तथा एक दण्डनीय अपराध है।

अतः उपरोक्त वर्णित परिस्थितियों में सक्षम अधिकारी की अनुमति से जन स्वास्थ्य एवं पर्यावरण हित में वायु (प्र निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित की धारा 31 ए के अन्तर्गत उद्योग मै0 रामजी एण्टरप्राइ ग्राम–शेरनगर, जानसठ रोड, मुजफ्फरनगर के विरूद्ध तत्काल प्रभाव से बन्दी आदेश जारी किये जाते हैं।

1. यह कि मै0 रामजी एण्टरप्राइजेज, ग्राम–शेरनगर, जानसठ रोड, मुजफ्फरनगर के संचालन/उत्पादन को तत्काल प्रभाव से बन्द कर दें।

2. यह कि सक्षम अधिकारियों से यह अपेक्षा जाती है कि रामजी एण्टरप्राइजेज, ग्राम–शेरनगर, जानसठ मुजफ्फरनगर को मिलने वाली बिजली, पानी तथा अन्य सुविधाओं को तत्काल प्रभाव से बन्द कर दें।

8077677347 अखिलेश जी

10.1.19
(निशी कुमार चौहान)
मुख्य पर्यावरण अधिकारी, (मुख्त–3)

...../–

1096

Original Application No. 269 of 2024; Sanavvar Vs. State of U.P.

From: Pradeep Misra (pradeepmisra@yahoo.com)

To: rkhuranalegal@gmail.com; kapilaik@yahoo.co.in; utkarsh.sharma7@gmail.com; abhinav.legal@gmail.com

Date: Monday, December 16, 2024 at 12:40 PM GMT+5:30

Sir,

Please find the attached Affidavit on behalf of Respondent No.3/ U.P. Pollution Control Board

With Regards,

(PRADEEP MISRA)

Sanavar Ali.pdf
15MB